BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, January 31, 2017/Magha 11, 1938 (Saka)

No. 198

12.41 P.M.

1. National Anthem

The National Anthem was played.

12.42 P.M.

2. President's Address – Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on 31st January, 2017.

12.42 P.M.

3. Obituary References

The Speaker made references to the passing away of Shri Jujhar Singh, member of the Eighth Lok Sabha; Shri P. Viswambharan, member of the Fourth Lok Sabha; Smt. Kishori Sinha, member of the Seventh and Eighth Lok Sabhas; Shri Sundar Lal Patwa, member of the Eleventh and Thirteenth Lok Sabhas; Shri Balasaheb Vikhe Patil, member of the Fifth to Ninth and Twelfth to Fourteenth Lok Sabhas; Shri Manku Ram Sodhi, member of the Eighth to Tenth Lok Sabhas; and Shri Surjit Singh Barnala, member of the Sixth, Eleventh and Twlefth Lok Sabhas.

She also made references to the :-

- (i) Reported loss of lives of 26 persons because of capsizing of a boat in river Ganga near Patna on 14.01.2017.
- (ii) Reported loss of lives of 30 persons including 18 children and

injuries to 50 others due to collision of a school bus and a truck in Etah district of Uttar Pradesh on 19.01.2017.

- (iii) Reported death of 41 persons and injuries to 65 others due to derailment of Jagdalpur Bhubaneswar Hirakhand Express Train in Vizianagaram district of Andhra Pradesh on 21.01.2017.
- (iv) Loss of lives of 15 persons including 11 soldiers in four avalanches that took place in high altitude areas of Gurez and Sonmarg in Jammu & Kashmir on 25.01.2017.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

12.50 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy (Hindi and English versions) of the Economic Survey 2016-17.
- (2) An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Payment of Wages (Amendment) Ordinance, 2016 (No. 9 of 2016).
- (3) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-
 - (i) The Enemy Property (Amendment and Validation) Fifth Ordinance, 2016 (No. 8 of 2016) promulgated by the President on 22nd December, 2016.
 - (ii) The Payment of Wages (Amendment) Ordinance, 2016 (No. 9 of 2016) promulgated by the President on 28th December, 2016.
 - (iii) The Specified Bank Notes (Cessation of Liabilities) Ordinance, 2016 (No. 10 of 2016) promulgated by the President on 30th December, 2016.

12.51 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 1st February, 2017.)

ANOOP MISHRA Secretary General

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, February 1, 2017/Magha 12, 1938 (Saka)

No. 199

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri E. Ahamed, a sitting Member of the Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.04 A.M.

2. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, as you are aware that in the event of death of a sitting member, the House is adjourned for the day as a mark of respect after Obituary Reference to the passing away of the Member is made in the House.

I would have adjourned the House for the day, but today's sitting has been specifically fixed by the Hon'ble President for presentation of the Union Budget for the financial year 2017-18, which is a constitutional obligation.

In view of this exceptional situation, the House may go ahead with the presentation of the Union Budget for 2017-18. However, the House would not sit tomorrow as a mark of respect to the departed soul."

11.08 A.M.

3. The Union Budget – 2017-2018

Shri Arun Jaitley presented a statement of the estimated receipts and expenditure of the Government of India for the year 2017-2018.

12.57 P.M.

4. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

Shri Arun Jaitley laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Macro-Economic Framework Statement;
- (2) Medium-Term Fiscal Policy Statement; and
- (3) Fiscal Policy Strategy Statement.

5. Government Bill-Introduced

The Finance Bill, 2017.

12.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd February, 2017.)

ANOOP MISHRA Secretary General

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, February 3, 2017/Magha 14, 1938 (Saka)

No. 200

11.00 A.M.

1. Questions

- (i) Starred Question No. 21 was orally answered. Members in whose names Starred Question No. 22 was listed, were absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Question No. 22 was asked. Due to interruptions, remaining Starred Questions could not be called for oral answers in the House. Starred Question Nos. 23–40 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 231–460 would be printed in the Official report for the day.
- (ii) As the sitting of Lok Sabha fixed for Thursday, the 2nd February, 2017 was cancelled, the replies to Starred Question Nos. 1–20 listed for that day were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1–230 would also be printed in the official report for the day.

(Due to interruptions, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12.00 Noon)

12.01 P.M.

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2017-2018.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (Report No. 35 of 2016) on Fuel Management of Coal Based Power Stations of NTPC Limited-Performance Audit, Ministry of Power, under Article 151(1) of the Constitution.
- (3) A copy of Notification No. G.S.R.23(E) (Hindi and English versions) published in Gazette of India dated 12th January, 2017, together with an explanatory memorandum making certain amendments in Notification No. 131/2016-cus.,(N.T.) dated 31st October, 2016 under Section 159 of the Customs Act, 1962, Section 38 of the Central Excise Act, 1944 and section 94 of the Finance Act, 1994.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) G.S.R.1173(E) published in Gazette of India dated 27th December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (ii) G.S.R.1202(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iii) G.S.R.1203(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.
- (iv) G.S.R.1204(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain

- amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (v) G.S.R.1205(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1st July, 2011.
- (vi) G.S.R.1206(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31st December, 2009.
- (vii) S.O.3450(E) published in Gazette of India dated 15th November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (viii) Notification No. 138/2016-Customs (N.T.) dated 17th November, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (ix) Notification No. 143/2016-Customs (N.T.) dated 29th November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 138/2016-Cus.(N.T.), dated 17th November, 2016.
- (x) S.O.3593(E) published in Gazette of India dated 30th November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
- (xi) Notification No. 145/2016-Customs (N.T.) dated 1st December, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xii) Notification No. 147/2016-Customs (N.T.) dated 15th December, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xiii) S.O.4054(E) published in Gazette of India dated 15th December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
- (xiv) S.O.4226(E) published in Gazette of India dated 30th December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
- (xv) Notification No. 1/2017-Customs (N.T.) dated 5th January, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xvi) S.O.122(E) published in Gazette of India dated 13th January, 2017, together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
- (xvii) Notification No. 5/2017-Customs (N.T.) dated 19th January, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-
 - (i) The Income-tax (28th Amendment) Rules, 2016 published in Notification No. G.S.R.982(E) in Gazette of India dated 17th October, 2016, together with an explanatory memorandum.
 - (ii) The Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax (Amendment) Rules, 2016 published in Notification

- No. G.S.R.1180(E) in Gazette of India dated 28th December, 2016, together with an explanatory memorandum.
- (iii) The Income-tax (22nd Amendment) Rules, 2016 published in Notification No. S.O.2979(E) in Gazette of India dated 16th September, 2016, together with an explanatory memorandum.
- (iv) The Income-tax (33rd Amendment) Rules, 2016 published in Notification No. S.O.3573(E) in Gazette of India dated 28th November, 2016, together with an explanatory memorandum.
- (v) The Taxation and Investment Regime for Pradhan Mantri Garib Kalyan Yojana Rules, 2016 published in Notification No. S.O.4059(E) in Gazette of India dated 16th December, 2016, together with an explanatory memorandum.
- (vi) S.O.4060(E) in Gazette of India dated 16th December, 2016, together with an explanatory memorandum regarding the Principal Commissioner or the Commissioner or the Commissioner of Incometax, Centralised Processing Centre, Bengaluru; as the case may be have been notified for the purpose of filing declaration under the Taxation and Investment Regime for Pradhan Mantri Garibe Kalyan Yojana Rules, 2016.
- (vii) The Income-tax (35th Amendment) Rules, 2016 published in Notification No. S.O.4110(E) in Gazette of India dated 21st December, 2016, together with an explanatory memorandum.
- (viii) The Income-tax (36th Amendment) Rules, 2016 published in Notification No. S.O.4168(E) in Gazette of India dated 27th December, 2016, together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994:-
 - (i) The Place of Provision of Services (Second Amendment) Rules, 2016 published in Notification No. G.S.R.1102(E) in Gazette of India 30th November, 2016, together with an explanatory memorandum.

- (ii) The Service Tax (Fifth Amendment) Rules, 2016 published in Notification No. G.S.R.1155(E) in Gazette of India 19th December, 2016, together with an explanatory memorandum.
- (iii) G.S.R.24(E) published in Gazette of India 12th January, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax, dated 20th June, 2012.
- (iv) The Service Tax (Amendment) Rules, 2017 published in Notification No. G.S.R.25(E) in Gazette of India 12th January, 2017, together with an explanatory memorandum.
- (v) G.S.R.26(E) published in Gazette of India 12th January, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 30/2012-Service Tax, dated 20th June, 2012.
- (vi) G.S.R.27(E) published in Gazette of India 12th January, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 26/2012-Service Tax, dated 20th June, 2012.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.10(E) published in Gazette of India dated 5th January, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 2/2011-C.E., dated 1st March, 2011.
 - (ii) G.S.R.22(E) published in Gazette of India dated 11th January, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.49(E) published in Gazette of India dated 19th January, 2017, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on Nylon Filament yarn, originating in, or

- exported from the China PR, Chinese Taipei, Malaysia, Indonesia, Thailand and Korea R. P for a further period of one year *i.e.* upto and inclusive of 12.01.2018.
- (ii) G.S.R.50(E) published in Gazette of India dated 19th January, 2017, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of Saccharin, originating in, or exported from the People's Republic of China for period of one year *i.e.* upto and inclusive of 12.01.2018 pending outcome of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (iii) G.S.R.1090(E) published in Gazette of India dated 25th November, 2016, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Low Ash Metallurgical Coke, originating in, or exported from Australia and People's Republic of China pursuant to final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties, for a period of five years.
- (iv) G.S.R.1101(E) published in Gazette of India dated 29th November, 2016, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of "Axle for Trailers", originating in, or exported from the People's Republic of China for period of five years in the manner prescribed pursuant to the final findings of the Designated Authority, Directorate General of Anti-dumping and Allied Duties.
- (v) G.S.R.1163(E) published in Gazette of India dated 21st December, 2016, together with an explanatory memorandum seeking to rescind Notification No. 34/2012-Customs (ADD) dated 3rd July, 2012.
- (vi) G.S.R.1164(E) published in Gazette of India dated 21st December, 2016, together with an explanatory memorandum seeking to rescind Notification No. 08/2013-Customs (ADD) dated 18th April, 2013.
- (vii) G.S.R.11(E) published in Gazette of India dated 5th January, 2017, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Jute Products viz. Jute Yarn/Twine (multiple

- folded/cabled and single), Hessain fabric and Jute sacking bags from Bangladesh or Nepal for a period of five years.
- (viii) G.S.R.21(E) published in Gazette of India dated 11th January, 2017, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on the imports of specified colour coated/pre-painted flat products of alloy or non-alloy steel originating in or exported from the People's Republic of China and European Union, for a period of six months in the manner prescribed, pursuant to the preliminary findings of the Designated Authority, Director General of Anti-dumping and Allied Duties.
- (9) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the $31^{\rm st}$ March, 2016 together with Auditor's Report thereon:-
 - (i) Madhya Bihar Gramin Bank, Patna
 - (ii) Chhattisgarh Rajya Gramin Bank, Raipur
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2015-2016.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
 - (i) The Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Functional Food and Novel Food Regulations, 2016 published in Notification No. 1-4/ Nutraceuticals/FSSAI-2013 published in Gazette of India dated 26th December, 2016.

- (ii) The Food Safety and Standards Authority of India (Transaction of Business and Procedures for the Scientific Committee and Scientific Panels) Regulations, 2016 published in Notification No. F. No. F.1-63/FSSAI/Tr. Business SC and SP/Reg/2015 published in Gazette of India dated 6th December, 2016.
- (iii) The Food Safety and Standards (Food Products Standards and Food Additives) Twelfth Amendment Regulations, 2016 published in Notification No. F. No. 1-11(1)/Standards/SP(Water & Beverages)FSSAI-2015 published in Gazette of India dated 16th November, 2016.
- (13) A copy of the Notification No. G.S.R.1130(E) (Hindi and English versions) published in Gazette of India dated 13th December, 2016, making certain amendments in Notification No. G.S.R.835(E) dated 3rd November, 2015 under Section 30B of the Chartered Accountants Act, 1949, Section 22A of the Cost and Works Accountants Act, 1959 and Section 22A of the Company Secretaries Act, 1980.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2017-2018.

3. Assent to Bills

Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the Tenth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on 17th April, 2016:-

- (1) The Taxation Laws (Second Amendment) Bill, 2016
- (2) The Rights of Persons with Disabilities Bill, 2016
- (3) The Appropriation (No.4) Bill, 2016; and
- (4) The Appropriation (No.5) Bill, 2016

4. Report of Business Advisory Committee

Shri S.S. Ahluwalia presented the Thirty-eighth Report of the Business Advisory Committee.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri Y.V. Subba Reddy presented the Twenty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of Joint Committee on Offices of Profit

Dr. Satya Pal Singh presented the Sixteenth, Seventeenth and Eighteenth Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

12.05 P.M.

7. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 6th February, 2017.

12.12 P.M.

8. Statement by Minister

The Minister of State in the Ministry of Shipping made a statement regarding actions taken in the aftermath of ship collision which took place off Kamarajar Harbour.

9. Motion for election of two Members to the National Jute Board

Smt. Smriti Zubin Irani moved the following motion:-

"That in pursuance of clause (b) of sub-section 4 and sub-section(5) of section 3 of the National Jute Board Act, 2008, the members of this House do proceed

to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

12.18 P.M.

10. Government Bill – Withdrawn

The Payment of Wages (Amendment) Bill, 2016

Shri Bandaru Dattatreya sought leave of the House to withdraw the Payment of Wages (Amendment)Bill, 2016.

Shri N.K. Premachandran opposed the withdrawal of the Bill and sought clarifications from the Minister.

The Minister of State (Independent Charge) of the Ministry of Labour and Employment replied to the clarificatory questions asked by the Member.

Thereafter, the motion was adopted and the Bill was withdrawn.

11. Government Bill – Introduced

The Payment of Wages (Amendment) Bill, 2017

12.25 P.M.

12. Statement regarding Ordinance-Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Specified Bank Notes (Cessation of Liabilities) Ordinance, 2016 (No. 10 of 2016) was laid on the Table.

13. Government Bill – Introduced

The Specified Bank Notes (Cessation of Liabilities) Bill, 2017

Shri Arun Jaitley sought leave of the House to introduce the Specified Bank Notes (Cessation of Liabilities) Bill, 2017.

Prof. Saugata Roy opposed the introduction of the Bill.

The Minister of Finance replied to the clarificatory questions asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

12.36 P.M.

14. Motion of Thanks on the President's Address

Time recommended by BAC: 8 Hrs.

Time Taken: 02 Mts. Balance: 7 Hrs. 58 Mts.

Dr. Mahesh Sharma moved the following motion :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2017'."

His speech was unfinished.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned at 12.38 P.M. and re-assembled at 1.01 P.M.)

1.03 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11 A.M. on Monday, the 6th February, 2017.)

ANOOP MISHRA Secretary General

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, February 6, 2017/Magha 17, 1938 (Saka)

No. 201

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the reported loss of lives of 8 personnel of Odisha State Armed Police and injuries to 5 others in a landmine blast in Koraput district of Odisha on 1 February, 2017.

She also made reference to the reported loss of lives of 17 persons and injuries to several others when a coal mine of Eastern Coalfields Limited collapsed in Godda district of Jharkhand on 2 February, 2017.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Replies to Starred Question Nos. 41 and 42 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 43–60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 461–559 and 561–690 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005:-
 - (i) S.O.2665(E) published in Gazette of India dated 9th August, 2016 notifying the offences contained in the sections, mentioned therein, of the Customs Act, 1962, the Central Excise Act, 1944 and the Finance Act, 1994, as offences under the Act.
 - (ii) S.O.2666(E) published in Gazette of India dated 9th August, 2016 authorising the Additional Director General, Directorate of Revenue Intelligence for offences under the Customs Act, 1962 and the Additional Director General, Directorate General of Central Excise Intelligence for offences under the Central Excise Act, 1944 and the Finance Act, 1994 to be the enforcement officer(s) in respect of any notified offence or offences committed or likely to be committed in a Special Economic Zone. The enforcement officers for the reasons to be recorded in writing may carry out the investigation, inspection, search or seizure in the Special Economic Zone or unit and shall intimate the details of any action initiated under sub-section (3) of Section 21 of the Act to the Joint Secretary in charge of Special Economic Zones Division in the Department of

- Commerce immediately and in any case not later than seven days of initation of any action.
- (iii) S.O.2667(E) published in Gazette of India dated 9th August, 2016 authorising the jurisdicitional Customs Commissioner, in respect of offences under the Customs Act, 1962 and Commissioner of Central Excise in respect of offences under the Central Excise Act, 1944 and the Finance Act, 1994 and notified under the Act for the reasons to be recorded in writing, to carry out the investigation, inspection, search or seizure in a Special Economic Zone or Unit with prior intimation to the Development Commissioner, concerned.
- (4) A copy of the Tea (Marketing) Control (Amendment) Order, 2016 (Hindi and English versions) published in Notification No. S.O.21(E) in Gazette of India dated 4th January, 2017 issued under Section 30 of the Tea Act, 1953.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2015-2016 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2015-2016.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2015-2016.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2015-2016.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2015-2016.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2015-2016.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2015-2016.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2015-2016.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2015-2016.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2014-2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2015-2016.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New

- Delhi, for the year 2015-2016.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2014-2015.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2015-2016.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2015-2016.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the India Tourism

- Development Corporation Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2015-2016.
 - (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2015-2016.
 - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2015-2016.
 - (ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Pondicherry Ashok

- Hotel Corporation Limited, Pondicherry, for the year 2015-2016.
- (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2015-2016.
 - (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2015-2016.
 - (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2015-2016.
 - (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy each of the Annual Reports for the year 2015-2016 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-
 - (i) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh.
 - (ii) Institute of Hotel Management and Catering Technology
 Thiruvananthapuram.

- (iii) Institute of Hotel Management, Catering and Nutrition, Pusa.
- (iv) Institute of Hotel Management, Catering and Nutrition, Lucknow.
- (v) Institute of Hotel Management, Catering and Nutrition, Shimla.
- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
- (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (ix) Institute of Hotel Management, Catering and Nutrition (Society),Gurdaspur.
- (x) Institute of Hotel Management, Catering Technology and Applied Nutrition (Calcutta) Society, Kolkata.
- (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
- (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
- (xviii) Institute of Hotel Management, Catering Technology and Applied

- Nutrition, Srinagar.
- (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
- (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
- (xxi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
- (xxii) National Council for Hotel Management and Catering Technology, Noida.
- (xxiii) Indian Institute of Tourism and Travel Management, Gwalior.
- (28) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above mentioned 23 institutes for the year 2015-2016.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (27) & (28) above.
- (30) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism for the year 2017-2018.
- (31) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.918(E) in Gazette of India dated 27th September, 2016 under subsection (4) of Section 38 of the Ancient Monuments and Archaeological Sites Remains Act, 1958.
- (32) A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-
- (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2015-2016.
- (ii) Annual Report of the Andaman and Nicobar Islands Integrated

Development Corporation Limited, Port Blair, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2014-2015.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2014-2015.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2015-2016.

- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 2017-2018.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2015-2016.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of South Bihar, Patna, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of South Bihar, Patna, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of South Bihar, Patna, for the year 2015-2016.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Assam University, Silchar, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2015-2016.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2015-2016.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2015-2016.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.

- (50) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2015-2016.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2014-2015.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-

- (i) Notification No. F. No. CUSB/Statute/Amendment/2016 published in Gazette of India dated 17th August, 2016, approving the amendment to Statute 15 and Statute No. 2(4) of the Central Universities Act, 2009 relating respectively to establishment of School of Studies and provision for 2nd term to the Vice Chancellor of Central University of South Bihar.
- (ii) Notification No. F. No. CUSB/First Ordinances/2016 published in Gazette of India dated 17th August, 2016, containing Central University of South Bihar first Ordinance.
- (iii) Notification No.144/Registrar/2012 published in Gazette of India dated 12th September, 2012 amending the Statute Nos. 11 and 13 of the Guru Ghasidas Vishwavidyalaya, Bilaspur..

5. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/ observations contained in the 123rd Report of the Standing Committee on Commerce on 'Export Infrastructure in India', pertaining to the Department of Commerce, Ministry of Commerce and Industry.

6. Motion

Shri S.S. Ahluwalia moved the following motion:-

"That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 3rd February, 2017."

The motion was adopted.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Rahul Kaswan regarding need to retain manned level crossing at Chhapar and to construct a Railway Under Bridge at Absar on Sujangarh Ratangarh railway section in Rajasthan.
- (2) Shri Bhanu Pratap Singh Verma regarding need to expedite construction of a stretch of National Highway No. 27 in Kalpi Nagar in Jalaun parliamentary constituency, Uttar Pradesh.
- (3) Dr. Banshilal Mahto regarding need to include eligible tribals of Chhattisgarh in the list of Scheduled Tribes.
- (4) Shri Laxman Giluwa regarding need to withdraw the increase in fares of premium railway services.
- (5) Shri Mansukhbhai Dhanjibhai Vasava regarding need to convert meter gauge railway line from Pratapnagar (Baroda) to Jambusar in Gujarat and also construct a new railway line from Jambusar to Bharuch in the State
- (6) Shri Prahlad Singh Patel regarding need to set up an integrated system of fire department, ambulance service and police department for better and quick co-ordinated response during fire-accidents.
- (7) Shri Harish Chandra Meena regarding need to provide proper class room facilities in schools in Dausa parliamentary constituency, Rajasthan.
- (8) Shri Sharad Tripathi regarding need to release a list of martyrs who laid down their lives for Independence of undivided India and also erect a 'Shahid Gate' in their honour in Delhi.
- (9) Shri Nanabhau Falgunrao Patole regarding need to include people belonging to Gowari community of Maharashtra in the list of Scheduled Tribes.
- (10) Dr. Virendra Kumar regarding need to check sale of sub-standard crop seeds, spurious fertilizers and pesticides in the country.

- (11) Shri Bishnu Pada Ray regarding need to float tender for awarding the project for laying of Submarine optical fibre cable connecting Chennai and Andaman & Nicobar Islands.
- (12) Shri Gopal Chinayya Shetty regarding need to grant classical language status to Marathi language.
- (13) Shri Rameswar Teli regarding need to establish centre for skill development for tribal youths in Dibrugarh, Assam.
- (14) Shri Nalin Kumar Kateel regarding need to permit Kambala, an annual traditional Buffalo Race in Karnataka.
- (15) Shri Anto Antony regarding need to have a uniform mathematics question papers for class X and XII in the entire country.
- (16) Shri M. I. Shanavas regarding need for early release of a priest of Kerala held captive in Yemen.
- (17) Prof. Saugata Roy regarding the impact of demonetisation.
- (18) Smt. Aparupa Poddar regarding need to set up a coaching and guidance centre for SC/ST students in Raja Ram Mohan Roy College in Arambagh parliamentary constituency, West Bengal.
- (19) Shri Bhartruhari Mahtab regarding need to waive off the charges for deployment of Central Forces for tackling the Left Wing Extremism in Odisha.
- (20) Shri Maganti Murali Mohan regarding need to fulfill the assurances regarding giving special category status to Andhra Pradesh.
- (21) Shri Y. V. Subba Reddy regarding acute kidney related problems faced by people of Prakasam district in Andhra Pradesh.
- (22) Shri P. Karunakaran regarding need to include Tulu language in the Eighth Schedule to the Constitution.
- (23) Shri Dushyant Chautala regarding need to revamp the Kisan Credit Card Yojana.

12.04 P.M.

8. Motion of Thanks on the President's Address

Time Taken: 8 Hrs. 59 Mts.

Further consideration of the following motion moved by Dr. Mahesh Sharma on 3rd February, 2017, continued:-

"That an Address be presented to the President in the following terms:
'That the Members of the Lok Sabha assembled in this Session

are deeply grateful to the President for the Address which

he has been pleased to deliver to both Houses of

Parliament assembled together on January 31, 2017'."

He resumed his speech.

Shri Virendra Singh seconded the motion and spoke.

1.43 P.M.

Thereafter, the Speaker made the following observation:-

"Hon'ble Members, whose amendments to the Motion of Thanks have been circulated, may, if they desire to move their amendments, send slips at the Table within 15 minutes indicating the serial numbers of the amendments they would like to move. Only those amendments, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial number of amendments treated as moved will be put up on the Notice Board shortly thereafter. In case any Member finds any discrepancy in the list, they may kindly bring it to the notice of the Officers at the Table immediately."

One Hundred Eighty Nine (1–94, 98–115, 133–183, 192–196, 201–208, 267–268, 380–390) Amendments were moved.

The following members took part in the debate:-

- 1. Shri Mallikarjun Kharge
- 2. Dr. P. Venugopal
- 3. Prof. Saugata Roy
- 4. Shri Bhartruhari Mahtab
- 5. Shri Anandrao Adsul
- 6. Shri Thota Narasimham
- 7* Shri Ajay Misra (Teni)
- 8* Shri Naranbhai Bhikhabhai Kachhadiya
- 9* Dr. Virendra Kumar
- 10* Shri Ramachandran Mullappally
- 11* Shri Shrirang Appa Barne
- 12. Shri Mohammad Salim
- 13* Smt. Jayshreeben Patel
- 14* Shri Sharad Tripathi
- 15* Shri T.G. Venkatesh Babu
- 16* Shri Rameswar Teli
- 17* Dr. Sunil Baliram Gaikwad
- 18* Shri Ganesh Singh
- 19* Dr. Heena Vijaykumar Gavit
- 20. Shri A.P. Jithender Reddy
- 21* Smt. Ranjanben Dhananjay Bhatt
- 22* Smt. Aparupa Poddar
- 23* Shri Sankar Prasad Datta
- 24* Shri Gaurav Gogoi
- 25* Prof. Richard Hay
- 26. Shri Mekapati Rajamohan Reddy

^{*}Written speeches were laid on the Table.

20

- 27* Shri Birendra Kumar Chaudhary
- 28* Shri Bidyut Baran Mahato
- 29* Smt. Kamla Devi Patle
- 30* Shri Pashupati Nath Singh
- 31. Shri Tariq Anwar
- 32* Smt. Riti Pathak
- 33* Dr. Anirudhan Sampath
- 34. Shri Jai Prakash Narayan Yadav
- 35* Shri (Adv.) Joice George
- 36* Shri R. Dhruvanarayana
- 37. Shri Bhagwant Mann
- 38* Kunwar Pushpendra Singh Chandel
- 39. Shri Jose K. Mani
- 40* Shri Rabindra Kumar Jena
- 41* Shri Nityanand Rai
- 42* Shri Jitendra Chaudhary
- 43. Shri Kalyan Banerjee
- 44* Shri Parayamparambil Kuttappan Biju
- 45* Shri Md. Badruddoza Khan
- 46. Shri Jyotiraditya Madhavrao Scindia
- 47* Smt. Darshana Vikram Jardosh
- 48* Dr. Thokchom Meinya
- 49* Shri Rakesh Singh
- 50* Km. Shobha Karandlaje
- 51* Shri P. Karunakaran
- 52. Shri Pralhad Venkatesh Joshi
- 53* Smt. Geetha Kothapalli

^{*}Written speeches were laid on the Table.

- 54* Shri B.N. Chandrappa
- 55. Shri Dushyant Chautala
- 56. Shri Kaushalendra Kumar
- 57. Shri Manoj Kumar Tiwari
- 58* Smt. Jyoti Dhurve
- 59. Shri E.T. Mohammed Basheer
- 60. Shri Om Birla
- 61. Shri N.K. Premachandran
- 62. Dr. Hari Babu Kambhampati
- 63. Shri Rajesh Ranjan alias Pappu Yadav
- 64. Shri Kapil Moreshwar Patil
- 65. Shri Tathagata Satpathy
- 66. Shri Jugal Kishore Sharma
- 67* Shri Bhairon Prasad Mishra
- 68. Dr. Ravindra Kumar Ray
- 69. Smt. P.K. Sreemathi Teacher
- 70. Shri Ramesh Chander Kaushik

The discussion was not concluded.

9.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th February, 2017.)

ANOOP MISHRA Secretary General

^{*}Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, February 7, 2017/Magha 18, 1938 (Saka)

No. 202

11.00 A.M.

1. Starred Questions

Starred Question Nos. 61 (clubbed with 71) and 62–64 were orally answered. Replies to Starred Question Nos. 65–70 and 72–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.691–920 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Home Affairs (Volume I) for the year 2017-2018.
 - (ii) Detailed Demands for Grants of the Ministry of Home Affairs (Volume II) (Union Territories) for the year 2017-2018.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2017-2018.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2015-2016.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of AYUSH for the year 2017-2018.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2015-2016.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Begaluru, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Begaluru, for the year 2015-2016.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2015-2016.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2015-2016.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment, Forests and Climate Change for the year 2017-2018.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2015-2016.
 - (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2015-2016, alongwith Audited Accounts and comments

- of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2015-2016.
 - (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the HLL Biotech Limited, Thiruvananthapuram, for the year 2015-2016.
 - (ii) Annual Report of the HLL Biotech Limited, Thiruvananthapuram, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the HLL Infra Tech Services Limited, Noida, for the year 2015-2016.
 - (ii) Annual Report of the HLL Infra Tech Services Limited, Noida, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2015-2016.
 - (ii) Annual Report of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2015-

- 2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2015-2016.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2015-2016.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2015-2016.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2017-2018.
- (25) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2017-2018.

(26) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

THIRTEENTH LOK SABHA

1. Statement No. 36 Eleventh Session, 2002

FOURTEENTH LOK SABHA

Statement No. 32
 Statement No. 35
 Fifth Session, 2005
 Sixth Session, 2005

FIFTEENTH LOK SABHA

4. Statement No. 29	Second Session, 2009
5. Statement No. 24	Fifth Session, 2010
6. Statement No. 23	Sixth Session, 2010
7. Statement No. 21	Seventh Session, 2011
8. Statement No. 21	Eighth Session, 2011
9. Statement No. 20	Ninth Session, 2011
10. Statement No. 19	Tenth Session, 2012
11. Statement No. 17	Eleventh Session, 2012
12. Statement No. 16	Twelfth Session, 2012
13. Statement No. 15	Thirteenth Session, 2013
14.Statement No. 13	Fourteenth Session, 2013
15.Statement No. 11	Fifteenth Session, 2013-2014

SIXTEENTH LOK SABHA

16. Statement No. 10	Second Session, 2014
17. Statement No. 9	Third Session, 2014
18. Statement No. 8	Fourth Session, 2015
19. Statement No. 6	Fifth Session, 2015
20. Statement No. 5	Sixth Session, 2015
21. Statement No. 3	Seventh Session, 2016
22. Statement No. 3	Eighth Session, 2016
23. Statement No. 2	Ninth Session, 2016

(27) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2015-2016.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2015-2016.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Chironji Grading and Marking Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1154(E) in Gazette of India dated 19th December, 2016 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.
- (30) A copy of the Citizenship (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1168(E) in Gazette of India dated 23rd December, 2016 under sub-section (4) of Section 18 of the Citizenship Act, 1955.
- (31) A copy of Notification No. S.O.4132 (Hindi and English versions) published in Gazette of India dated 23rd December, 2016 reducing the amount of application fees and delegating powers to the SDMs in the absence of DMs to accept the Oath of Allegiance furnished by the applicant and an Order regarding delegation of powers to District Collectors of 16 Districts and 7 States for processing and grant of Citizenship and to State Governments for remaining Districts for a period of 2 years issued under Section 16 of the Citizenship Act, 1955.
- (32) A copy of the Notification No. S.O.3436(E) (Hindi and English versions) published in Gazette of India dated 11th November, 2016, appointing the Chief Immigration Officer, Haridaspur as the "Civil Authority" for the purpose of Foreigners Order, 1948 for the jurisdicition of the Immigration Check Post located at Haridaspur falling under district of North 24 Parganas in the State of West Bengal

with effect from 15.11.2016 in supersession to earlier Notification No. S.O. 2851(E) dated 26th November, 2010 issued under sub-clause (2) of Clause 2 of the Foreigners Order, 1948.

- (33) A copy each of the following Notifications (Hindi and English versions) issued under sub-clause (2) of Clause 2 of the Foreigners Order No. 1948 sub-rule (b) of Rule 3 of the Passport (Entry into India) Rules, 1950:-
 - (i) S.O.4190(E) published in Gazette of India dated 28th December, 2016, designating Nalabasti, Lawngtlai District, in Mizoram State along Indo-Bangladesh Border as an authorized Immigration Check Post on temporary basis for one year for entry into/exit from India with valid travel documents for BGB troops/laborers.
 - (ii) S.O.4191(E) published in Gazette of India dated 28th December, 2016, appointing Foreigners Registration Officer, Mizoram as the "Civil Authority" for the purpose of the said order for the Immigration Check Post located at Nalabasti, Lawngtlai District, in the jurisdiction of Government of Mizoram with effect from 1.1.2017.
 - (iii) S.O.4192(E) published in Gazette of India dated 28th December, 2016, designating Silkor (Silgur) Lunglei district, in Mizoram State along Indo-Bangladesh Border as an authorized Immigration Check Post on temporary basis for one year for entry into/exit from India with valid travel documents for BGB troops/laborers.
 - (iv) S.O.4193(E) published in Gazette of India dated 28th December, 2016, appointing Foreigners Registration Officer, Mizoram as the "Civil Authority" for the purpose of the said order for the Immigration Check Post located at Silkor (Silgur) Lunglei District, in the jurisdiction of Government of Mizoram with effect from 1.1.2017.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust, New Delhi, for the year 2015-2016, alongwith

- Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust, New Delhi, for the year 2015-2016.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy of the Memorandum of Understanding (Hindi and English versions) between the Braithwaite Burn and Jessop Construction Company Limited and the Department of Heavy Industry for the year 2016-2017.
- (37) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2015-2016.
 - (ii) Annual Report of the HMT Limited, Bangalore, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2015-2016.
 - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (38) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute,

- Palakkad, for the year 2015-2016.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Antibiotics Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2016-2017.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2015-2016.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (45) A copy of the Drugs (Prices Control) Third Amendment Order, 2016 (Hindi and English versions) published in Notification No. S.O. 4100(E) in Gazette of India dated 21st December, 2016 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (46) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 2017-2018.

4. Reports of Standing Committee on Urban Development

Shri Pinaki Misra presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2016-2017):-

- (1) Thirteenth Report on Action Taken by the Government on the observations/ recommendations contained in the Tenth Report (16th Lok Sabha) on Demands for Grants (2016-2017) of the Ministry of Housing and Urban Poverty Alleviation.
- (2) Fourteenth Report on Action Taken by the Government on the observations/ recommendations contained in the Eleventh Report (16th Lok Sabha) on Demands for Grants (2016-2017) of the Ministry of Urban Development.

5. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Smt. Meenakashi Lekhi laid the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) Eighty-eighth Report on the Action Taken on Eighty-fourth Report on Demands for Grants (2016-17) pertaining to the Ministry of Law and Justice.
- (2) Eighty-ninth Report on the Action Taken on Eighty-fifth Report on Demands for Grants (2016-17) pertaining to the Ministry of Personnel, Public Grievances and Pensions.

6. Motions for Election to Committees

(i) Dr. Murli Manohar Joshi moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 2017 and ending on the 30th April, 2018."

The motion was adopted.

(ii) Prof. K.V. Thomas moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 2017 and ending on the 30th April, 2018."

The motion was adopted.

(iii) Prof. K.V. Thomas moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2017 and ending on the 30th April, 2018 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri Shanta Kumar moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2017 and ending on the 30th April, 2018."

The motion was adopted.

(v) Shri Shanta Kumar moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2017 and ending on the 30th April, 2018 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(vi) Dr. Kirit P. Solanki moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2017 and ending on the 30th April, 2018."

The motion was adopted.

(vii) Dr. Kirit P. Solanki moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 2017 and ending on the 30th April, 2018 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

*12.10 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rattan Lal Kataria regarding need to construct dams on rivers in Himachal Pradesh and Haryana.
- (2) Smt. Raksha Nikhil Khadse regarding need to reconsider the introduction of National Medical Commission.
- (3) Shri Arjun Lal Meena regarding need to accord approval to the proposed National Highway No. 58E from Udaipur-Som-Deya via Jhadol to border areas of Gujarat.
- (4) Shri Ramdas C. Tadas regarding need to accord approval to the gauge conversion of Pulgaon-Arvi-Amla railway line and also provide funds for the purpose.

^{*}From 12.12 P.M. to 12.14 P.M., Members raised matters of urgent public importance.

- (5) Smt. Rama Devi regarding need to include Bagahi Bhelwa village under Ghorasahan Block of East Champaran district, Bihar in Gandhi Circuit and also develop the site as a tourist place.
- (6) Shri Bodh Singh Bhagat regarding need to include 'Kohri' caste of Madhya Pradesh in the central list of OBC.
- (7) Shri Dipsinh Shankarsinh Rathod regarding need to rollback the increase in price of railway platform ticket.
- (8) Shri Lakhan Lal Sahu regarding need to develop Mahamaya Temple, Ratanpur in Bilaspur district of Chhattisgarh and also provide facilities to the pilgrims visiting the temple.
- (9) Dr. Bhola Singh regarding need to provide adequate wages to Aanganwadi workers.
- (10) Col. (Retd.) Sona Ram Choudhary regarding need to provide funds for irrigation projects in Rajasthan.
- (11) Shri Sunil Kumar Singh regarding need to include and develop places of historical and tourist importance in Chatra parliamentary constituency, Jharkhand under SWADESH DARSHAN and PRASAD Scheme.
- (12) Shri Bidyut Baran Mahato regarding need to construct a Railway Over Bridge at Jugsalai in Jamshedpur parliamentary constituency, Jharkhand.
- (13) Dr. Bhagirath Prasad regarding need to construct a National Highway from Gwalior to Kalpi to commemorate the sacrifice of Rani Laxmibai.
- (14) Shri Sushil Kumar Singh regarding need to provide adequate compensation to farmers whose land has been acquired for construction of bridge on Sone River between Daudnagar and Nasariganj in Aurangabad.
- (15) Shri Bhairon Prasad Mishra regarding need to inquire into and keep a check on the sale of packaged water bottles at exorbitant price at railway stations in Jhansi Division in Uttar Pradesh.

- (16) Dr. Thokchom Meinya regarding need to help Asian games gold medalist boxer.
- (17) Smt. Ranjeet Ranjan regarding disbursal of amount of subsidy through bank accounts of farmers in Supaul parliamentary constituency, Bihar.
- (18) Shri S.P. Muddahanumegowda regarding need to increase the Minimum Support Price of Coconut and Arecanut.
- (19) Shri Nagendra Kumar Pradhan regarding allotment of Tentulati Coal Block to Odisha Thermal Power Corporation Limited.
- (20) Shri P. K. Biju regarding release of commemorative postage stamp in honour of Dr. K. R. Narayanan, former President of India.
- (21) Shri Jai Prakash Narayan Yadav regarding need to ensure quality of construction work at Munger railway station as per specified norms and also improve passenger facilities at the station.
- (22) Shri Kaushalendra Kumar regarding need to develop Rajgir in Bihar as a tourist place of international importance.
- (23) Shri N. K. Premachandran regarding need for proper utilization of land vested with HPCL at Edapallycottah in Kollam, Kerala.

12.15 P.M.

8. Motion of Thanks on the President's Address

Time Taken: 10 Hrs. 38 Mts.

Further consideration of the following motion moved by Dr. Mahesh Sharma on 3rd February, 2017, continued:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2017'."

The following members laid their written speeches on the Table:-

17

- 1. Shri Hari Majhi
- 2. Shri Vinod Chavda
- 3. Smt. Ranjeet Ranjan
- 4. Shri Sunil Kumar Singh
- 5. Dr. Kulamani Samal
- 6. Shri S.P. Muddahanumegowda
- 7. Shri C.P. Joshi
- 8. Shri Doddaalahalli Kempegowda Suresh
- 9. Shri Lakhan Lal Sahu
- 10. Smt. Raksha Nikhil Khadse
- 11. Smt. Santosh Ahlawat
- 12. Dr. Bharati Dhirubhai Shyal
- 13. Shri Rodmal Nagar
- 14. Shri Alok Sanjar
- 15. Smt. Anju Bala
- 16. Dr. (Smt.) Ratna De (Nag)
- 17. Smt. Supriya Sadanand Sule
- 18. Shri Devji Mansingram Patel
- 19. Shri Gajendra Singh Shekhawat
- 20. Shri Ramcharan Bohra
- 21. Dr. (Prof.) Kirit Premjibhai Solanki
- 22. Smt. Rama Devi
- 23. Smt. Poonamben Hematbhai Maadam
- 24. Shri Rahul Kaswan
- 25. Shri Prem Singh Chandumajra
- 26. Dr. Vara Prasadarao Velagapalli
- 27. Shri Ram Kumar Sharma
- 28. Shri Vishnu Dayal Ram
- 29. Dr. Prabhas Kumar Singh

Shri Narendra Modi replied to the debate.

All the amendments which were moved were put to vote and negatived.

The motion was adopted.

(Lok Sabha adjourned at 1.54 P.M. and re-assembled at 3.05 P.M.)

3.05 P.M.

***9.** Statutory Resolution – Withdrawn

Time Taken: 1 Hr. 32 Mts.

Shri N.K. Premachandran moved the following resolution:-

"That this House disapproves of the Payment of Wages (Amendment) Ordinance, 2016 (Ordinance No.9 of 2016) promulgated by the President on 28 December, 2016".

After discussion, as indicated in **para 10** below, the Resolution was withdrawn by the leave of the House.

***10.** Government Bill – Passed

The Payment of Wages (Amendment) Bill, 2017

The motion for consideration of the Bill was moved by Shri Bandaru Dattatreya.

The following members took part in the combined debate on the Resolution (vide **para 9** above) and the motion for consideration of the Bill:-

The following members took part in the debate:-

- 1. Dr. Virendra Kumar
- 2. Shri Adhir Ranjan Chowdhury
- 3. Shri Dushyant Chautala
- 4. Dr. Tapas Mandal
- 5. Dr. Rabindra Babu Pandula
- 6. Dr. Kulamani Samal
- 7. Shri Sankar Prasad Datta

- 8. Dr. Vara Prasadarao Velagapalli
- 9. Shri Jai Prakash Narayan Yadav
- 10. Dr. Sanjay Jaiswal
- 11. Km. Sushmita Dev
- 12. Shri Rajesh Ranjan alias Pappu Yadav

Shri Bandaru Dattatreya replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Bandaru Dattatreya.

The motion was adopted and the Bill was passed.

4.37 P.M.

\$11. Statutory Resolution – Negatived

Time Taken: 4 Hr. 13 Mts.

Shri N.K. Premachandran moved the following resolution:-

"That this House disapproves of the Specified Bank Notes (Cessation of Liabilities) Ordinance, 2016 (Ordinance No.10 of 2016) promulgated by the President on 30 December, 2016".

After discussion, as indicated in **para 12** below, the Resolution was negatived.

\$12. Government Bill - Passed

The Specified Bank Notes (Cessation of Liabilities) Bill, 2017

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the combined debate on the Resolution (vide **para 11** above) and the motion for consideration of the Bill:-

The following members took part in the debate:-

- 1. Shri Gajendra Singh Sekhawat
- 2. Dr. Shashi Tharoor
- 3. Prof. Saugata Roy
- 4. Shri Muthamsetti Srinivasa Roy (Avanthi)
- 5. Dr. Anirudhan Sampath
- 6. Shri Yerram Venkata Subba Reddy
- 7. Smt. Supriya Sadanand Sule

- 8. Smt. Ranjeet Ranjan
- 9. Shri Jagdambika Pal
- 10. Shri Kaushalendra Kumar
- 11. Shri Jose K. Mani
- 12. Shri Dushyant Chautala
- 13. Shri Gaurav Gogoi
- 14. Shri Rajesh Ranjan alias Pappu Yadav
- 15. Shri (Adv.) Joice George

Shri Arun Jaitley replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted.

Clauses 5 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

8.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th February, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, February 8, 2017/Magha 19, 1938 (Saka)

No. 203

11.00 A.M.

1. Starred Questions

Members in whose names Starred Question Nos. 81–85 were listed, were absent. However, Ministers concerned laid replies on the Table. Supplementary Questions to Question Nos. 81–83 and 85 were asked.

Starred Question No. 86 was orally answered.

Replies to Starred Question Nos. 84 and 87–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.921–1150 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 2017-2018.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 2017-2018.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2017-2018.

- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2017-2018.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2017-2018.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2017-2018.
- (7) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Department of Space for the year 2017-2018.
 - (ii) Detailed Demands for Grants of the Ministry of Personnel, Public Grievances and Pensions, Central Vigilance Commission and Union Public Service Commission for the year 2017-2018.
 - (iii) Detailed Demands for Grants of the Ministry of Development of North Eastern Region for the year 2017-2018.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2015-2016.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy of the India Service (Discipline and Appeal) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.59(E) in Gazette of India dated 20th January, 2017 under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2015-2016, alongwith

- Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2015-2016.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Culture for the year 2017-2018.
- (13) Detailed Demands for Grants of the Department of Posts for the year 2017-2018.
- (14) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications, for the year 2017-2018.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2015-2016.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2015-2016.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) A copy of the Authorisation of Rail Travellers' Service Agents (Second Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. S.O.4055(E) in Gazette of India dated 16th December, 2016 under Section 199 of the Railways Act, 1989.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Earth Sciences for the year 2017-2018.
- (21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2017-2018.
- (22) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2017-2018.
- (23) A copy of the Report of the Law Commission of India No. 263 The Protection of Children (Inter-Country Removal and Retention) Bill, 2016 October, 2016 (Hindi and English versions).
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2015-2016.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 2015-2016.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2015-2016.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2015-2016.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

4. Report of Committee on Absence of Members from the Sittings of the House

Shri P. Karunakaran presented the Seventh Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

5. Report of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh presented the Sixth Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government on the Recommendations/Observations contained in their Second Report (Sixteenth Lok Sabha) on 'Reservation in employment and welfare measures for OBCs in the Employees' Provident Fund Organisation' pertaining to the Ministry of Labour and Employment.

6. Reports of Standing Committee on Home Affairs

Shri Ramen Deka laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 199th Report on Action Taken by Government on the recommendations/ observations contained in the 197th Report on Demands for Grants (2016-17) of Ministry of Home Affairs.
- (2) 200th Report on Action Taken by Government on the recommendations/ observations contained in the 196th Report on Demands for Grants (2016-17) of Ministry of DoNER.

7. Report of Standing Committee on Human Resource Development

Shri Sumedhanand Saraswati laid on the Table the Two Hundred Eightyfourth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the subject 'Issues and Challenges before Higher Educational Sector in India'.

8. Report of Standing Committee on Transport, Tourism and Culture

Kumari Arpita Ghosh laid on the Table the Two Hundred Forty-third Report on 'The Motor Vehicles (Amendment) Bill, 2016' (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture.

9. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Planning; Minister of State in the Ministry of Urban Development; and Minster of State in the Ministry of Housing and Urban Poverty Alleviation laid a statement regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Urban Development on Demands for Grants 2016-17 pertaining to the Ministry of Urban Development.
- (2) The Minister of State in the Ministry of Railways laid a statement (Hindia and English versions) regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Railways on 'Pending Projects' pertaining to the Ministry of Railways.

12.09 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Janardan Singh Sigriwal regarding need to upgrade railway stations at Ekma and Maharajganj in Bihar as model railway stations.
- (2) Shri Ravindra Kumar Pandey regarding hiring of services of private security guards in Central Coalfields Limited, Jharkhand.
- (3) Shri Ajay Misra 'Teni' regarding need to disseminate information about organic and polyhouse farming to farmers in Kheri parliamentary constituency, Uttar Pradesh.
- (4) Shri Jugal Kishore Sharma regarding need to construct Railway Over Bridge on level crossings at Samba and Vijaypur in Jammu parliamentary constituency in Jammu & Kashmir.

- (5) Shri Ganesh Singh regarding need to clean and conserve rivers in Satna parliamentary constituency, Madhya Pradesh.
- (6) Dr. Udit Raj regarding need to provide reservation in faculty positions of Indian Institutes of Management.
- (7) Shri Rodmal Nagar regarding need to take measures to effectively extend the benefits of Pradhan Mantri Fasal Bima Yojana to farmers.
- (8) Shri Naranbhai B. Kachhadiya regarding need to establish Regional Cotton Research Centres in Gujarat.
- (9) Shri Sukhbir Singh Jaunpuria regarding need to enhance compensation package for those families rehabilitated from Tiger Reserve Areas at Sariska, Ranthambore and Mukundara Hills in Rajasthan.
- (10) Shri Vishnu Dayal Ram regarding need to take steps to check soil erosion caused by recurrent rains and floods in Jharkhand particularly in Palamu and Garhwa disricts of the State.
- (11) Shri Gokaraju Ganga Raju regarding need to construct tide-breakers along the Coastal districts of Andhra Pradesh.
- (12) Smt. Jayshreeben K. Patel regarding need to augment rail connectivity to Palanpur and Mehsana in Gujarat.
- (13) Smt. Savitri Thakur regarding need to inter-link Narmada-Mahi rivers in Madhya Pradesh.
- (14) Smt. Riti Pathak regarding need to take adequate measures to protect the life and property of elderly citizens living alone in metro cities.
- (15) Shri B. N. Chandrappa regarding need to improve the telecom services of BSNL and MTNL.
- (16) Shri K.C. Venugopal regarding need to address the problems of exservicemen of para-military forces.
- (17) Dr. P. Venugopal regarding check dam across Palar river in Andhra Pradesh.

- (18) Dr. Ratna De Nag regarding need to set up a CGHS Wellness Centre at Barrackpore/Ishapore in West Bengal.
- (19) Shri Rabindra Kumar Jena regarding need for creation of infrastructure for digital implementation of welfare schemes.
- (20) Shri K. Ram Mohan Naidu regarding spread of chronic Kidney disease in Uddanam in Andhra Pradesh.
- (21) Shri Radheshyam Biswas regarding introduction of new trains in North-Eastern states.
- (22) Adv. Joice George regarding the problems faced by ASHA workers in the country.
- (23) Shri Ashwini Kumar Choubey regarding need to develop the Bhaluni Bhawani Temple in Rohtas district of Bihar as a pilgrim place and provide adequate facilities for pilgrims visiting the site.

12.10 P.M.

11. The Union Budget - 2017-18

Time Allotted: 8 Hrs. Time Taken: 6 Hrs. 51 Mts. Balance: 1 Hr. 09 Mts.

General Discussion on the Union Budget for 2017–18 commenced.

The following members took part in the debate:-

- 1. Dr. M. Veerappa Moily
- 2. Shri Hukmdev Narayan Yadav
- 3. Prof. Saugata Roy
- 4. Dr. Prabhas Kumar Singh
- 5. Shri Jayadev Galla
- 6. Shri A.P. Jithender Reddy
- 7. Dr. Ponnusamy Venugopal
- 8. Shri P. Karunakaran
- 9. Shri Midhun Reddy
- 10. Shri Dhananjay Bhimrao Mahadik
- 11. Shri Sharad Tripathi
- 12. Shri Mohammad Asrarul Haque
- 13. Shri Prem Singh Chandumajra
- 14. Shri H.D. Devegowda
- 15. Shri Suresh Chanabasappa Angadi
- 16* Shri Naranbhai Bhikhabhai Kachhadiya
- 17* Smt. P.K. Sreemathi Teacher
- 18* Smt. Supriya Sadanand Sule
- 19* Smt. Geetha Kothapalli
- 20* Shri Nalin Kumar Kateel
- 21* Prof. Richard Hay
- 22. Shri Chirag Paswan

^{*}Written speeches were laid on the Table.

- 23* Shri Chintamani Malviya
- 24. Shri Ajay Misra (Teni)
- 25* Shri B.N. Chandrappa
- 26* Shri Sanjay Shamrao Dhotre
- 27* Shri R. Dhruvanarayana
- 28* Dr. (Smt.) Ratna De (Nag)
- 29. Shri Ram Kumar Sharma
- 30. Shri Ganesh Singh
- 31* Smt. Ranjanben Dhananjay Bhatt
- 32* Smt. Veena Devi
- 33* Shri Alok Sanjar
- 34* Shri Rodmal Nagar
- 35. Shri Sirajuddin Ajmal
- 36. Shri Nihal Chand Chauhan
- 37* Shri Rajeshbhai Naranbhai Chudasama
- 38* Shri Ravindra Kumar Pandey
- 39* Shri Prakash Babanna Hukkeri
- 40. Shri Santosh Kumar
- 41* Shri Rabindra Kumar Jena
- 42* Smt. Renuka Butta
- 43. Dr. (Prof.) Kirit Premjibhai Solanki
- 44* Shri Ramsinh Pataliyabhai Rathwa
- 45* Shri Rameswar Teli
- 46* Shri Ramen Deka
- 47* Dr. Sunil Baliram Gaikwad
- 48. Shri Neiphiu Rio
- 49. Shri Sumedhanand Saraswati
- 50* Shri Md. Badaruddoza Khan
- 51. Shri Rajesh Ranjan alias Pappu Yadav

^{*}Written speeches were laid on the Table.

- 52* Dr. Virendra Kumar
- 53. Shri Rattan Lal Kataria
- 54. Shri N.K. Premachandran
- 55* Smt. Aparupa Poddar
- 56. Shri Bhairon Prasad Mishra
- 57* Shri Parayamparambil Kuttappan Biju
- 58. Shri Prem Das Rai
- 59* Shri Conrad Kongkal Sangma
- 60* Dr. Anirudhan Sampath
- 61. Prof. Chintamani Malviya
- 62. Smt. Ranjeet Ranjan
- 63. Shri Chandu Lal Sahu
- 64. Shri Bhagwant Mann
- 65. Smt. Jayshreeben Patel
- 66. Shri Chhotelal

The discussion was not concluded.

\$12. Report of Business Advisory Committee

Shri S.S. Ahluwalia presented the Thirty-ninth Report of the Business Advisory Committee.

7.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th February, 2017.)

ANOOP MISHRA Secretary General

*Written speeches were laid on the Table.

^{*}Written speeches were laid on the Table \$At 5.46 P.M.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 9, 2017/Magha 20, 1938 (Saka)

No. 204

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the loss of about 20 lives due to terrorist attack outside the Supreme Court complex in Afghanistan on 7 February, 2017.

She also made reference to the loss of over 100 lives and property due to the avalanches in Afghanistan.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Starred Questions

Starred Question No. 101 (clubbed with 109) was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.11 A.M. and re-assembled at 11.30 A.M.)

11.30 A.M.

Starred Question Nos. 102, 103 and 105 were orally answered.

Member in whose name Starred Question No. 104 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 104 were asked.

Replies to Starred Question Nos. 106–108 and 110–120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.1151–1380 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2017-2018.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Housing and Urban Poverty Alleviation for the year 2017-2018.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Women and Child Development for the year 2017-2018.
- (4) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Rural Development for the year 2017-2018.
 - (ii) Detailed Demands for Grants of the Ministry of Drinking Water and Sanitation for the year 2017-2018.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Handicrafts and Handlooms Exports Corporation of India Limited and the Ministry of Textiles for the year 2016-2017.
- (6) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 2017-2018.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 2017-2018.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment for the year 2017-2018.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2017-2018.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 45 of the Rajiv Gandhi National Institute of Youth Development Act, 2012:-
 - (i) The RGNIYD Ordinance (Second Amendment) 2016 published in Notification No. G.S.R.1079(E) in Gazette of India dated 18th November, 2016.
 - (ii) The First Statutes of the Rajiv Gandhi National Institute of Youth Development (Second Amendment) Statutes, 2016 published in Notification No. G.S.R.1158(E) in Gazette of India dated 20th December, 2016.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2016-2017.

- (14) A copy of the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1120(E) in Gazette of India dated 8th December, 2016 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (15) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2015-2016.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (15) above.
- (17) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of New and Renewable Energy for the year 2017-2018.
 - (ii) Detailed Demands for Grants of the Ministry of Power for the year 2017-2018.
 - (iii) Detailed Demands for Grants of the Ministry of Mines for the year 2017-2018.

- (18) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-
 - (i) 66th Annual Report of the Union Public Service Commission, New Delhi, for the year 2015-2016.
 - (ii) Memorandum explaining reasons for non-acceptance of Commission's advice in respect of cases reported in Chapter 9 of the Report.
- (19) A copy of the Gas Cylinders Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1081(E) in Gazette of India dated 22nd November, 2016 under sub-section (8) of Section 18 of the Explosives Act, 1884.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2015-2016.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Adityapur Auto Cluster, Jamshedpur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Adityapur Auto Cluster, Jamshedpur, for the year 2014-2015.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Industrial

- Infrastructure Development Corporation (Gwalior) M. P. Limited, Gwalior, for the year 2014-2015.
- (ii) Annual Report of the Industrial Infrastructure Development Corporation (Gwalior) M. P. Limited, Gwalior, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the M.P. Audyogik Kendra Vikas Nigam (Indore) Limited, Indore, for the year 2014-2015.
 - (ii) Annual Report of the M.P. Audyogik Kendra Vikas Nigam (Indore) Limited, Indore, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Baddi Infrastructure, Solan, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Baddi Infrastructure, Solan, for the year 2015-2016.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Foundry Cluster Development Association, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Foundry Cluster Development Association, Kolkata, for the year 2015-2016.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Narol Textile Infrastructure and Enviro Management Ahmedabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Narol Textile Infrastructure and Enviro Management Ahmedabad, for the year 2014-2015.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Special Economic Zones (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.12(E) in Gazette of India dated 6th January, 2017 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.
- (33) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce and Industry for the year 2017-2018.
- (34) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2016-2017.
 - (ii) Memorandum of Understanding between the Assam Ashok Hotel Corporation Limited and the Ministry of Tourism for the year 2016-2017.
 - (iii) Memorandum of Understanding between the Donyi Polo Ashok Hotel Corporation Limited and the Ministry of Tourism for the year 2016-2017.
 - (iv) Memorandum of Understanding between the Pondicherry Ashok Hotel Corporation Limited and the Ministry of Tourism for the year 2016-2017.
 - (v) Memorandum of Understanding between the Punjab Ashok Hotel Company Limited and the Ministry of Tourism for the year 2016-2017.
 - (vi) Memorandum of Understanding between the Ranchi Ashok Bihar Hotel Corporation Limited and the Ministry of Tourism for the year 2016-2017.
 - (vii) Memorandum of Understanding between the Kumarakruppa Frontier Hotel Private Limited and the Ministry of Tourism for the year 2016-2017.

- (35) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Minority Affairs for the year 2017-2018.
- (36) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2015-2016, together with Audit Report thereon.
- (37) A copy of the India-Japan Comprehensive Economic Partnership Agreement (Bilateral Safeguard Measures) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.68(E) in Gazette of India dated 24th January, 2017 under Section 159 of the Customs Act, 1962 and Section 10 of the Customs Tariff Act, 1975, together with an explanatory memorandum.
- (38) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture and Farmers Welfare for the year 2017-2018.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2015-2016.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural

Development and Panchayati Raj, Hyderabad, for the year 2015-2016.

- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (43) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2017-2018.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2014-2015.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory Mission Authority Dadra and Nagar Haveli (Sarva Shiksha Abhiyan), Silvassa, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory Mission Authority Dadra and Nagar Haveli (Sarva Shiksha Abhiyan), Silvassa, for the year 2014-2015.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2014-2015.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Road Transport and Highways for the year 2017-2018.
 - (ii) Detailed Demands for Grants of the Ministry of Shipping for the year 2017-2018.
- (51) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R.1124(E) published in Gazette of India dated 9th December, 2016, approving the Kandla Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
 - (ii) G.S.R.1125(E) published in Gazette of India dated 9th December, 2016, approving the Paradip Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
 - (iii) G.S.R.1126(E) published in Gazette of India dated 9th December, 2016, approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
 - (iv) G.S.R.1148(E) published in Gazette of India dated 16th December, 2016, approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
 - (v) G.S.R.1149(E) published in Gazette of India dated 16th December, 2016, approving the Kolkata Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.

- (vi) G.S.R.1150(E) published in Gazette of India dated 16th December, 2016, approving the Mormugao Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (vii) G.S.R.1151(E) published in Gazette of India dated 16th December, 2016, approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (viii) G.S.R.1185(E) published in Gazette of India dated 30th December, 2016, approving the Chennai Port Trust Employees (Grant of Advances for Festival and Natural Calamities) Amendment Regulations, 2016.
- (ix) G.S.R.1186(E) published in Gazette of India dated 30th December, 2016, approving the Mumbai Port Trust Employees (Leave) Amendment Regulations, 2016.
- (x) G.S.R.1187(E) published in Gazette of India dated 30th December, 2016, approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (xi) G.S.R.1188(E) published in Gazette of India dated 30th December, 2016, approving the Kandla Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (52) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.3451(E) published in Gazette of India dated 15th November, 2016, authorising M/s Oriental Pathways (Indore) Private Limited to collect and retain the fee for the development, operation and maintenance of the existing two lane road into four lane (Indore-Khalghat Section) of the National Highway No. 3 in the State of Madhya Pradesh.
 - (ii) S.O.3452(E) published in Gazette of India dated 15th November, 2016, making certain amendments in the Notification No. S.O.946(E) dated 30th April, 2012.

- (iii) S.O.3638(E) published in Gazette of India dated 2nd December, 2016, entrusting the stretches of National Highway No. 1A in the State of Jammu and Kashmir to the National Highways Authority of India.
- (53) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1114(E) in Gazette of India dated 2nd December, 2016 under sub-section (3) of Section 9 of the National Highways Act, 1956.
- (54) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2017-2018.
- (55) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 2017-2018.
- (56) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2017-2018.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the years 2013-2014 to 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the years 2013-2014 to 2015-2016.

- (60) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2016-2017.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2015-2016.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Corporate Affairs for the year 2017-2018.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shashtri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shashtri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2015-2016.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for

- the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2015-2016.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2015-2016.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2015-2016.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2015-2016 alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2015-2016.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 2017-2018.
- (78) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2015-2016.
- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (79) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Defence for the year 2017-2018.
 - (ii) Defence Services Estimates for the year 2017-2018.
- *(80) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2017-2018.

^{*}At 3.15 P.M.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th February, 2017, Rajya Sabha agreed without any amendment to the Payment of Wages (Amendment) Bill, 2017.

6. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1)	Shri Rama Chandra Hansdah	18.07.2016 to 12.08.2016
		and
		16.11.2016 to 16.12.2016
(2)	Shri Chand Nath	01.02.2017 to 09.02.2017
		and
		09.03.2017 to 12.04.2017

7. Report of Committee on Public Undertakings

Shri Shanta Kumarpresented the Seventeenth Report (Hindi and English versions) of the Committee on Public Undertakings on action taken by the Government on the Observations / Recommendations contained in the Twelfth Report of the Committee on Public Undertakings on 'National Aluminium Company Limited (NALCO)'.

8. Report of Standing Committee on External Affairs

Dr. Shashi Tharoor presented the Fourteenth Report (English and Hindi versions) of the Standing Committee on External Affairs (2016-17) on action taken by the Government on the Observations/Recommendations contained in the Eleventh Report on Demands for Grants of the Ministry of External Affairs for the year 2016-17.

9. Motion

Shri S.S. Ahluwalia moved the following motion :-

"That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 8th February, 2017."

The motion was adopted.

10. The Government Bills - Introduced

- (i) The Indian Institutes of Management Bill, 2017
- (ii) The Repealing and Amending Bill, 2017

*12.11 P.M.

11. Submission by Members

(i) Dr. Anirudhan Sampath made submission regarding need to provide adequate pensionary benefits to seafarers in the country.

Shri Rabindra Kumar Jena, Adv. Joice George, Smt. P.K. Sreemathi Teacher, Shri Parayamparambil Kuttappan Biju, Shri Alok Sanjar, Shri Rodmal Nagar, Shri Bhiron Prasad Mishra and Shri Sudheer Gupta associated.

Shri Ananth Kumar responded.

1.04 P.M.

(ii) Shri R. Dhruvanarayana made submission regarding drought situation in Karnataka.

Shri Ananth Kumar responded.

^{*}From 12.13 P.M. to 1.11 P.M., Members raised matters of urgent public importance.

1.11 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Nishikant Dubey regarding need for three Kendriya Vidyalayas in Santhal Pargana region of Jharkhand.
- (2) Shri Om Birla regarding need to provide compensation to farmers who lost their crops due to hailstorms in Kota parliamentary constituency, Rajasthan.
- (3) Shri Ram Tahal Choudhary regarding need to permit farmers to undertake cultivation in their agricultural land in Doranda village under Ranchi parliamentary constituency, Jharkhand.
- (4) Shri Chandra Prakash Joshi regarding need to include private hospitals in Rajasthan in the panel of hospitals under Prime Minister's National Relief Fund.
- (5) Smt. Mausam Noor regarding need to resolve ownership dispute of river islands between West Bengal and Jharkhand.
- (6) Shri Adhir Ranjan Chowdhury regarding disinvestment of Bridge & Roof Company in West Bengal.
- (7) Dr. Shashi Tharoor regarding contractual staff in Vikram Sarabhai Space Centre, Thiruvananthapuram, Kerala.
- (8) Dr. Kulamani Samal regarding need to fill up the post of Safety Officer in Paradip Port Trust.
- (9) Shri Jayadev Galla regarding need to set up Rail Neer Plant in Andhra Pradesh.

1.11 P.M.

13. The Union Budget - 2017-18

Time Taken: 9 Hrs. 58 Mts.

Further General Discussion on the Union Budget for 2017–18 continued.

The following members took part in the debate:-

- 1. Shri Kalyan Banerjee
- 2* Shri Ramcharan Bohra
- 3* Smt. Rama Devi
- 4* Shri Parvatagouda Chandanagouda Gaddigoudar
- 5* Shri Vinod Kumar Boinapalli
- 6* Shri Lakhan Lal Sahu
- 7* Shri Srirang Appa Barne
- 8* Shri Ramachandran Mullappally
- 9* Dr. Bhagirath Prasad
- 10* Shri Jugal Kishore Sharma
- 11* Shri Hari Manjhi
- 12* Shri Rayapati Sambasiva Rao
- 13* Shri Bidyut Baran Mahato
- 14* Smt. Darshana Vikram Jardosh
- 15* Shri Rakesh Singh
- 16* Smt. Savitri Thakur
- 17* Shri B.V. Naik
- 18* Shri S.P. Muddahanumegowda
- 19* Shri Janardan Mishra
- 20. Shri Bharat Singh
- 21* Shri Om Birla
- 22* Smt. Anju Bala

^{*}Written speeches were laid on the Table.

- 23. Shri Krupal Balaji Tumane
- 24* Shri Vishnu Dayal Ram
- 25* Shri Sunil Kumar Singh
- 26* Shri T.G. Venkatesh Babu
- 27. Shri Ram Tahal Choudhary
- 28. Shri Thota Narasimham
- 29. Shri Virender Kashyap
- 30* Prof.(Dr.) Mamtaz Sanghamita
- 31* Dr. Kulamani Samal
- 32* Shri Kamalbhan Singh Marabi
- 33* Smt. Poonamben Hematbhai Maadam
- 34. Shri Dushyant Chautala
- 35* Smt. Riti Pathak
- 36. Smt. Santosh Ahlawat
- 37* Shri Devji Mansingram Patel
- 38. Adv. Joice George
- 39* Km. Shobha Karandlaje
- 40. Shri Bodhsingh Bhagat
- 41* Dr. Thokchom Meinya
- 42. Shri C.N. Jayadevan
- 43. Dr. Banshilal Mahto
- 44* Shri Bhanu Pratap Singh Verma
- 45. Shri Jai Prakash Narayan Yadav
- 46. Smt. Bijoya Chakravarty
- 47. Shri K.C. Venugopal
- 48* Shri Doddaalahalli Kempegowda Suresh
- 49. Shri Sudheer Gupta

^{*}Written speeches were laid on the Table.

- 50. Shri Bhartruhari Mahtab
- 51* Shri K. Ashokkumar
- 52* Dr. Jayakumar Jayavardhan
- 53. Shri C.P. Joshi
- 54* Shri Kaushalendra Kumar
- 55* Kunwar Pushpendra Singh Chandel
- 56* Dr. Vara Prasadarao Velagapalli
- 57* Shri Rahul Kaswan
- 58* Shri Ashwini Kumar Choubey

Shri Arun Jaitley replied to the debate.

The discussion was concluded.

4.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th March, 2017.)

ANOOP MISHRA Secretary General

^{*}Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 9, 2017/Phalguna 18, 1938 (Saka)

No. 205

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Rabi Ray, former Speaker, Ninth Lok Sabha and member of the Fourth, Ninth and Tenth Lok Sabhas; Shri Jambuwant Dhote, member of the Fifth and Seventh Lok Sabhas; Shri P. Shiv Shanker, member of the Sixth, Seventh and Twelfth Lok Sabhas; and Shri Syed Shahabuddin, member of the Eighth and Tenth Lok Sabhas.

Thereafter, members stood in silence for a short while in the memory of the departed.

11.06 A.M.

2. Starred Questions

Starred Question Nos. 121, 122 (clubbed with 126) were orally answered.

Member in whose name Starred Question No. 123 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 123 were asked

Replies to Starred Question Nos. 124, 125 and 127–140 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.1381–1610 were laid on the Table.

12.01 P.M.

4. Felicitations by the Speaker

The Speaker, on behalf of the House, felicitated the scientists of ISRO for successful launch of 104 satellites in orbit from Sriharikota, Andhra Pradesh.

12.02 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Corrigenda (Hindi and English versions) to the Economic Survey* 2016-17.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth (Development Planning Centre), Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth (Development Planning Centre), Delhi, for the year 2015-2016.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2017-2018.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2017-2018.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2017-2018.

^{*} Economic Survey 2016-17 was laid on 31.01.2017.

- (7) A copy of the Mines and Minerals (Development and Regulation) Removal of Difficulties Order, 2017 (Hindi and English versions) published in Notification No. S.O.27(E) in Gazette of India dated 4th January, 2017 under sub-section (2) of Section 24 of the Mines and Minerals (Development and Regulation) Amendment Act, 2015.
- (8) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Solar Energy Corporation of India, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Solar Energy Corporation of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Atomic Energy for the year 2017-2018.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council of India, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export

Promotion Council of India, Mumbai, for the year 2015-2016.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

6. Announcement by the Speaker

The Speaker made the following announcement:-

"I have to inform the House that I have received the following message dated the 8th February, 2017 from the Hon'ble President:-

'I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 31 January, 2017.'"

7. Report of the Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Thirtieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Report of Standing Committee on Information Technology

Shri Prasun Banerjee presented the Thirty-fourth Report (Hindi and English versions) on Demands for Grants (2017-18) relating to the Ministry of Information and Broadcasting of the Standing Committee on Information Technology (2016-17).

9. Reports of Standing Committee on Defence

Maj. Gen. B. C. Khanduri, AVSM (Retd.) presented the following Reports (Hindi and English Versions) of the Standing Committee on Defence:-

- (1) Twenty-fourth Report of the Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in the Nineteenth Report (16th Lok Sabha) on Demands for Grants of the Ministry of Defence (2016-17) on General Defence Budget, Civil Expenditure of Ministry of Defence (Demand No. 20) and Defence Pension(Demand No. 21).
- (2) Twenty-fifth Report of the Standing Committee on Defence on Action Taken by the Government on the Observations/ Recommendations contained in the Twentieth Report (16th Lok Sabha) on Demands for Grants of the Ministry of Defence (2016-17) on Army, Navy and Air Force (Demand No. 22).
- (3) Twenty-sixth Report of the Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-first Report (16th Lok Sabha) on Demands for Grants of the Ministry of Defence (2016-17) on Ministry of Defence (Miscellaneous) (Demand No. 20).
- (4) Twenty-seventh Report of the Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-second Report (16th Lok Sabha) on Demands for Grants of the Ministry of Defence (2016-17) on Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 23).
- (5) Twenty-eighth Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence (2017-18) on General Defence Budget, Border Roads Organisation, Indian Coast Guard, Military Engineering Services, Canteen Stores Department, Directorate General Defence Estates, Defence Public Sector Undertakings, Welfare of Ex-

- Servicemen, Defence Pensions, Ex-Servicemen Contributory Health Scheme. (Grant Nos.19 & 22).
- (6) Twenty-ninth Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence (2017-18) on Army, Navy and Air Force (Grant No. 20).
- (7) Thirtieth Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence (2017-18) on Ordnance Factories, Defence Research and Development Organisation, Directorate General Quality Assurance and National Cadet Corps (Grant No. 20).
- (8) Thirty-first Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence (2017-18) on Capital Outlay on Defence Services, Defence Planning and Procurement Policy (Grant No. 21).

10. Statement by the Minister

The Minister of Home Affairs made a statement regarding incidents occurred in Madhya Pradesh and Uttar Pradesh on 7th and 8th March, 2017, respectively.

*12.12 P.M.

11. Submission by Members

- (i) The following members made submission regarding recent spate of racial attacks on Indians in USA:-
 - 1. Shri Mallikarjun Kharge
 - 2. Prof. Saugata Roy
 - 3. Shri Bhartruhari Mahtab
 - 4. Shri A.P. Jithendra Reddy
 - 5. Shri Prem Singh Chandumajra
 - 6. Shri Mohammad Salim
 - 7. Dr. M. Thambi Durai

^{*}From 12.12 P.M. to 1.39 P.M., Members raised matters of urgent public importance.

Shri Kinjarapu Ram Mohan Naidu, Shri Ramachandran Mullappally, Shri Rajeev Shankarrao Satav, Shri Parayamparambil Kuttappan Biju, Dr. Anirudhan Sampath, Smt. P.K. Sreemathi Teacher, Shri Rabindra Kumar Jena, Shri(Adv.) Joice George, Shri Md. Badaruddoza Khan, Shri Gajendra Singh Shekhawat, Shri Devji Mansingram Patel, Dr. Manoj Rajoria, Shri C.P. Joshi and Shri Ramcharan Bohra, Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel associated.

Shri Rajnath Singh* responded.

1.10 P.M.

(ii) Shri E.T. Mohammed Basheer made submission regarding alleged denial to women Panchayat Presidents of Kerala to participate in a function on International Women's day held at Gandhi Nagar, Gujarat for wearing customary dress 'Hizab'

Shri P.K. Biju, Adv. Joice George, Shri Shankar Prasad Datta, Dr. Anirudhan Sampath, Shri N.K. Premachandran and Shri Ramachandran Mullappally associated.

Shri Mukhtar Abbas Naqvi[@] responded.

*Minister of Home Affairs.

@Minister of State in the Ministry of Minority Affairs and Minister of State in the Ministry of Parliamentary Affairs

1.15 P.M.

(iii) Shri Jitendra Chaudhary made submission regarding need to scrap the amendment made by the Government of Jharkhand on Chhotanagpur Tenancy Act (CNT) and Santhal Parganas Tenancy Act (SPT).

Shri Sankar Prasad Datta associated.

Shri Narendra Singh Tomar[#] responded.

(Lok Sabha adjourned at 1.39 P.M. and re-assembled at 2.44 P.M.)

2.44 P.M.

12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Nishikant Dubey regarding need to expedite railway projects in Jharkhand.
- (2) Shri Ajay Mishra Teni regarding need to develop places of historical and mythological importance in Kheri parliamentary constituency, Uttar Pradesh.
- (3) Shri Rajendra Agrawal regarding need to run Sangam Express (Train No. 14163/64) on time.
- (4) Shri Ramdas C. Tadas regarding need to attach an extra bogey for MST passengers in Vidarbha Express and Intercity Express running from Wardha to Nagpur and Amravati in Maharashtra.

[#]Minister of Rural Development; Minister of Panchayati Raj; and Minister of Drinking Water and Sanitation

- (5) Shri Hariom Singh Rathore regarding need to restore the plaque carrying a quote by Veer Vinayak Damodar Savarkar in Cellular Jail Premises of Andaman and Nicobar.
- (6) Shri Bhanu Pratap Singh Verma regarding need to set up soil testing laboratories at block level in Jalaun parliamentary constituency, Uttar Pradesh.
- (7) Dr. Ravindra Kumar Ray regarding need to ensure financial security of customers who suffer loss due to cyber fraud and also to set up a mechanism to check the increasing incidents of cyber-fraud.
- (8) Shri Sunil Kumar Singh regarding need to establish a Kendriya Vidyalaya in Chatra district, Jharkhand.
- (9) Dr. Virendra Kumar regarding need to set up an effective mechanism to curb trafficking of children in the country.
- (10) Dr. Manoj Rajoria regarding need to increase the coverage under the National Food Security Scheme in Rajasthan.
- (11) Shri Om Prakash Yadav regarding need to establish a Cancer Hospital in Siwan, Bihar.
- (12) Shri Ravindra Kumar Pandey regarding need to ensure participation of eligible and interested parties in coal linkage auctions of BCCL in Baghmara development block in Dhanbad, Jharkhand.
- (13) Shri Devji M. Patel regarding need to declare income of dairy sector as agriculture income.
- (14) Smt. Jayshreeben K. Patel regarding need to accord approval for setting up of Plastic Park in Bharuch district, Gujarat.
- (15) Dr. J. Jayavardhan regarding need to review the decision to shift the headquarters of Central Institute of Plastics Engineering from Chennai.
- (16) Prof. Saugata Roy regarding need to take steps to protect IT professionals in USA.

- (17) Smt. Aparupa Poddar regarding need to control and prevent Cervical Cancer among women.
- (18) Shri Rabindra Kumar Jena regarding the issue of missing children in the country.
- (19) Shri M. Srinivasa Rao regarding need to establish a new railway zone at Vishakhapatnam in Andhra Pradesh.
- (20) Shri Kotha Prabhakar Reddy regarding need to allocate adequate funds for Kothapalli-Manoharabad-Akkannapet-Medak railway line in Telangana.
- (21) Shri Dushyant Chautala regarding need to increase the limit of medical assistance under the Prime Minister's National Relief Fund.
- (22) Shri Prem Singh Chandumajra regarding need to take measures for improvement of agriculture sector in the country.
- (23) Adv. Joice George regarding need to issue final notification regarding Environment Sensitive Area.

2.45 P.M.

Government Bill – Passed

The Maternity Benefit (Amendment) Bill, 2016, as passed by Rajya Sabha

Time Taken: 3 Hrs. 23 Mts.

The motion for consideration of the Bill was moved by Shri Bandaru Dattatreya.

The following members took part in the debate:-

- 1. Km. Sushmita Dev
- 2. Dr. Pritam Gopinath Munde
- 3. Smt. Vasanthi M.
- 4. Dr.(Smt) Ratna De (Nag)
- 5. Shri Tathagata Satpathy
- 6. Shri Arvind Ganpat Sawant
- 7. Dr. Ravindra Babu Pandula
- 8. Dr. Boora Narsaiah Goud
- 9. Shri Parayamparambil Kuttappan Biju

- 10. Smt. Supriya Sadanand Sule
- 11. Dr. Virendra Kumar
- 12. Dr. (Smt.) Kakoli Dastidar
- 13. Dr. Sanjay Jaiswal
- 14. Shri E.T. Mohammed Basheer
- 15. Smt. Bijoya Chakravarty
- 16. Shri Kaushalendra Kumar
- 17. Smt. Santosh Ahlawat
- 18. Shri N.K. Premachandran
- 19. Smt. Jayshreeben Patel
- 20. Shri Dushyant Chautala
- 21. Shri Ramesh Bidhuri

Shri Bandaru Dattatreya replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bandaru Dattatreya.

The motion was adopted and the Bill, as amended, was passed.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th March, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, March 10, 2017/Phalguna 19, 1938 (Saka)

No. 206

11.00 A.M.

1. Starred Questions

Starred Question No. 141 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 11.20 A.M.).

11.20 A.M.

Starred Question Nos. 142–145 were orally answered. Replies to Starred Question Nos. 146–160 were laid on the Table

2. Unstarred Questions

Replies to Unstarred Question Nos.1611-1840 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970:-
 - (i) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2016 published in

- Notification No. 11-76/2016-Unani (U.G Regl.) in Gazette of India dated 7th November, 2016.
- (ii) The Indian Medicine Central Council (Requirements of Minimum Standard for under-graduate Ayurveda Colleges and attached Hospitals) Regulations, 2016 published in Notification No. 28-15/2016-Ay.(MSR) in Gazette of India dated 7th November, 2016.
- (iii) The Indian Medicine Central Council (Requirements of Minimum Standard for under-graduate Siddha Colleges and attached Hospitals) Regulations, 2016 published in Notification No. 18-12/2016-Siddha(M.S.R.) in Gazette of India dated 7th November, 2016.
- (iv) The Indian Medicine Central Council (Post-Graduate Unani Medical Education) Regulations, 2016 published in Notification No. 11-77/2016-Unani(P.G. Regl.) in Gazette of India dated 7th November, 2016.
- (v) The Indian Medicine Central Council (Minimum Standards of Education in India Medicine) Amendment Regulations, 2016 published in Notification No. 18-12/2016-Siddha(Syllabus UG) in Gazette of India dated 7th November, 2016.
- (vi) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2016 published in Notification No. 24-14/2016- (U.G. Regulation) in Gazette of India dated 7th November, 2016.
- (vii) The Indian Medicine Central Council (Post Graduate Ayurveda Education) Regulations, 2016 published in Notification No. 4-90/2016-P.G. Regulation in Gazette of India dated 7th November, 2016.
- (viii) The Indian Medicine Central Council (Requirements of Minimum Standard for under-graduate Unani Colleges and attached Hospitals) Regulations, 2016 published in Notification No. 11-134/2016-Unani (MSR) in Gazette of India dated 7th November, 2016.
- (ix) The Indian Medicine Central Council (Post-graduate Siddha Education) Regulations, 2016 published in Notification No. 18-12/2016-Siddha (Syllabus PG) in Gazette of India dated 7th November, 2016.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-
 - (i) The Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) Amendment Rules, 2016 published in Notification No. G.S.R.1136(E) in Gazette of India dated 14th December, 2016.
 - (ii) The Life Insurance Corporation of India (Re-appointment of Terminated Development Officers) Amendment Rules, 2016 published in Notification No. G.S.R.1162(E) in Gazette of India dated 21st December, 2016.
 - (iii) The Life Insurance Corporation of India (Amendment) Regulations, 2016 published in Notification No. 1-13011/02/2015/Ins-I in Gazette of India dated 6th December, 2016.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2015-2016, alongwith Audited Accounts under sub-section (5) of Section 40 of the National Housing Bank Act, 1987.
- (4) A copy of the Food Safety and Standards (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.57(E) in Gazette of India dated 19th January, 2017 under Section 93 of the Food Safety and Standards Act, 2006.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2015-2016, alongwith Audited Accounts.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the 2^{nd} Annual Report (Hindi and English versions) of the Working and Administration of the Companies Act, 2013, for the year ended 31^{st} March, 2016.
- (8) A copy of Notification No. 1-CA(7)/179/2017 (Hindi and English versions) published in Gazette of India dated 9th February, 2017, notifying the

rates of fee, mentioned therein, for entry of name in the Register of Members, annual membership fee, annual certificate of practice fee and fee for restoration of name in the Register of Members under Section 30B of the Chartered Accountants Act, 1949.

- (9) A copy of the Investor Education and Protection Fund Authority (Recruitment, Salary and other Terms and Conditions of Service of General Manager and Assistant General Manager) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.46(E) in Gazette of India dated 18th January, 2017 under sub-section (4) of Section 469 of the Companies Act, 2013.
- (10) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Report No. 41 of 2016)—Department of Revenue (Indirect Taxes-Service Tax) for the year ended March, 2016.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 40 of 2016) (Performance Audit)-Turnaround Plan and Financial Restructuring Plan of Air India Limited, Ministry of Civil Aviation.
 - (iii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 37 of 2016)-Railways Finances for the year ended March, 2016.
 - (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 2017) —Department of Revenue-Customs (Compliance Audit) for the year ended March, 2016.
 - (v) Report of the Comptroller and Auditor General of India-Union Government (Report No. 36 of 2016) (Performance Audit) – (Defence Services-Army) on working of Army Base Workshops for the year ended March, 2016.
 - (vi) Report of the Comptroller and Auditor General of India-Union Government (Department of Revenue-Indirect Taxes-Customs) (No. 42)

- of 2016)-Performance Audit on Project Imports for the year ended March, 2016.
- (vii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 38 of 2016) (Performance Audit) (Defence Services-Army) on working of Canteen Stores Department for the year ended March, 2016.
- (viii)Report of the Comptroller and Auditor General of India-Union Government (No. 2 of 2017) (Department of Revenue-Direct Taxes) for the year ended March, 2016.
- (ix) Report of the Comptroller and Auditor General of India-Union Government (Report No. 5 of 2017) (Performance Audit) – (Defence Services-Army) on Construction of Indo China Border Roads by Border Roads Organization for the year ended March, 2016.
- (x) Report of the Comptroller and Auditor General of India-Union Government (Report No. 4 of 2017)— Implementation of TDS/TCS Schemes, Department of Revenue-Direct Taxes for the year ended March, 2016.
- (xi) Report of the Comptroller and Auditor General of India-Union Government (No. 3 of 2017)-(Department of Revenue)(Indirect Taxes-Central Excise) for the year ended March, 2016.
- (xii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 39 of 2016)-Performance Audit on Environmental Clearance and Post Clearance Monitoring, Ministry of Environment, Forest and Climate Change for the year ended March, 2016.
- (11) A copy each of the following papers (Hindi and English versions):-
 - (i) Appropriation Accounts (Part I- Review) of the Railways in India for the year 2015-2016.
 - (ii) Appropriation Accounts (Part II- Detailed Appropriation Accounts) of the Railways in India for the year 2015-2016.
 - (iii) Appropriation Accounts [Part II- Detailed Appropriation Accounts (Annexure-G)] of the Railways in India for the year 2015-2016.

- (12) A copy of the Adoption Regulations, 2017 (Hindi and English versions) published in Notification No. G.S.R.3(E) in Gazette of India dated 4th January, 2017 under sub-section (3) of Section 110 of the Juvenile Justice (Care and Protection of Children) Act, 2015.
- (13) A copy of the Supplementary Nutrition (under the Integrated Child Development Services Scheme) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.149(E) in Gazette of India dated 20th February, 2017 under sub-section (3) of Section 39 of the National Food Security Act, 2013.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 347 of the Cantonments Act, 2006:-
 - (i) The Cantonments (Execution of Warrants for the Attachment and Sale of Immovable Property) Rules, 2016 published in Notification No. S.R.O.14(E) in Gazette of India dated 30th December, 2016.
 - (ii) The Transfer of Property in Cantonments (Form of notice and manner of giving such notice) Rules, 2016 published in Notification No. S.R.O.15(E) in Gazette of India dated 30th December, 2016.
 - (iii) The Cantonments (Forms and Manner of Service of Notices) Rules, 2017 published in Notification No. S.R.O.2(E) in Gazette of India dated 24th January, 2017.

4. Report of Business Advisory Committee

Shri S.S. Ahluwalia presented the Fortieth Report of Business Advisory Committee.

5. Reports of Standing Committee on Agriculture

Shri Satya Pal Singh (Sambhal) presented the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture:-

- (1) Thirty-fifth Report on 'Demands for Grants (2017-18)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (2) Thirty-sixth Report on 'Demands for Grants (2017-18)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (3) Thirty-seventh Report on 'Demands for Grants (2017-18)' of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).

6. Reports of Standing Committee on Energy

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2016-17):-

- (1) Twenty-sixth Report on Demands for Grants relating to Ministry of Power for the year 2017-18.
- (2) Twenty-seventh Report on Demands for Grants relating to Ministry of New and Renewable Energy for the year 2017-18.

7. Report of Standing Committee on Railways

Shri Ganesh Singh presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on Railways on 'Demands for Grants – 2017-18 of the Ministry of Railways'.

8. Report of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the Twenty-seventh Report (Hindi and English versions) of the Standing Committee on Coal and Steel on 'Demands for Grants (2017-18)' relating to the Ministry of Coal.

9. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 14th March, 2017.

12.16 P.M.

10. Motion for Election to the Central Advisory Committee for the National Cadet Corps

Shri Manohar Parrikar moved the following motion:-

"That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

11. Motion for Election of two Members to the Court of University of Allahabad

Shri Prakash Javadekar moved the following motion:-

"That in pursuance of statute 8(1)(e) read with statute 8(2) of the statutes of University of Allahabad Act, 2005 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Court of University of Allahabad, for a term of three years subject to the other provisions of the said Act and the regulations made thereunder."

The motion was adopted.

12. Motion for Election of two Members to the Coffee Board

Smt. Nirmala Sitharaman moved the following motion :-

"That in pursuance of sub-section (2) of section 4 of the Coffee Act, 1942 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coffee Board till 14 December, 2018, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

12.18 P.M.

13. Government Bill – Introduced

The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2017

*12.20 P.M.

14. Submission by Members

Sarvashri Mallikarjun Kharge, N.K. Premachandran and K.C. Venugopal made submission regarding steep hike in prices of non-subsidized LPG and relentless increase in price of petrol and diesel in spite of fall in prices of crude oil in the international market.

Shri Md. Badaruddoza Khan, Shri Sankar Prasad Datta, Shri Ramachandran Mullappally, Shri Kodikunnil Suresh, Dr. Anirudhan Sampath, Shri (Adv.) Joice George, Prof. (Dr.) Mamtaz Sanghamita associated.

Shri Ananth Kumar[#] responded.

[#] Minister of Chemicals and Fertilizers; and Minister of Parliamentary Affairs.

^{*}From 12.20 P.M. to 1.11 P.M., Members raised matters of urgent public importance.

1.12 P.M.

15. Government Bill – Passed

The Admiralty (Jurisdiction and Settlement of Maritime Claims), 2016

Time Taken: 2 Hrs. 18 Mts.

The motion for consideration of the Bill was moved by Shri Mansukh L. Mandaviya on behalf of Shri Nitin Jairam Gadkari.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Adv.(Shri) Narendra Keshav Sawaikar
- 3. Shri Kalyan Banerjee
- 4. Shri Bhartruhari Mahtab
- 5. Shri Thota Narasimham
- 6. Shri Konda Vishveshwar Reddy
- 7. Dr. Anirudhan Sampath
- 8. Shri Vinayak Bhaurao Raut
- 9. Shri Yerram Venkata Subba Reddy
- 10. Shri Hari Babu Kambhampati
- 11. Shri Kaushalendra Kumar
- 12. Shri Gopal Chinayya Shetty
- 13. Shri N.K. Premachandran

Shri Mansukh L. Mandaviya replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clauses 9 to 11 were adopted.

Clauses 12 to 15 were adopted.

Clause 16 was adopted.

Clause 17 was adopted, as amended.

Clause 18 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shri Mansukh L. Mandaviya.

The motion was adopted and the Bill, as amended, was passed.

3.30 P.M.

16. Motion

Shri Rattan Lal Kataria moved the following motion :-

"That this House do agree with the Twenty-sixth, Twenty-seventh, Twenty-eighth, Twenty-ninth and Thirtieth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd and 30th November and 7th December, 2016 and the 3rd February and 9th March, 2017, respectively, subject to modifications that -

- (i) para 6 and sub-para (iii) of para 7 of the Twenty-sixth Report;
- (ii) para 4 and sub-para (ii) of para 5 of the Twenty-eighth; and
- (iii) para 4 and sub-para (ii) of para 5 of the Twenty-ninth Report,

relating to allocation of time to resolutions, be omitted."

The motion was adopted.

3.32 P.M.

17. Private Members' Bills- Introduced

- (1) The Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Amendment Bill, 2016 (Amendment of section 2, etc.) by Shri Baijayant Panda.
- (2) The Witness Protection Program Bill, 2016 by Shri Baijayant Panda.
- (3) The Whistle Blowers Protection (Amendment) Bill, 2016 (Amendment of section 3, etc.) by Shri Baijayant Panda.
- (4) The Treatment of Terminally-ill Patients Bill, 2016 by Shri Baijayant Panda.
- (5) The Orphan Child (Provision of Social Security) Bill, 2016 by Shri Vinod Kumar Boinapalli.
- (6) The Constitution (Amendment) Bill, 2017 (Amendment of article 134) by Shri Vinod Kumar Boianapalli.
- (7) The Constitution (Amendment) Bill, 2016 (Amendment of article 309) by Shri P. Karunakaran.

- (8) The Working Elephants (Protection and Welfare) Bill,2016 by Shri P. Karunakaran.
- (9) The Constitution (Amendment) Bill, 2016 (Amendment of article 80) by Shri P. Karunakaran.
- (10) The Academy of Scientific and Innovative Research (Amendment) Bill,2016 (Insertion of new section 39) by Shri P. Karunakaran.
- (11) The Andhra Pradesh Reorganisation (Amendment) Bill, 2016 (Insertion of new Part XA) by Shri Y.V. Subba Reddy.
- (12) The Population Control Bill, 2016 by Shri Prahlad Singh Patel.
- (13) The Import of Consumer Goods (Regulation) Bill, 2016 by Shri Prahlad Singh Patel.
- (14) The Indian Penal Code (Amendment) Bill, 2016 (Insertion of new section 376F) by Shri Pravesh Verma.
- (15) The Constitution (Amendment) Bill, 2016 (Amendment of article 243D) by Shri Pravesh Verma.
- (16) The Youth (Development and Welfare) Bill, 2016 by Shri Nishikant Dubey.
- (17) The Criminal Law (Amendment) Bill, 2016 (Amendment of section 304A, etc.) by Shri Dushyant Chautala.
- (18) The Railways (Amendment) Bill, 2016 (Amendment of section 126) by Shri Dushyant Chautala.
- (19) The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2016 (Amendment of section 42) by Shri Dushyant Chautala.
- (20) The Constitution (Amendment) Bill, 2016 (Amendment of article 15, etc.) by Dr. Satya Pal Singh.
- (21) The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2016 (Amendment of Schedule I) by Dr. Udit Raj.
- (22) The Integrated Child Development Services (Regularisation) Bill, 2016 by Dr. Udit Raj.
- (23) The Constitution (Amendment) Bill, 2016 (Amendment of article 338) by Dr. Udit Raj.
- (24) The Constitution (Amendment) Bill, 2016 (Amendment of article 312) by Dr. Udit Raj.

- (25) The Homoeopathy Central Council (Amendment) Bill, 2016 (Amendment of sections 12A and 12B) by Dr. Kirit Premjibhai Solanki.
- (26) The Prevention of Cruelty to Animals (Amendment) Bill, 2016 (Amendment of section 11, etc.) by Shri Jayadev Galla.
- (27) The Constitution (Amendment) Bill, 2016 (Insertion of new article 21B) by Shri Jayadev Galla.
- (28) The Electricity (Amendment) Bill, 2016 (Substitution of new section for section 4) by Shri Gopal Chinyya Shetty.
- (29) The Code of Criminal Procedure (Amendment) Bill, 2016 (Amendment of the First Schedule) by Shri Vishnu Dayal Ram.
- (30) The Consumer Protection (Amendment) Bill, 2016 (Amendment of section 2) by Dr. Sanjay Jaiswal.
- (31) The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Bill, 2016 (Amendment of sections 4 and 6) by Dr. Sanjay Jaiswal.
- (32) The Hindu Minority and Guardianship (Amendment) Bill, 2016 (Amendment of sections 6 and 7) by Dr. Dharam Vira Gandhi.
- (33) The Guardians and Wards (Amendment) Bill, 2016 (Amendment of section 10, etc.) by Dr. Dharam Vira Gandhi.
- (34) The Representation of the People (Amendment) Bill, 2016(Insertion of new section 32A) Prof. (Dr.) Sugata Bose.
- (35) The National Law Universities of India Bill, 2016 by Prof. (Dr.) Sugata Bose.
- (36) The Constitution (Amendment) Bill, 2016 (Insertion of new articles 243EA and 243UA) by Smt. Jayshreeben K. Patel.
- (37) The Gauhati High Court (Establishment of a Permanent Bench at Silchar) Bill, 2016 by Ms. Sushmita Dev.
- (38) The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2016 (Amendment of section 1, etc.) by Dr. Dharam Vira Gandhi.
- (39) The Cow Protection Authority Bill, 2016 by Shri Gopal Chinayya Shetty.
- (40) The Constitution (Amendment) Bill, 2016 (Amendment of article 51A) by Shri Gopal Chinayya Shetty.

- (41) The Constitution (Amendment) Bill, 2016 (Amendment of article 370) by Shri Sadashiv Lokhande.
- (42) The Constitution (Amendment) Bill, 2016 (Omission of article 44, etc.) Shri Sadashiv Lokhande.
- (43) The National Board for Welfare of Flood Victims Bill, 2016 by Shri Ajay Misra 'Teni'.
- (44) The Indian Penal Code (Amendment) Bill, 2016 (Amendment of section 370A) by Shri Jagdambika Pal.
- (45) The Central Anti-Slavery Agency Bill, 2016 by Shri Jagdambika Pal.
- (46) The Scheduled Castes and the Scheduled Tribes (Prevention of Caste-Based Discrimination in Educational Institutions) Bill, 2016 by Shri Nishikant Dubey.
- (47) The Constitution (Amendment) Bill, 2016 (Amendment of article 72) by Shri Nishikant Dubey.
- (48) The Constitution (Amendment) Bill, 2016 (Insertion of new article 370A) by Shri Nishikant Dubey.
- (49) The Anti-Discrimination and Equality Bill, 2016 by Dr. Shashi Tharoor.
- (50) The Protection of Traditional Knowledge Bill, 2016 by Dr. Shashi Tharoor.
- (51) The Designation of States as Sponsor of Terrorism Bill, 2017 by Shri Rajendra Agrawal.
- (52) The Indian Penal Code (Amendment) Bill, 2016 (Amendment of section 304A) by Shri Ramachandran Mullappally.
- (53) The Protection of Speech and Reputation Bill, 2016 by Shri Tathagata Satpathy.
- (54) The Welfare of Families of Defence Personnel Bill, 2016 by Shri Shrirang Appa Barne.
- (55) The Cantonments (Amendment) Bill, 2016 (Amendment of section 12) by Shri Shrirang Appa Barne.
- (56) The Constitution (Amendment) Bill, 2016 (Amendment of article 16) by Shri Shrirang Appa Barne.
- (57) The Old Age Pension Bill, 2016 by Shri Bhairon Prasad Mishra.
- (58) The Child Development Bill, 2016 by Shri Bhairon Prasad Mishra.

- (59) The Special Courts for Scheduled Castes and Scheduled Tribes Bill, 2016 by Shri Om Prakash Yadav.
- (60) The Prevention of Atrocities on Women Bill, 2016 by Shri Om Prakash Yadav.
- (61) The Representation of the People (Amendment) Bill, 2016 (Amendment of section 2, etc.) by Shri Feroze Varun Gandhi.
- (62) The Constitution (Amendment) Bill, 2016 (Amendment of articles 124, etc.) by Shri Bhartruhari Mahtab.
- (63) The Special Courts for Trial of Offences against Women Bill, 2016 by Smt. Supriya Sule.
- (64) The Free and Compulsory Secondary and Senior Secondary Education Bill, 2016 by Smt. Supriya Sule.
- (65) The Indian Penal Code (Amendment) Bill, 2016 (Amendment of section 292, etc.) by Smt. Supriya Sule.
- (66) The Higher Educational Institutions (Regulation of Fee) Bill, 2017 by Smt. Supriya Sule.
- (67) The Drugs (Price Control) Bill, 2016 by Shri Shrirang Appa Barne.
- (68) The Compulsory Mental Healthcare Counselling Facilities in Government Schools Bill, 2016 by Dr. Kirit Premjibhai Solanki.
- (69) The Inclusion of the Scheduled Castes and the Scheduled Tribes in Persons Living Below Poverty Line Category Bill, 2016 by Dr. Kirit Premjibhai Solanki.
- (70) The Public Liability for Non-nuclear Industrial Mishap Bill, 2016 by Smt. Ranjeet Ranjan.
- (71) The Marriages (Compulsory Registration and Prevention of Wasteful Expenditure) Bill, 2016 by Smt. Ranjeet Ranjan.
- (72) The Waste Management and Recycling Bill, 2016 by Prof. Richard Hay.
- (73) The Constitution (Amendment) Bill, 2016 (Amendment of article 124, etc) by Shri Rajeev Satav.
- (74) The Indian Forest (Amendment) Bill, 2016 (Insertion of new section 35, etc.) by Shri Om Prakash Yadav.
- (75) The Right to Privacy of Personal Data Bill, 2016 by Shri Om Prakash Yadav.

- (76) The Drugs and Cosmetics (Amendment) Bill, 2016 (Amendment of section 5) by Shri Raghav Lakhan Pal.
- (77) The Insecticides (Amendment) Bill, 2016 (Amendment of sections 4 and5) by Shri Raghav Lakhan Pal.
- (78) The International Treaties and Agreements (Equal Representation of Women) Bill, 2017 by Dr. Thokchom Meinya.
- (79) The Code of Criminal Procedure (Amendment) Bill, 2017 (Amendment of section 197) by Dr. Thokchom Meinya.
- (80) The Prevention of Insults to National Honour (Amendment) Bill, 2017 (Amendment of section 2) by Shri Gopal Chinayya Shetty.
- (81) The Armed Forces (Special Powers) Repeal Bill, 2017 by Dr. Thokchom Meinya.
- (82) The Food Safety and Standards (Amendment) Bill, 2017 (Amendment of section 3) by Shri Om Birla.
- (83) The Constitution (Amendment) Bill, 2017(Insertion of new article 220A) by Smt. Meenakashi Lekhi.
- (84) The Constitution (Amendment) Bill, 2017(Amendment of Seventh Schedule) by Smt. Meenakashi Lekhi.
- (85) The Constitution (Amendment) Bill, 2017(Amendment of articles 217 and 224) by Smt. Meenakashi Lekhi.
- (86) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2016 (Amendment of the Schedules) by Smt. Meenakashi Lekhi.
- (87) The Establishment of Labour Exchanges Bill, 2017 by Shri Feroze Varun Gandhi.
- (88) The Regulation of International Treaties, Agreements, Conventions and Covenants Bill, 2017 by Adv. Joice George.
- (89) The Constitution (Amendment) Bill, 2017(Amendment of article 253) by Adv. Joice George.
- (90) The Plastic Recycling Bill, 2017 by Shri Ajaya Misra 'Teni'.
- (91) The Wild Life (Protection) Amendment Bill, 2017 (Insertion of Chapter IVD) by Shri Gaurav Gogoi.
- (92) The National Highways (Amendment) Bill, 2017 (Amendment of section3D) by Dr. Kirit Premjibhai Solanki.

- (93) The Representation of the People (Amendment) Bill, 2017 (Insertion of new section 8B) by Prof. Saugata Roy.
- (94) The Constitution (Amendment) Bill, 2017 (Amendment of article 348) by Shri Om Birla.
- (95) The Special Financial Assistance to the Victims of Terror Attacks Bill, 2016 by Shri Maheish Girri.
- (96) The Drugs and Cosmetics (Amendment) Bill, 2016 (Amendment of section 2, etc.) by Shri Maheish Girri.
- (97) The Constitution (Amendment) Bill, 2016 (Amendment of article 15) by Shri Maheish Girri.
- (98) The Maintenance of Cleanliness Bill, 2016 by Shri Maheish Girri.
- (99)* The Compulsory Teaching of Bhagavad Gita as a Moral Education Text Book in Educational Institutions Bill, 2016 by Shri Ramesh Bidhuri.
- (100)* The Financial Assistance to Unemployed Post-Graduates Bill, 2016 by Shri Ramesh Bidhuri.
- (101)* The Victims of Riots and Communal Violence (Equal Compensation) Bill, 2016 by Shri Ramesh Bidhuri.
- (102)* The Special Financial Assistance to the National Capital Territory of Delhi Bill, 2016 by Shri Ramesh Bidhuri.

4.22 P.M.

18. Private Members' Bill- Under Consideration

The Sixth Schedule to the Constitution (Amendment) Bill, 2015

Further discussion on the motion for consideration of the Bill moved by Shri Vincent H. Pala on 5th August, 2016, continued.

The following members took part in the debate:-

- (1) Shri Adhir Ranjan Chowdhury
- (2) Shri Ram Prasad Sarmah
- (3) Prof. Saugata Roy
- (4) Shri Gaurav Gogoi
- (5) Shri Rameshwer Teli
- (6) Shri Nishikant Dubey (speech unfinished)

The discussion was not concluded.

^{*}At 4.56 P.M.

[&]6.17 P.M.

19. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 10th March, 2017, Rajya Sabha passed the Enemy Property (Amendment and Validation) Bill, 2016 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

20. Bill as amended by Rajya Sabha — Laid on the Table

The Enemy Property (Amendment and Validation) Bill, 2016

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th March, 2017.)

ANOOP MISHRA Secretary General

[&]From 6.00 P.M. to 6.17 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 14, 2017/Phalguna 23, 1938 (Saka)

No. 207

11.00 A.M.

1. Starred Questions

Starred Question No. 161–165 were orally answered. Replies to Starred Question Nos. 166–180 were laid on the Table

2. Unstarred Questions

Replies to Unstarred Question Nos.1841–2070 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-
 - (i) The Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2017 published in Notification No. S.O. 264(E) in Gazette of India dated 27th January, 2017.
 - (ii) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2017 published in Notification No. S.O. 364(E) in Gazette of India dated 7th February, 2017.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2015-2016.
 - (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2015-2016.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2015-2016.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2015-2016.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2014-2015.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2017-2018.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Foundation, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Dr. Ambedkar Foundation, New Delhi, for the year 2015-2016.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-
- (i) Annual Report of the National Commission for Scheduled Castes, New Delhi, for the year 2015-2016.
- (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the year 2015-2016.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the following papers (Hindi and English versions) under Section(6) of the Article 338A of the Constitution:-
 - (i) Annual Report of the National Commission for Safai Karamcharis, New Delhi, for the year 2015-2016.
 - (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Safai Karamcharis, New Delhi, for the year 2015-2016.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2015-2016, alongwith Audited Accounts and

- comments of the Comptroller and Auditor General thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the year 2014-2015, together with Audit Report thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Ahmedabad, for the year 2015-2016, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2015-2016.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Warehousing (Development and Regulation) Registration of Warehouses Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.165(E) in Gazette of India dated 23rd February, 2017 under Section 52 of the Warehousing (Development and Regulation) Act, 2007.
- (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 44 of the Food Corporation Act, 1964:-
 - (i) The Food Corporations (Amendment) Rules, 2016 published in Notification No. G.S.R.1133(E) in Gazette of India dated 14th December, 2016.

- (ii) The Food Corporations (Amendment) Rules, 2015 published in Notification No. G.S.R.469(E) in Gazette of India dated 9th June, 2015.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
 - (i) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs Order, 2016 published in Notification No. G.S.R.929(E) in Gazette of India dated 29th September, 2016.
 - (ii) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Amendment) Order, 2016 published in Notification No. S.O.3341(E) in Gazette of India dated 28th October, 2016.

12.04 P.M.

4. Statement by Minister

(1) The Minister of Home Affairs made a statement on recent attack on security forces at SUKMA, Chhattisgarh on 11 March, 2017.

12.12 P.M.

(2) The Minister of State in the Ministry of Road Transport and Highways; Minister of State in the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2016-17), pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

5. Motion

Shri S.S. Ahluwalia moved the following motion :-

"That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on the 10^{th} March, 2017."

The motion was adopted.

12.13 P.M.

6. Government Bills – Introduced

(i) The Footwear Design and Development Institute Bill, 2017

12.15 P.M.

(ii) The Inter-State River Water Disputes (Amendment) Bill, 2017

The motion for leave to introduce the Inter-State River Water Disputes (Amendment) Bill, 2017 moved by Sushri Uma Bharti, was opposed.

Shri Bhartruhari Mahtab opposed the introduction of the Bill and sought clarification from the Minister. The Minister of Water Resources, River Development and Ganga Rejuvenation replied to the clarificatory questions asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

12.27 P.M.

7. Submission by Member

Shri P.R. Sundaram made a submission regarding need to conduct CBI probe into the death of former Chief Minister of Tamil Nadu.

Shri Ananth Kumar[#] responded.

^{*}The Minister of Chemicals and Fertilizers; and Minister of Parliamentary Affairs.

12.28 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Ravindra Kumar Ray regarding need to enhance the salary and improve service conditions of para-teachers in the country.
- (2) Shri Subhash Chandra Baheria regarding need to promote sale and use of indigenous consumer products in the country.
- (3) Shri Kunwar Pushpendra Singh Chandel regarding need to develop Charkhari fort in Hamirpur parliamentary constituency, Uttar Pradesh as a tourist place.
- (4) Shri Kanwar Singh Tanwar regarding need to establish a girls' school and degree college in Amroha parliamentary constituency, Uttar Pradesh.
- (5) Shri Kapil Moreshwar Patil regarding need to run a local train between Mumbai and Bhiwandi in Maharashtra.
- (6) Shri Sukhbir Singh Jaunpuria regarding need to provide stoppage of Gandhidham-Garba Express (Train No. 12937) and Gandhidham Kamakhya Express (Train No. 15667) at Gangapur city railway station, Rajasthan and also provide the facility of escalator at the Railway station.
- (7) Dr. Bhola Singh regarding need to ensure extension of benefits of Fasal Bima Yojana to farmers in Bihar.
- (8) Shri A. T. Nana Patil regarding need to develop places of religious and historical importance in Jalgaon and surrounding areas in Maharashtra under Pilgrimage Rejuvenation and Spirituality Augmentation Drive scheme.
- (9) Shri Vishnu Dayal Ram regarding need to provide sufficient mobile medical vans in Palamu parliamentary constituency, Jharkhand.

- (10) Shri Pankaj Chaudhary regarding need to send a team of doctors to Maharajganj parliamentary constituency, Uttar Pradesh to report and suggest remedial measures on prevalence of chicken pox in the region.
- (11) Shri Birendra Kumar Chaudhary regarding need to construct sluice gates on rivers originating from Nepal and flowing through Bihar.
- (12) Shri Ram Tahal Choudhary regarding need to accord priority to contract labourers in regular appointment in Heavy Engineering Corporation Limited, Ranchi, Jharkhand.
- (13) Shri Bhanu Pratap Singh Verma regarding need to compensate the farmers who lost pulse crop due to seeds afflicted with disease in Jalaun parliamentary constituency, Uttar Pradesh.
- (14) Shri Ramen Deka regarding need to enact law to ban protests on National Highways and railway tracks.
- (15) Shri Bidyut Baran Mahato regarding need to construct a Railway Over Bridge at Jugsalai in Jamshedpur parliamentary constituency, Jharkhand.
- (16) Shri Anto Antony regarding need to accord sanction for the proposed Kendriya Vidyalaya at Konni in Pathanamthittta Parliamentary Constituency of Kerala.
- (17) Shri M. I. Shanavas regarding alleged harassment of women delegates.
- (18) Shri P. Kumar regarding need to set up a Kendriya Vidyalaya at Pudukottai in Tamil Nadu.
- (19) Shri T. G. Venkatesh Babu regarding need to grant interim relief to the fishermen of Tamil Nadu affected by recent oil spill.
- (20) Smt. Aparupa Poddar regarding need to provide technical guidance and financial assistance for flood management in Arambagh parliamentary constituency, West Bengal.
- (21) Prof. Saugata Roy regarding divestment of Alloy Steel Plant (ASP), Durgapur, Bengal Chemicals and Bridge & Root Company.

- (22) Shri Bhartruhari Mahtab regarding renovation and conservation of Gadakhai Heritage Project under Cuttack Municipal Corporation in Odisha.
- (23) Shri Srinivas Kesineni regarding need to introduce a direct daily train from Vijayawada to Velanakanni.
- (24) Shri B. B. Patil regarding need to provide stoppage of express trains running between Nizamabad/Kamareddy and Hyderabad-Secunderabad.
- (25) Shri P. Karunakaran regarding problem faced by Indians working in Kharfi National Company in Kuwait.
- (26) Shri Ponguleti Srinivasa Reddy regarding need to take urgent steps to stop pollution caused by ITC Paper Mill in Telangana.
- (27) Smt. Supriya Sule regarding need to consider the amount of compensation paid by Maharashtra Government to the Municipal Corporations while calculating compensation to be paid under Goods & Services Tax.
- (28) Shri Kunwar Haribansh Singh regarding need to ban organisations promoting anti-national sentiments in the country.

12.32 P.M.

9[#] Statutory Resolution–Negatived

Time Taken: 1 Hr. 59 Mts.

Shri N.K. Premachandran moved following resolution:-

"That this House disapproves of the Enemy Property (Amendment and Validation) Fifth Ordinance, 2016 (Ordinance No. 8 of 2016) promulgated by the President on 22nd December, 2016".

After discussion, as indicated in **para 10** below, the Resolution was negatived.

10[#] Amendments made by Rajya Sabha – Agreed to

The Enemy Property (Amendment and Validation) Bill, 2016

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Rajnath Singh:-

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-seventh", the word "Sixty-eighth" be <u>substituted.</u>

CLAUSE 1

2. That at page 1, line 4, <u>for</u> the figure "2016", the figure "2017" be *substituted*

CLAUSE 2

3. That at page 2, line 24, *for* the word "law", the words "other laws" be *substituted*.

CLAUSE 3

4. That at page 3, line 2, <u>for</u> the words "always deemed", the words "shall always be deemed" be <u>substituted.</u>

[#]Discussed together.

^{*} The Bill was passed by Lok Sabha on the 9^{th} March, 2016 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 10^{th} March, 2017 and returned it to Lok Sabha on the same day.

CLAUSE 6

- 5. That at page 3, line 32, *for* the figure "2016", the figure "2017" be *substituted.*
- 6. That at page 3, line 36, *for* the figure "2016", the figure "2017" be *substituted.*

CLAUSE 8

- 7. That at page 4, line 17, <u>for</u> the figure "2016", the figure "2017" be **substituted.**
- 8. That at page 4, line 18, <u>for</u> the figure "2016", the figure "2017" be *substituted.*

CLAUSE 12

9. That at page 5, line 30, <u>after</u> the word "order", the words "or from the date of its publication in the Official Gazette, whichever is earlier" be **substituted.**

CLAUSE 14

10. Insertion That at page 5, *for* clause 14, the following be *substituted*, of new namely:sections
18B and
18C.

Exclusion of jurisdictio of civil courts.

Exclusion "14. After section 18A of the principal Act, (as so inserted of by section 13 of this Act), the following sections shall be jurisdiction inserted, namely:—

"18B. Save as otherwise provided in this Act, no civil court or authority shall have jurisdiction to entertain any suit or proceedings in respect of any property, subject matter of this Act, as amended by the Enemy Property (Amendment and Validation) Act, 2017, or any action taken by the Central Government or the Custodian in this regard.

Appeal to High Court.

18C. Any person aggrieved by an order of the Central Government under section 18 of this Act, may, within a period of sixty days from the date of communication or receipt of the order, file an appeal to the High Court on any question of fact

or law arising out of such orders, and upon such appeal the High Court may, after hearing the parties, pass such orders thereon as it thinks proper:

Provided that the High Court may, if it is satisfied that the appellant was prevented by sufficient cause from filing an appeal within the said period, allow it to be filed within a further period not exceeding sixty days.

Explanation.—In this section, "High Court" means the High Court of a State or Union territory in which the property referred to in section 18 is situated.".

CLAUSE 17

- 11. That at page 6, line 12, *for* the figure "2016", the figure "2017" be *substituted.*
- 12. That at page 6, line 17, <u>for</u> the figure "2016", the figure "2017" be **substituted.**
- 13. That at page 6, line 27, *for* the figure "2016", the figure "2017" be *substituted.*
- 14. That at page 6, line 35, *for* the figure "2016", the figure "2017" be *substituted.*

CLAUSE 19

- 15. That at page 6, line 40, *for* the figure "2016", the figure "2017" be *substituted.*
- 16. That at page 6, line 43, *for* the figure "2016", the figure "2017" be *substituted*.
- 17. That at page 6, line 44, <u>for</u> the figure "2016", the figure "2017" be *substituted.*
- 18. That at page 6, line 47, *for* the figure "2016", the figure "2017" be *substituted.*
- 19. That at page 6, line 48, <u>for</u> the word and figure "Ordinance, 2016", the Words and figure "Fifth Ordinance, 2016" be <u>substituted</u>. of

2016.

CLAUSE 22

20. That at page 7, <u>for</u> lines 28 to 32, the following be <u>substituted</u>, namely:-

"22(1) The Enemy Property (Amendment and Repeal Ord. 8 of Validation) Fifth Ordinance, 2016 is hereby repealed. and 2016.

(2) Notwithstanding such repeal, anything done or any action taken under the Enemy Property Act, 1968 of 1968. as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Act, as amended by this Act".

The following members took part in the combined debate on the Resolution (vide **para 9** above) and the motion for consideration of amendments made by Rajya Sabha to the Bill:-

- 1. Shri Hansraj Gangaram Ahir
- 2. Shri Hukum Singh
- 3. Shri Adhir Ranjan Chowdhury
- 4. Prof. Saugata Roy
- 5. Shri Thota Narasimham
- 6. Shri Konda Vishweshwar Reddy
- 7. Shri Mohammad Salim
- 8. Shri Mekapati Rajamohan Reddy
- 9. Shri Arvind Ganpat Sawant
- 10. Shri Jay Prakash Narayan Yadav
- 11. Shri Kaushalendra Kumar

Shri Rajnath Singh replied to the combined debate.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Rajnath Singh.

The motion was adopted and the amendments were agreed to.

(Lok Sabha adjourned at 2.31 P.M. and re-assembled at 3.33 P.M.)

3.33 P.M.

11. The Union Budget -2017-2018 - Demands for Grants

Time Allotted: 8 Hrs.

Time Taken: 4 Hrs. 26 Mts.

Balance: 3 Hrs. 34 Mts.

Discussion on the Demands for Grants No. 80 under the control of the Ministry of Railways commenced.

The Deputy Speaker made the following announcement:-

"The House will now take up discussion and voting on Demand No. 80 relating to the Ministry of Railways.

Hon'ble members present in the House whose cut motions to the Demand for Grant relating to the Ministry of Railways have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions in respect of which intimation is received at the Table will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case any member finds any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately."

80 cut motions (Nos. 1 to 36 and 76 to 119) relating to the Ministry of Railways were moved.

The following members took part in the debate:-

- 1. Dr. K.H. Muniyappa
- 2. Shri Yogi Adityanath
- 3. Shri Chinnaraj Gopalakrishnan
- 4. Shri Dinesh Trivedi
- 5. Shri Balabhadra Manjhi
- 6* Smt. V. Sathyabama
- 7. Shri Arvind Ganpat Sawant
- 8* Prof. Richard Hay

^{*}Written speeches were laid on the Table.

- 9* Dr. Sunil Baliram Gaikwad
- 10* Shri Rameswar Teli
- 11. Shri Jayadev Galla
- 12* Shri Chintaman Navsha Wanaga
- 13* Shri K. Ashokkumar
- 14* Shri V. Elumalai
- 15* Shri T.G. Venkatesh Babu
- 16* Shri Sankar Prasad Datta
- 17. Dr. Boora Narasaiah Goud
- 18. Shri M.B. Rajesh
- 19* Shri R. Vanaroja
- 20* Shri Vinod Kumar Boianapalli
- 21* Prof.(Dr.) Mamtaz Sanghamita
- 22. Dr. Ponnusamy Venugopal
- 23* Shri Rabindra Kumar Jena
- 24. Shri Mekapati Rajamohan Reddy
- 25* Shri Nishikant Dubey
- 26* Dr. Heena Vijaykumar Gavit
- 27* Shri Doddaalahalli Kempegowda Suresh
- 28* Shri Ajay Misra (Teni)
- 29. Shri Rajeev Shankarrao Satav
- 30. Shri Jagdambika Pal
- 31* Smt. Supriya Sadanand Sule
- 32* Shri Parayamparambil Kuttppan Biju
- 33. Ms. Arpita Ghosh
- 34. Shri Pralhad Venkatesh Joshi
- 35* Shri Rahul Kaswan
- 36. Shri Prem Singh Chandumajra
- 37. Shri Jay Prakash Narayan Yadav
- 38* Smt. Jyoti Dhurve
- 39. Dr. Satya Pal Singh
- 40. Shri Tamradhwaj Sahu

The discussion was not concluded.

7.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th March, 2017.)

ANOOP MISHRA Secretary General

^{*}Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 15, 2017/Phalguna 24, 1938 (Saka)

No. 208

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri B.V.N. Reddy, member of the Eleventh, Twelfth and Thirteenth Lok Sabhas.

Thereafter, members stood in silence for a short while in the memory of the departed.

11.03 A.M.

2. Starred Questions

Starred Question No. 181–185 were orally answered. Replies to Starred Question Nos. 186–200 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.2071–2300 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Lucknow Metro Rail Corporation Limited, Lucknow, for the year 2015-2016.
 - (ii) Annual Report of the Lucknow Metro Rail Corporation Limited, Lucknow, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2015-2016 under subsection (4) of Section 25 of the Right to Information Act, 2005.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Indian Forest Service (Probation) Amendment Rules, 2017 published in Notification No. G.S.R.131(E) in Gazette of India dated 15th February, 2017 under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (8) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep State Waqf Board, Kavaratti, for the year 2015-2016.
- (9) A copy of the Review (Hindi and English versions) by the Government of

- the working of the Lakshadweep State Waqf Board, Kavaratti, for the year 2015-2016.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Burn Standard Company Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Burn Standard Company Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2015-2016.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2015-2016.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the

- Press Council of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2015-2016.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Notification No. G.S.R.77(E) (Hindi and English versions) published in Gazette of India dated 31st January, 2017 making certain amendments in the Cinematograph (Certification) Rules, 1983 under sub-section (3) of Section 8 of the Cinematograph Act, 1952.
- (19) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-
 - (i) The Cable Television Networks (Amendment) Rules, 2016 published in Notification No. G.S.R.804(E) in Gazette of India dated 19th August, 2016.
 - (ii) S.O.3264(E) published in Gazette of India dated 22nd October, 2016 notifying the sporting events of national importance with respect to cricket.
 - (iii) S.O.302(E) published in Gazette of India dated 31st January, 2017 notifying the events, mentioned therein, as sporting events of national importance.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (i) & (ii) of (19) above.
- (21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Electronics and Information Technology for the year 2017-2018.

5. Minutes of Committee on Absence of Members from the Sittings of the House

Shri P. Karunakaran laid on the Table the minutes (Hindi and English versions) of the Seventh sitting of the Committee on Absence of Members from the Sittings of the House held on 7 February, 2017.

6. Reports of the Standing Committee on Finance

Dr. M. Veerappa Moily presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Forty-fourth Report on Demands for Grants (2017-18) of the Ministry of Corporate Affairs.
- (2) Forty-fifth Report on Demands for Grants (2017-18) of the Ministry of Statistics and Programme Implementation.

7. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri J.C. Divakar Reddy presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2016-17):-

- (1) Thirteenth Report on Action Taken by the Government on the recommendations contained in their 10th Report (16th Lok Sabha) on Demands for Grants (2016-17) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Fourteenth Report on Action Taken by the Government on the recommendations contained in their 11th Report (16th Lok Sabha) on Demands for Grants (2016-17) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

8. Report of Standing Committee on Home Affairs

Shri Ramen Deka laid on the Table the Two Hundred and First Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Demands for Grants (2017-18) of the Ministry of Home Affairs.

9. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Vincent H. Pala laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) Ninetieth Report on Demands for Grants (2017-18) of Ministry of Personnel, Public Grievances and Pensions.
- (2) Ninety-first Report on Demands for Grants (2017-18) of Ministry of Law and Justice.

12.07 P.M.

10. Statements by Ministers

- (1) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Railways on 'Safety and Security in Railways' pertaining to the Ministry of Railways.
- (2) The Minister of State in the Ministry of Agriculture and Farmers Welfare; and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of State in the Ministry of Science and Technology; and Minister of State in the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 289th Report of the Standing Committee

- on Science and Technology, Environment and Forests on Demands for Grants (2016-17) pertaining to the Ministry of Science and Technology.
- (3)* The Minister of External Affairs made a statement regarding recent incidents of attack on Members of Indian Diaspora in the United States.

12.21 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ram Prasad Sarmah regarding construction of Lower Subansiri Hydro Electric Project in Assam.
- (2) Shri Shyama Charan Gupta regarding need to develop a mechanism to evaluate the real value of property mortgaged against a bank loan to reduce the increasing NPAs of banks.
- (3) Shri Ganesh Singh regarding need to review the eligibility norms under the Pradhan Mantri Awas Yojana.
- (4) Shri Manshankar Ninama regarding need to implement Deen Dayal Upadhyaya Gram Jyoti Yojana in Banswara parliamentary constituency, Rajasthan.
- (5) Shri Sushil Kumar Singh regarding need to establish an ESI superspeciality hospital in Aurangabad, Bihar.
- (6) Shri Gopal Chinayya Shetty regarding need to introduce digital voting system in the country.
- (7) Dr. Ramesh Pokhriyal 'Nishank' regarding need to develop solar and wind energy projects in hill states.

^{*}At 12.08 P.M.

- (8) Col. (Retd) Sona Ram Choudhary regarding need to amend the guidelines of Pradhan Mantri Gram Sadak Yojana to facilitate construction of roads in all habitations in desert areas of Barmer Parliamentary Constituency, Rajasthan.
- (9) Shri Babulal Chaudhary regarding need to provide remunerative price of potato to famers in the country.
- (10) Smt. Raksha Nikhil Khadse regarding need to review the man power in Ordnance Factories.
- (11) Shri Devji M. Patel regarding need to provide environmental clearance to drinking water project for Sirohi district, Rajasthan.
- (12) Shri Nishikant Dubey regarding developing cultural tourism of Deoghar, Jharkhand.
- (13) Shri Thupstan Chhewang regarding need to restore telecommunication services in Ladakh region.
- (14) Smt. Ranjeet Ranjan regarding need to undertake gauge conversion of Saharsa-Farbesganj railway section in Bihar.
- (15) Shri Mullappally Ramachandran regarding air pollution in Delhi.
- (16) Shri K. N. Ramachandran regarding reopening of closed Nokia Plant in Sriperumbudur in Tamil Nadu.
- (17) Shri A. Arunmozhithevan regarding need to provide compensation to those displaced on account of setting up of Neyvelli Lignite Corporation Ltd.
- (18) Dr. (Smt.) Mamtaz Sanghmita regarding need to re-start Air India flights to certain sectors from Kolkata.
- (19) Shri Arka Keshri Deo regarding need to set up a fertilizer depot in Kalahandi Parliamentary Constituency of Odisha.
- (20) Shr Prataprao Ganpatrao Jadhav regarding need to expedite laying of underground cable for broadband service in Buldhana parliamentary constituency, Maharashtra.

- (21) Shri Jayadev Galla regarding need to set up a CGHS Wellness Centre at Amravati in Andhra Pradesh.
- (22) Shri Vinod Kumar Boianapalli regarding need to set up a Mega Leather Park at Rukmapur in Karimnagar, Telangana.
- (23) Smt. P. K. Sreemathi Teacher regarding need to provide adequate funds for development of Azhikkal Port in Kerala.
- (24) Shri Radheshyam Biswas regarding need to rehabilate people residing along international border with Bangladesh.
- (25) Shri Jay Prakash Narayan Yadav regarding need to start work on sanctioned railway projects under Eastern Railway Zone in Bihar.
- (26) Shri C. N. Jayadevan regarding widening of Pattalam Road in Thrissur town, Kerala.

12.24 P.M.

12. Submission by Members

Sarvashri V. Elumalai and Kodikunnil Suresh made a submission regarding need to conduct an inquiry into the suspected suicide of a dalit student of JNU.

Shri Anto Antony, Shri K.C. Venugopal, Shri Mullappally Ramachandran, Shri (Adv.) Joice George, Smt. Supriya Sadanad Sule, Km. Sushmita Dev, Shri Ravneet Singh, Shri Gaurav Gogoi, Shri Parayamparambil Kuttappan Biju, Smt. P.K. Sreeemathi Teacher, Shri M.B. Rajesh, Shri Sankar Prasad Datta, Shri Md. Badaruddoza Khan and Dr. K.H. Muniyappa associated.

Shri Ananth Kumar* responded.

^{*}Minister of Parliamentary Affairs.

12.27 P.M.

13. The Union Budget -2017-2018 - Demands for Grants

Time Taken: 9 Hrs. 40 Mts.

Further discussion on the Demands for Grants No. 80 under the control of the Ministry of Railways continued.

- 1. Shri Ramen Deka
- 2. Shri Thokchom Meinya
- 3* Shri Dushyant Singh
- 4* Shri P.R. Sundaram
- 5* Shri R. Gopalakrishnan
- 6* Shri B. Senguttuvan
- 7* Shri Om Birla
- 8* Shri P. Karunakaran
- 9* Shri Rajendra Agrawal
- 10* Shri A.T. (Nana) Patil
- 11* Shri Rodmal Nagar
- 12* Dr. Kulamani Samal
- 13* Shri Jitendra Choudhary
- 14* Shri Ramcharan Bohra
- 15* Shri Bhartruhari Mahtab
- 16* Smt. P.K. Sreemathi Teacher
- 17* Shri S.P. Muddahanumegowda
- 18* Shri Birendra Kumar Chaudhary
- 19* Shri Devendra Singh alias Bhole Singh
- 20* Dr. (Smt.) Ratna De (Nag)
- 21* Shri Sanjay Shamrao Dhotre
- 22* Smt. Santosh Ahlawat
- 23* Shri S.R. Vijayakumar

^{*}Written speeches were laid on the Table.

- 24* Smt. Jayshreeben Patel
- 25. Shri Ganesh Singh
- 26. Shri Tariq Anwar
- 27. Shri G. Hari
- 28. Dr. Ravindra Kumar Ray
- 29* Shri Mullappally Ramachandran
- 30* Smt. Anju Bala
- 31* Dr. Yashwant Singh
- 32. Shri Muthamsetti Srinivasa Rao (Avanthi)
- 33* Shri Gajendra Singh Shekhawat
- 34* Shri Gopal Chinayya Shetty
- 35. Shri Dharmendra Yadav
- 36. Dr. Virendra Kumar
- 37* Shri Daddan Mishra
- 38. Shri Radheyshyam Biswas
- 39* Dr. Jayakumar Jayavardhan
- 40* Smt. Rita Tarai
- 41. Shri Kamakhya Prasad Tasa
- 42* Shri Harishchandra Deoram Chavan
- 43. Shri Anto Antony
- 44* Shri Vishnu Dayal Ram
- 45. Shri C.P. Joshi
- 46. Shri Ramprasad Sarmah
- 47* Shri (Adv.) Joice George
- 48* Km. Shobha Karandlaje
- 49. Smt. Riti Pathak
- 50* Smt. K. Maragatham
- 51. Shri Rajesh Ranjan alias Pappu Yadav
- 52* Shri Devji Mansingram Patel

^{*}Written speeches were laid on the Table.

- 53. Shri Sharad Tripathi
- 54* Shri Janardan Singh Sigriwal
- 55. Shri Kaushalendra Kumar
- 56* Dr. Pritam Gopitnath Munde
- 57* Smt. Ranjanben Bhatt
- 58. Shri M.K. Raghavan
- 59. Smt. Darshana Vikram Jardosh
- 60* Smt. Priyanka Singh Rawat
- 61* Smt. Neelam Sonker
- 62. Kunwar Haribansh Singh
- 63* Shri Nalin Kumar Kateel
- 64. Shri Rajesh Pandey
- 65* Dr. Bharati Dhirubhai Shyal
- 66. Shri Neiphiu Rio
- 67* Shri Sanjay (Kaka) Ramchandra Patil
- 68. Dr. Banshilal Mahato
- 69* Shri Ravindra Kumar Pandey#
- 70. Shri N.K. Premachandran
- 71* Shri Dharmendra Kumar
- 72. Shri Bhairon Prasad Mishra
- 73. Shri Shrirang Appa Barne
- 74* Shri Kapil Moreshwar Patil
- 75. Shri P.C. Mohan
- 76* Shri Bhanu Pratap Singh Verma
- 77. Shri Prem Das Rai
- 78* Shri Sunil Kumar Singh
- 79. Shri Sushil Kumar Singh
- 80* Shri Anurag Singh Thakur
- 81. Dr. Dharam Vira Gandhi

^{*}Written speeches were laid on the Table.

[#]He also spoke.

- 82. Shri Lakhan Lal Sahu
- 83. Shri Dushyant Chautala
- 84. Shri Ram Tahal Choudhary
- 85* Shri Jugal Kishore Sharma
- 86. Shri C.N. Jayadevan
- 87* Shri Shivkumar Chanabasappa Udasi
- 88. Shri Bidyut Baran Mahato
- 89. Shri Jose K. Mani
- 90* Dr. Tapas Mandal
- 91. Shri Naranbhai Bhikhabhai Kachhadiya
- 92* Smt. Veena Devi
- 93* Dr. Anirudhan Sampath
- 94* Shri M. Udhayakumar
- 95* Shri Raj Kumar Saini
- 96* Dr. Prabhas Kumar Singh
- 97. Smt. Aparupa Poddar
- 98. Shri Kantilal Bhuria
- 99* Shri Arjunlal Meena
- 100* Shri Alok Sanjar
- 101. Shri Md. Badaruddoza Khan
- 102. Dr. Vara Prasadarao Velagapalli
- 103. Shri Adhir Ranjan Chowdhury
- 104. Shri Ram Mohan Kinjarapu Naidu
- 105. Shri Nagendra Kumar Pradhan
- 106. Smt. Pratima Mondal
- 107. Shri Shailesh (Bulo Mandal) Kumar
- 108* Smt. Poonamben Hematbhai Maadam
- 109* Shri Ramdas Chandrabhanji Tadas
- 110* Dr. (Prof.) Kirit Premjibhai Solanki

^{*}Written speeches were laid on the Table.

- 111* Shri Sumedhanand Saraswati
- 112. Shri Dilip Kumar Mansukhlal Gandhi
- 113* Shri Rahul Ramesh Shewale
- 114* Kunwar Pushpendra Singh Chandel
- 115. Shri Saumitra Khan
- 116* Shri Ashwini Kumar Choubey
- 117. Shri K.C. Venugopal

Shri Suresh Prabhu replied to the debate.

Cut motion Nos. 1 to 36 moved by Shri Jay Prakash Narayan Yadav were put to vote and negatived.

Cut motion Nos. 76 to 95 moved by Shri N.K. Premachandran were put to vote and negatived.

Cut motion Nos. 96 to 119 moved by Shri Bhartruhari Mahtab were put to vote and negatived.

The Demands for Grants No. 80 (both Revenue Account and Capital Account) for which the Ministry of Railways is responsible for the amounts shown under column 3 of the printed list of Demands for Grants Budget (General) for 2017-2018 were voted in full.

^{*}Written speeches were laid on the Table.

5.42 P.M.

14. The Union Budget -2017-2018 - Demands for Grants

Time Allotted: 4 Hrs.

Time Taken: 2 Hrs. 18 Mts.

Balance: 1 Hr. 42 Mts.

Discussion on the Demands for Grants Nos. 1 to 3 under the control of the Ministry of Agriculture and Farmers Welfare commenced.

The Speaker made the following announcement:-

"The House will now take up discussion and voting on Demand Nos. 1 to 3 relating to the Ministry of Agriculture and Farmers Welfare.

Hon'ble members present in the House whose cut motions to the Demands for Grants relating to the Ministry of Agriculture and Farmers Welfare have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions in respect of which intimation is received at the Table will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case any member finds any discrepancy in the list, he may kindly bring it to the notice of the Officer at the Table immediately."

37 cut motions (Nos. 1 to 16, 22 to 26, 31 to 38 and 46 to 53) relating to the Ministry of Agriculture and Farmers Welfare were moved.

- 1. Shri Kodikunnil Suresh
- 2. Shri Hukmdev Narayan Yadav
- 3. Dr. Jayakumar Jayavardhan
- 4. Dr. Tapas Mandal

- 5. Shri Nagendra Kumar Pradhan
- 6. Shri Arvind Ganpat Sawant
- 7. Shri Kristappa Nimmala
- 8. Shri Sanjay Shamrao Dhotre

The discussion was not concluded.

8.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th March, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 16, 2017/Phalguna 25, 1938 (Saka)

No. 209

11.00 A.M.

1. Starred Questions

Starred Question No. 201–204 were orally answered. Replies to Starred Question Nos. 205–220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2301–2530 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Singareni Collieries Company Limited, Kothagudem, for the year 2015-2016.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2015-2016.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2015-2016.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-

- (i) The Aircraft (Sixth Amendment) Rules, 2016 published in Notification No. G.S.R.994(E) in Gazette of India dated 21st October, 2016, together with an explanatory note.
- (ii) The Aircraft (Fifth Amendment) Rules, 2016 published in Notification No. G.S.R.997(E) in Gazette of India dated 24th October, 2016, together with an explanatory note.

4. Reports of Committee on Petitions

Shri Bhagat Singh Koshyari presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Twenty-fifth Report on representation received from Dr. Madhu Sudan Dixit regarding provision of quality education in the country and other important issues related therewith.
- (2) Twenty-sixth Report on representation received from Shri Vijender Rawat forwarded by Smt. Mala Rajya Lakshmi Shah, M.P., Lok Sabha regarding deployment of rural/local youths in the Disaster Management Team in Uttarakhand.
- (3) Twenty-seventh Report on representation received from Shri Arvind Sawant, M.P., Lok Sabha regarding improvement in services provided by the Bharat Sanchar Nigam Limited (BSNL) and the Mahanagar Telephone Nigam Limited (MTNL).
- (4) Twenty-eighth Report on representation received from Shri D. K. Joshi regarding alleged neglect of the Human Immunodeficiency Virus (HIV)/Acquired Immunodeficiency Syndrome (AIDS) patients in the country.
- (5) Twenty-ninth Report on representation received from Shri C. L. Kapoor, Secretary, Imperial Bank of India Pensioners' Association regarding submergence of Imperial Bank of India (IBI) Pension Scheme into SBI

- Pension Scheme and alleged misappropriation of IBI Pension Fund by the State Bank of India.
- (6) Thirtieth Report on representation received from Shri Rajendra Prasad regarding alleged collusion of high profile people, industrialists with bank officials in getting sanctioned large amount of Bank Loans resulting into growing Non-Performing Assets (NPAs).
- (7) Thirty-first Report on representation received from Sarvashri Arvind Sawant and Rajan Vichare, M.Ps, Lok Sabha regarding transformation/privatization of IDBI Bank Limited and protection of reservation rights of SC/ST/OBC employees and related issues.
- (8) Thirty-second Report on representation received from Shri Pragya Priya Rahul regarding strengthening of mechanism for grievance redressal of the customers of the Indian Oil Corporation Limited (IOCL).
- (9) Thirty-third Report on mechanism for providing reservation to Scheduled Castes and Scheduled Tribes in the Bharat Petroleum Corporation Limited (BPCL) with reference to the Representation received from Shri V. P. Balwatkar.

5. Report of Committee on Members of Parliament Local Area Development Scheme, Lok Sabha

Dr. Kulamani Samal presented the Sixth Report (Hindi and English versions) of the Committee on MPLADS, Lok Sabha on Action Taken by the Government on the observations/recommendations contained in the Fifth Report (16th Lok Sabha) on the subject 'Proposals for new provisions in MPLADS Scheme Guidelines.'

6. Reports of Standing Committee on Water Resources

Shri Hukum Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2016-2017):-

- (1) Thirteenth Report on the subject 'Indigenous and Modern forms of Water Conservation Techniques and Practices'.
- (2) Fourteenth Report on the subject 'Review of the Accelerated Irrigation Benefits Programme (AIBP)'.
- (3) Fifteenth Report on Action Taken by the Government on the Observations / Recommendations contained in the Tenth Report (16th Lok Sabha) of the Committee on 'Repair, Renovation and Restoration of Water Bodies Encroachment on water bodies and steps required to remove the encroachment and restore the water bodies'.
- (4) Sixteenth Report on Demands for Grants (2017-18) of Ministry of Water Resources, River Development and Ganga Rejuvenation.

7. Reports of Standing Committee on Industry

- Shri S. P. Muddahanume Gowda laid on the Table the following reports (Hindi and English versions) of the Standing Committee on Industry:-
- (1) Two Hundred Eightieth Report on Demands for Grants (2017-18) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) Two Hundred Eighty-first Report on Demands for Grants (2017-18) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (3) Two Hundred Eighty-second Report on Demands for Grants (2017-18) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).

12.04 P.M.

8. Statements by Ministers

- (1)* The Minister of External Affairs made a statement regarding an incident of firing on Indian fisherman in Palk Bay.
- (2) The Minister of State in the Ministry of Road Transport and Highways; Minister of State in the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers on behalf of the Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Shipping laid the following statements regarding:-
 - (i) the status of implementation of the recommendations contained in the 227th Report of the Standing Committee on Transport, Tourism and Culture on Action taken by the Government on recommendations/observations contained in the 220th Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Road Transport and Highways;
 - (ii) the status of implementation of the recommendations contained in the 234th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Road Transport and Highways.
 - (iii) the status of implementation of the recommendations contained in the 235th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Shipping.

12.05 P.M.

(3) The Minister of Health and Family Welfare made a statement on the National Health Policy, 2017.

^{*}At 12.19 P.M.

12.16 P.M.

9. Supplementary Demands for Grants (Railways)

Shri Suresh Prabhu presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2016-17.

10. Demands for Excess Grants (Railways)

Shri Suresh Prabhu presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (Railways) for 2013-2014.

12.18 P.M.

11. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Harishchandra Deoram Chavan regarding need to make Pradhan Mantri MUDRA Yojana customer-friendly and also set up a monitoring system to review the progress of the Scheme.
- (2) Shri Devusinh Jesingbhai Chauhan regarding construct of railway platforms and road-over-bridge at Nepur in Kheda district of Gujarat.
- (3) Shri Sudheer Gupta regarding need to include people belonging to Rajak/
 Dhobi caste in the list of Scheduled Castes in Rajasthan and Madhya
 Pradesh.
- (4) Shri Ramdas C. Tadas regarding need to run a daily Intercity Jan Shatabdi Express Train between Nagpur and Balharshah in Maharashtra.
- (5) Smt. Darshana V. Jardosh regarding need to imbibe the importance of voting and cleanliness among school students.

- (6) Shri Devendra Singh alias Bhole Singh regarding need to provide employment on compassionate ground to dependants of employees of State Bank of India, Ghatampur, Kanpur city, Uttar Pradesh.
- (7) Shri Lallu Singh regarding need to enhance the agricultural productivity in the country with the use of new high quality seeds.
- (8) Shri Pashupati Nath Singh regarding need to establish a government law college in Dhanbad, Jharkhand.
- (9) Shri Sunil Kumar Singh regarding need to undertake electrification of villages in Chatra parliamentary constituency, Jharkhand.
- (10) Shri Rameswar Teli regarding need to set up two Navodaya Vidyalayas in tea garden areas of Dibrugarh, Assam.
- (11) Km. Shobha Karandlaje regarding problem faced by arecanut growers of Karnataka.
- (12) Shri Anurag Singh Thakur regarding need to check road accidents in Himachal Pradesh.
- (13) Dr. Nepal Singh regarding need to construct embankments for flood control in Rampur parliamentary constituency, Uttar Pradesh.
- (14) Shri Ashwini Kumar Choubey regarding need to augment railway services in Buxar parliamentary constituency, Bihar.
- (15) Shri K.C. Venugopal regarding need to review the decision to merge State Bank of Travancore with State Bank of India.
- (16) Shri S.P. Muddahanumegowda regarding need to increase the remunaration of Anganwadi workers & helpers in the country.
- (17) Dr. K. Kamaraj regarding need to constitute Cauvery Management Board and Cauvery Water Regulation Committee.
- (18) Shri C. Gopalakrishnan regarding need to impress upon Government of Kerala not to construct check dams on Bhavani River till the final resolution of Cauvery River Water issue.
- (19) Dr. (Smt.) Ratna De Nag regarding obesity problems in the country.

- (20) Smt. Pratima Mondal regarding need to set up Kendriya Vidyalaya in Sundarban region of West Bengal.
- (21) Shri Balabhadra Majhi regarding problems faced by farmers due to demonetisation.
- (22) Shri Rahul Shewale regarding need to remove encroachment of railway land around Chembur and Govandi Railway Stations in Mumbai.
- (23) Shri M. Srinivasa Rao regarding incentives to sugarcane industry.
- (24) Shri Kaushalendra Kumar regarding need to develop Rajgir in Bihar as a tourist place of international importance and take measures to include it in the list of World Heritage Sites.
- (25) Shri Dushyant Chautala regarding upgradation of Doordarshan Kendra at Hisar in Haryana.
- (26) Shri Jose K. Mani regarding early release of a Catholic priest from Kerala abducted by militants in Yemen.

12.25 P.M.

12. The Union Budget -2017-2018 - Demands for Grants

Time Taken: 8 Hrs. 06 Mts.

Further discussion on the Demands for Grants Nos. 1 to 3 under the control of the Ministry of Agriculture and Farmers Welfare continued.

- 1. Shri Konda Vishweshwar Reddy
- 2. Shri Jitendra Chaudhury
- 3. Shri Mekapati Rajamohan Reddy
- 4* Shri Naranbhai Kachhadia
- 5* Shri Chintaman Navasha Wanga
- 6* Smt. Jayshreeben Patel
- 7* Shri B. Vinod Kumar
- 8* Dr. Virendra Kumar
- 9* Smt. Darshana Vikram Jardosh
- 10* Shri P.K. Biju
- 11* Shri Rabindra Kumar Jena
- 12* Shri M. Udhayakumar
- 13* Shri M.K. Raghavan
- 14* Shri Devji M. Patel
- 15* Smt. Veena Devi
- 16* Shri Sharad Tripathi
- 17* Smt. Rita Tarai
- 18* Smt. Ranjanben Bhatt
- 19* Shri Abhijeet Mukherjee

^{*}Written speeches were laid on the Table.

- 20* Dr. Thokchom Meinya
- 21* Shri Sunil Kumar Singh
- 22* Shri Alok Sanjar
- 23. Shri Dhananjay Mahadik
- 24. Shri Ninong Ering
- 25* Shri Anto Antony
- 26* Smt. Supriya Sule
- 27* Shri A.T. Nana Patil
- 28* Shri Bhartruhari Mahtab
- 29. Shri Suresh C. Angadi
- 30* Dr. Mamtaz Sanghamita
- 31* Dr. Kirit P. Solanki
- 32* Shri Mohanbhai Kalyanjibhai Kundariya
- 33* Shri Devendra Singh Bhole
- 34* Smt. Riti Pathak
- 35. Shri Prem Singh Chandumajra
- 36* Smt. Anju Bala
- 37. Shri Uday Pratap Singh
- 38. Shri Badruddin Ajmal
- 39* Smt. Priyanka Singh Rawat
- 40* Shri Nishikant Dubey
- 41* Shri Jagdambika Pal
- 42* Shri Rodmal Nagar
- 43. Shri Sumedhanand Saraswati
- 44* Shri Md. Badaruddoza Khan
- 45. Shri R.K. Bharthi Mohan
- 46. Shri Kambhampati Hari Babu

^{*}Written speeches were laid on the Table.

- 47* Shri Bidyut Baran Mahato
- 48* Dr. Bhartiben D. Shyal
- 49. Shri Jai Prakash Narayan Yadav
- 50* Shri Ravindra Kumar Pandey
- 51* Shri B.N. Chandrappa
- 52. Shri Nihal Chand
- 53* Shri Varaprasad Rao Velagapalli
- 54* Shri T.G. Venkatesh Babu
- 55. Shri Ram Kumar Sharma
- 56* Smt. Rekha Verma
- 57. Shri Janardan Singh Sigriwal
- 58* Shri D.K. Suresh
- 59. Shri Dushyant Chautala
- 60* Shri S.R. Vijaya Kumar
- 61* Shri G. Hari
- 62* Dr. Kulamani Samal
- 63. Shri Virendra Kashyap
- 64* Smt. Raksha Nikhil Khadse
- 65* Shri Bhairon Prasad Mishra
- 66. Shri Rajesh Ranjan alias Pappu Yadav
- 67. Shri Kaushalendra Kumar
- 68* Dr. Prabhas Kumar Singh
- 69. Shri Ajay Misra Teni
- 70* Shri Ladu Kishore Swain
- 71. Dr. Ratna De (Nag)
- 72* Shri Lakhan Lal Sahu

^{*}Written speeches were laid on the Table.

- 73. Smt. P.K. Shreemathi Teacher
- 74. Dr. Heena Vijaykumar Gavit
- 75* Shri Nalin Kumar Kateel
- 76. Shri S.P. Muddahanume Gowda
- 77* Shri Chandra Prakash Joshi
- 78* Smt. Aparupa Poddar
- 79. Shri Rahul Kaswan
- 80* Shri Om Birla
- 81. Shri Shailesh Kumar
- 82* Smt. Poonamben Hematbhai Maadam
- 83. Shri Jugal Kishore Sharma
- 84* Shri K. Ashok Kumar
- 85. Shri C.N. Jayadevan
- 86* Shri Rameshwar Teli
- 87* Dr. Sunil Baliram Gaikwad
- 88. Shri Ram Prasad Sarmah
- 89* Shri Birendra Kumar Choudhary
- 90* Shri Ganesh Singh
- 91. Shri N.K. Premachandran
- 92. Smt. Jyoti Dhurve
- 93* Dr. Ramesh Pokhriyal Nishank
- 94. Shri Raju Shetty
- 95. Shri Prakash B. Hukkeri
- 96. Shri Daddan Mishra
- 97* Prof. Richard Hay
- 98* Shri V. Elumalai
- 99. Shri Prem Das Rai

^{*}Written speeches were laid on the Table.

- 100. Smt. Santosh Ahlawat
- 101. Dr. Anbumani Ramadoss
- 102. Adv. Joice George
- 103. Shri Shrirang Appa Barne
- 104* Shri Kapil Moreshwar Patil
- 105* Shri Bhanu Pratap Singh Verma
- 106* Shri Ramsinh Rathwa
- 107* Shri Kamal Bhan Singh Marabi
- 108* Sadhvi Savitri Bai Phule
- 109* Kunwar Pushpendra Singh Chandel
- 110* Shri Ashwini Kumar Choubey

Shri Radha Mohan Singh replied to the debate.

Cut motion Nos. 1 and 2 moved by Shri Jai Prakash Narayan Yadav were put to vote and negatived.

Cut motion Nos. 3 to 16, 22 to 26 and 31 to 38 moved by Shri N.K. Premachandran were put to vote and negatived.

Cut motion Nos. 46 and 47 moved by Shri Bhartruhari Mahtab were put to vote and negatived.

Cut motion Nos. 48 to 53 moved by Shri Mohd. Badaruddoza Khan were put to vote and negatived.

The Demands for Grants Nos. 1 to 3 (both Revenue Account and Capital Account) for which the Ministry of Agriculture and Farmers Welfare is responsible for the amounts shown under column 3 of the printed list of Demands for Grants Budget (General) for 2017-2018 were voted in full.

^{*}Written speeches were laid on the Table.

6.14 P.M.

13. The Union Budget -2017-2018 - Demands for Grants

Time Allotted: 4 Hrs.

Time Taken: 1 Hr. 51 Mts.

Balance: 2 Hrs. 09 Mts.

Discussion on the Demands for Grants Nos. 19 to 22 under the control of the Ministry of Defence commenced.

The Speaker made the following announcement:-

"The House will now take up discussion and voting on Demand Nos. 19 to 22 relating to the Ministry of Defence.

Hon'ble members present in the House whose cut motions to the Demands for Grants relating to the Ministry of Defence have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions in respect of which intimation is received at the Table will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case any member finds any discrepancy in the list, he may kindly bring it to the notice of the Officer at the Table immediately."

29 cut motions (Nos. 12 to 25, 29 to 31, 36 and 37 and 48 to 57) relating to the Ministry of Defence were moved.

- 1. Shri R.K. Singh
- 2. Prof. Sugata Bose
- 3. Shri Pinaki Misra
- 4. Shri A.P. Jithender Reddy

- 5. Shri Anandrao Adsul
- 6. Dr. Anirudhan Sampath
- 7. Shri Hariom Singh Rathore
- 8. Shri Gopal Shetty

The discussion was not concluded.

8.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th March, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 17, 2017/Phalguna 26, 1938 (Saka)

No. 210

11.00 A.M.

1. Starred Questions

Starred Question No. 221–226 were orally answered. Replies to Starred Question Nos. 227–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2531–2760 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2015-2016.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2015-2016.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2015-2016.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Institute of Naturopathy, Pune, for the year 2015-2016.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2015-2016.
- (14) A copy of the Annual Report and Accounts (Hindi and English versions) of the Ellaquai Dehati Bank, Srinagar for the year ended the 31st March, 2016 together with Auditor's Report thereon.
- (15) A copy of the Life Insurance Corporation of India (Agents) Regulations, 2017 (Hindi and English versions) published in Notification No. G.S.R.86(E) in Gazette of India dated 2nd February, 2017 under sub-section (3) of Section 49 of the Life Insurance Corporation Act, 1956.
- (16) A copy of the Notification No. G.S.R.85(E) (Hindi and English versions) published in Gazette of India dated 2nd February, 2017, rescinding the Life Insurance Corporation of India (Agents) Rule, 1972 excepts as respects things done or omitted

to be done before such recession issued under clause (2B) of Section 48 of the Life Insurance Corporation Act, 1956.

- (17) A copy of the Narcotic Drugs and Psychotropic Substances (First Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.61(E) in Gazette of India dated 20th January, 2017 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.
- (18) A copy of Notification No. S.O.3568(E) (Hindi and English versions) published in Gazette of India dated 28th November, 2016, appointing the 1st day of December, 2016 as the date on which the provisions of the said Sick Industrial Companies (Special Provisions) Repeal Act, 2003 shall come into force under subsection (3) of Section 6 of the said Act.
- (19) A copy of the Money-laundering (Appeal) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 1116(E) in Gazette of India dated 6th December, 2016 under Section 74 of the Prevention of Money Laundering Act, 2002.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.109(E) published in Gazette of India dated 7th February, 2017, together with an explanatory memorandum making certain amendments in Notification No. 44/2016-Customs (ADD) dated 8th August, 2016.
 - (ii) G.S.R.110(E) published in Gazette of India dated 7th February, 2017, together with an explanatory memorandum making certain amendments in Notification No. 45/2016-Customs (ADD) dated 17th August, 2016.
 - (iii) G.S.R.143(E) published in Gazette of India dated 17th February, 2017, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Seamless tubes, pipes and hollow profiles of iron, alloy, or non-alloy steel whether hot finished or cold drawn or cold rolled of an external diameter, originating in, or exported

from the People's Republic of China, in the manner prescribed pursuant to the final findings the Designated Authority, Director General of Anti-Dumping and Allied Duties, for a period of five years from the date of imposition of provisional anti-dumping duty i.e. 17th May, 2016.

- (21) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R.65(E) published in Gazette of India dated 20th January, 2017, together with an explanatory memorandum making certain amendments in Notification No. 153/93-Cus., dated 13th August, 1993.
 - (ii) G.S.R.71(E) published in Gazette of India dated 27th January, 2017, together with an explanatory memorandum making certain amendments in Notification No. 96/2008-Cus., dated 13th August, 2008.
 - (iii) G.S.R.87(E) published in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum making certain amendments in Notification No. 27/2011-Cus., dated 1st March, 2011.
 - (iv) G.S.R.88(E) published in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum making certain amendments in Notification No. 21/2012-Cus., dated 17th March, 2012.
 - (v) G.S.R.89(E) published in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum seeking to reduce Basic Custom Duty from 10/7.5% to 5% on all items of machinery required for (a) initial setting up of fuel cell based system for generation of power or for demonstration purposes and (b) for balance of systems operating on biogas or bio-methane or by-product hydrogen.
 - (vi) G.S.R.90(E) published in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.

- (vii) The Export Manifest (Aircraft) Amendment Regulations, 2016 published in Notification No. G.S.R.786(E) in Gazette of India dated 11th August, 2016, together with an explanatory memorandum.
- (viii) The Import Manifest (Aircraft) Amendment Regulations, 2016 published in Notification No. G.S.R.787(E) in Gazette of India dated 11th August, 2016, together with an explanatory memorandum.
- (ix) The Customs Baggage Declaration (Amendment) Regulations, 2015 published in Notification No. G.S.R.639(E) in Gazette of India dated 18th August, 2016, together with an explanatory memorandum.
- (x) G.S.R.181(E) published in Gazette of India dated 18th February, 2016, together with an explanatory memorandum making certain amendments in Notification No. 12/97-Cus., (N.T.) dated 2nd April, 1997.
- (xi) G.S.R.311(E) published in Gazette of India dated 16th March, 2016, together with an explanatory memorandum making certain amendments in Notification No. 12/97-Cus., (N.T.) dated 2nd April, 1997.
- (xii) The Bill of Entry (Electronic Declaration) (Amendment) Regulations, 2016 published in Notification No. G.S.R.393(E) in Gazette of India dated 1st April, 2016, together with an explanatory memorandum.
- (xiii) The Customs (Fees for Rendering Services by Customs Officers)

 Amendment Regulations, 2016 published in Notification No. S.O.1294(E)

 in Gazette of India dated 1st April, 2016, together with an explanatory memorandum.
- (xiv) G.S.R.462(E) published in Gazette of India dated 27th April, 2016, together with an explanatory memorandum exempting vessels carrying exclusively coastal goods from the provisions of Section 92, 93, 94, 95, 97 and 98 of the said Act.
- (xv) G.S.R.463(E) published in Gazette of India dated 27th April, 2016, together with an explanatory memorandum exempting vessels carrying exclusively coastal goods operating from berths used by vessels carrying

- imported goods or export goods, as the case may be and the person-incharge of such vessel or his agent shall deliver to the proper officer, a coastal manifest, prior to the arrival of the vessel or departure.
- (xvi) G.S.R.461(E) published in Gazette of India dated 27th April, 2016, together with an explanatory memorandum making certain amendments in Notification No. 12/97-Cus.,(N.T.) dated 2nd April, 1997.
- (xvii) The Customs (Import of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Second (Amendment) Rules, 2016 published in Notification No. S.O.2407(E) in Gazette of India dated 14th July, 2016, together with an explanatory memorandum.
- (xviii) G.S.R.821(E) published in Gazette of India dated 26th August, 2016, together with an explanatory memorandum making certain amendments in Notification No. 78/2014-Cus.,(N.T.) dated 16th September, 2014.
- (xix) The Handling of Cargo in Customs Areas (Amendment) Regulations, 2016 published in Notification No. G.S.R.822(E) in Gazette of India dated 26th August, 2016, together with an explanatory memorandum.
- (xx) G.S.R.1006(E) published in Gazette of India dated 25th October, 2016, together with an explanatory memorandum rescinding Notification No. 66/1996-Cus., dated 2nd September, 1996.
- (xxi) The Deferred Payment of Import Duty Rules, 2016 published in Notification No. G.S.R.1037(E) published in Gazette of India dated 2nd November, 2016, together with an explanatory memorandum.
- (xxii) G.S.R.1038(E) published in Gazette of India dated 2nd November, 2016, together with an explanatory memorandum permitting the Importers certified under Authorized Economic Operator programme at AEO (Tier-Two) and AEO (Tier-Three) to make deferred payment of import duty.
- (xxiii) G.S.R.1093(E) published in Gazette of India dated 25th November, 2016, together with an explanatory memorandum making certain amendments in Notification No. 12/97-Cus., (N.T.) dated 2nd April, 1997.

- (xxiv) The Courier Imports and Exports (Clearance) Amendment Regulations, 2016 published in Notification No. G.S.R.1099(E) published in Gazette of India dated 29th November, 2016, together with an explanatory memorandum.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (x) to (xxiv) of (21) above.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
- (i) G.S.R.72(E) published in Gazette of India dated 30th January, 2017, together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20th June, 2012.
- (ii) The Service Tax (Second Amendment) Rules, 2017 published in Notification No. G.S.R.73(E) in Gazette of India dated 30th January, 2017, together with an explanatory memorandum.
- (iii) G.S.R.100(E) published in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 25/2012- Service Tax dated 20th June, 2012.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.91(E) published in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 6/2005- C.E. dated 1st March, 2005.
 - (ii) G.S.R.92(E) published in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 42/2008- C.E. dated 1st July, 2008.
 - (iii) G.S.R.93(E) published in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum seeking to prescribe 6% concessional excise/CV duty on all items of machinery required for (a) initial setting up of fuel cell based system for generation of power or for

- demonstration purposes and (b) for balance of systems operating on biogas or bio-methane or by-product hydrogen.
- (iv) G.S.R.94(E) published in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- C.E. dated 17th March, 2012.
- (v) G.S.R.95(E) published in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 16/2010- C.E. dated 27th February, 2010.
- (vi) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2017 published in Notification No. G.S.R.96(E) in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum.
- (vii) The Chewing Toabacco and Unmanufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2017 published in Notification No. G.S.R.97(E) in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum.
- (viii) The CENVAT Credit (Amendment) Rules, 2017 published in Notification No. G.S.R.98(E) in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum.
- (ix) The Central Excise (Amendment) Rules, 2017 published in Notification No. G.S.R.99(E) in Gazette of India dated 2nd February, 2017, together with an explanatory memorandum.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2015-2016.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
 - (i) The Drugs and Cosmetics (First Amendment) Rules, 2017 published in Notification No. G.S.R.41(E) in Gazette of India dated 17th January, 2017.
 - (ii) The Drugs and Cosmetics (2nd Amendment) Rules, 2017 published in Notification No. G.S.R.56(E) in Gazette of India dated 19th January, 2017.
- (28) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) Fourteenth Amendment Regulations, 2016 (Hindi and English versions) published in Notification No. F. No. P.15025/6/2004-PFS/FSSAI in Gazette of India dated 3rd January, 2017 under Section 93 of the Food Safety and Standards Act, 2006.
- (29) A copy of the Notification No. F. No. 11-1/2015-INC (Hindi and English versions) in Gazette of India dated 20th September, 2016 regarding Syllabus and Regulations-Nurse Practitioner in Critical Care Post Graduate Residency Program, Indian Nursing Council.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (31) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.
 - (i) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/016 in Gazette of India dated 30th November, 2016.
 - (ii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Fourth Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/017 in Gazette of India dated 30th November, 2016.
 - (iii) The Securities and Exchange Board of India (Infrastructure Investment Trusts)(Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/021 in Gazette of India dated 30th November, 2016.
 - (iv) The Securities and Exchange Board of India (Real Estate Investment Trusts)(Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/022 in Gazette of India dated 30th November, 2016.
 - (v) The Securities and Exchange Board of India (Employees' Service) (Second Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/024 in Gazette of India dated 15th December, 2016.
 - (vi) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2016-17/029 in Gazette of India dated 15th February, 2017.
 - (vii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2016-17/030 in Gazette of India dated 15th February, 2017.

- (viii) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2016-17/031 in Gazette of India dated 15th February, 2017.
- (ix) The Securities and Exchange Board of India (Issue and Listing of Debt Securities by Municipalities)(Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2016-17/032 in Gazette of India dated 15th February, 2017.
- (x) The Securities and Exchange Board of India (Change in Conditions of Registration of Certain Intermediaries)(Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/023 in Gazette of India dated 8th December, 2016.
- (xi) The SEBI (Portfolio Managers)(Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/019 in Gazette of India dated 2nd January, 2017.
- (xii) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations)(Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2016-17/020 in Gazette of India dated 12th January, 2017.
- (xiii) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations)(Second Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2016-17/033 in Gazette of India dated 15th February, 2017.
- (xiv) The Securities and Exchange Board of India (Depositories and Participants)(Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2016-17/034 in Gazette of India dated 15th February, 2017.

4. Assent to Bills

Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the Eleventh Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on 3^{rd} February, 2017:-

- (1) The Specified Bank Notes (Cessation of Liabilities) Bill, 2017; and
- (2) The Enemy Property (Amendment and Validation) Bill, 2017

5. Reports of the Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2016-17):-

- (1) 64th Report on the subject 'Shared Mobile Infrastructure Scheme" based on Para No. 2.2 of C&AG Report No. 17 of 2014.
- (2) 65th Report on the subject 'Nutrient Based Subsidy Policy For Decontrolled Phosphatic & Potassic Fertilizers' based on the C&AG Report No. 16 of 2015.
- (3) 66th Report on the subject 'Non-Compliance by Ministries/Departments in timely submission of Action Taken Notes on the Non-Selected Audit Paragraphs (Civil and Other Ministries)'.

6. Reports of Standing Committee on Information Technology

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2016-17):-

- (1) Thirty-fifth Report on Demands for Grants (2017-18) relating to the Ministry of Communications (Department of Telecommunications).
- (2) Thirty-sixth Report on Demands for Grants (2017-18) relating to the Ministry of Electronics and Information Technology.
- (3) Thirty-seventh Report on Demands for Grants (2017-18) relating to the Ministry of Communications (Department of Posts).

7. Reports of Standing Committee on Finance

Dr. M. Veerappa Moily presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Forty-sixth Report on Demands for Grants (2017-18) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Investment & Public Asset Management).
- (2) Forty-seventh Report on Demands for Grants (2017-18) of the Ministry of Finance (Department of Revenue).
- (3) Forty-eighth Report on Demands for Grants (2017-18) of the Ministry of Planning.

8. Report of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Joshi presented the Eighteenth Report (Hindi and English versions) on 'Demands for Grants (2017-18)' of the Ministry of Petroleum and Natural Gas.

9. Reports of Standing Committee on Urban Development

Shri Ram Charan Bohra presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2016-2017):

- (1) Fifteenth Report on 'Demands for Grants (2017-2018)' of the Ministry of Urban Development.
- (2) Sixteenth Report on 'Demands for Grants (2017-2018)' of the Ministry of Housing and Urban Poverty Alleviation.

10. Report of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the Twenty-eighth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on "Demands for Grants (2017-18)" relating to the Ministry of Mines.

11. Reports of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2016-17):-

- (1) Thirty-sixth Report on Demands for Grants (2017-18) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Thirty-seventh Report on Demands for Grants (2017-18) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) Thirty-eighth Report on Demands for Grants (2017-18) of the Ministry of Tribal Affairs.
- (4) Thirty-ninth Report on Demands for Grants (2017-18) of the Ministry of Minority Affairs.

12. Reports of Standing Committee on Commerce

Shri Subhash Chandra Baheria laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 132nd Report on Demands for Grants (2017-18) of Department of Commerce, Ministry of Commerce and Industry.
- (2) 133rd Report on Demands for Grants (2017-18) of Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

13. Reports of Standing Committee on Transport, Tourism and Culture

Shri K.C. Venugopal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) The Two Hundred Forty-fourth Report on Demands for Grants (2017-18) of Ministry of Civil Aviation.
- (2) The Two Hundred Forty-fifth Report on Demands for Grants (2017-18) of Ministry of Culture.
- (3) The Two Hundred Forty-sixth Report on Demands for Grants (2017-18) of Ministry of Road Transport & Highways.
- (4) The Two Hundred Forty-seventh Report on Demands for Grants (2017-18) of Ministry of Shipping.
- (5) The Two Hundred Forty-eighth Report on Demands for Grants (2017-18) of Ministry of Tourism.

12.07 P.M.

14. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 20th March, 2017.

12.18 P.M.

15. Supplementary Demands for Grants (General)

Shri Arun Jaitley presented a statement (Hindi and English versions) showing Supplementary Demands for Grants (General) for 2016-17.

12.19 P.M.

16. The Union Budget -2017-2018 - Demands for Grants

Time Taken: 4 Hrs. 27 Mts.

Further discussion on the Demands for Grants Nos. 19 to 22 under the control of the Ministry of Defence continued.

The following members took part in the debate:-

- 1. Shri Jyotiraditya M. Scindia
- 2. [@]Shri Arun Jaitley
- Smt. Meenakashi Lekhi
- 4. Dr. K. Gopal
- 5* Smt. Supriya Sule
- 6* Shri Shrirang Appa Barne
- 7* Shri B. Vinod Kumar
- 8* Smt. Anju Bala
- 9* Dr. Ratna De (Nag)
- 10* Smt. Darshana Vikram Jardosh
- 11* Dr. Virendra Kumar
- 12* Shri Md. Badaruddoza Khan
- 13* Shri Rabindra Kumar Jena
- 14* Shri S. Rajendran
- 15* Dr. Mamtaz Sanghamita
- 16* Shri A.T. Nana Patil
- 17* Shri Rameshwar Teli
- 18 * Shri Sunil Kumar Singh
- 19* Shri Sharad Tripathi

^{*}Written speeches were laid on the Table.

[®]Minister of Finance and Minister of Defence.

- 20* Shri T.G. Venkatesh Babu
- 21* Shri Alok Sanjar
- 22* Prof. Chintamani Malviya
- 23* Shri P.K. Biju
- 24* Dr. Bhartiben Shyal
- 25* Dr. Sunil Baliram Gaikwad
- 26* Smt. Priyanka Singh Rawat
- 27* Shri Hari Om Pandey
- 28* Shri Nishikant Dubey
- 29. Shri Kaushalendra Kumar
- 30* Smt. Aparupa Poddar
- 31* Shri R.K. Bharthi Mohan
- 32* Shri Devji M. Patel
- 33* Prof. Richard Hay
- 34. Shri Bhola Singh
- 35. Smt. Pratima Mondal
- 36* Sadhvi Savitri Bai Phule
- 37* Shri S.P. Muddahanumegowda
- 38* Shri D.K. Suresh
- 39* Shri Prabhas Kumar Singh
- 40* Smt. Santosh Ahlawat
- 41. Smt. Neelam Sonker
- 42. Shri Jai Prakash Narayan Yadav
- 43. Shri Gaurav Gogoi
- 44* Shri Naranbhai Kachhadia
- 45* Smt. Rekha Verma
- 46. Shri Rattan Lal Kataria

^{*}Written speeches were laid on the Table.

- 47* Smt. Riti Pathak
- 48* Smt. V. Sathyabama
- 49. Shri N.K. Premachandran
- 50. Adv. Joice George
- 51. Dr. Kirit P. Solanki
- 52* Smt. Jayshreeben Patel
- 53* Shri Jugal Kishore
- 54* Shri K. Ashok Kumar
- 55. Shri Rajesh Ranjan alias Pappu Yadav
- 56* Shri Om Birla
- 57* Shri Gajendra Singh Shekhawat
- 58* Kunwar Pushpendra Singh Chandel
- 59* Shri Bhartruhari Mahtab
- 60* Shri Ganesh Singh
- 61* Shri Bhairon Prasad Mishra
- 62* Dr. Krishna Pratap Singh
- 63* Smt. Poonamben Madaam
- 64* Dr. Heena Vijaykumar Gavit
- 65* Shri Ashwini Kumar Choubey
- Dr. Subhash Ramrao Bhamre replied to the debate.

Cut motion Nos. 12 to 25 and 29 to 31 moved by Shri N.K. Premachandran were put to vote and negatived.

Cut motion Nos. 36, 37 and 52 to 57 moved by Shri Gaurav Gogoi were put to vote and negatived.

Cut motion Nos. 48 to 51 moved by Shri Kaushalendra Kumar were put to vote and negatived.

^{*}Written speeches were laid on the Table.

20

The Demands for Grants Nos. 19 to 22 (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 3 of the printed list of Demands for Grants Budget (General) for 2017-2018 were voted in full.

2.56 P.M.

17. The Union Budget -2017-2018 - Demands for Grants

Time Taken: 3 Hrs. 42 Mts.

Discussion on the Demands for Grants Nos. 46 to 55 under the control of the Ministry of Home Affairs commenced.

The Speaker made the following announcement:-

"The House will now take up discussion and voting on Demand Nos. 46 to 55 relating to the Ministry of Home Affairs.

Hon'ble members present in the House whose cut motions to the Demands for Grants relating to the Ministry of Home Affairs have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions in respect of which intimation is received at the Table will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case any member finds any discrepancy in the list, he can contact Officer at the Table."

39 cut motions (Nos. 2 to 5, 14 to 27 and 39 to 59) relating to the Ministry of Home Affairs were moved.

The following members took part in the debate:-

- 1. Shri Mallikarjun Kharge
- 2. Shri Harish Chandra Meena
- 3* Dr. Heena Vijaykumar Gavit
- 4* Shri Kaushalendra Kumar
- 5* Shri Vinayak Bhaurao Raut
- 6* Shri Rajesh Ranjan alias Pappu Yadav
- 7* Smt. Supriya Sule
- 8. Smt. Kakoli Ghosh Dastidar
- 9* Dr. Sunil Baliram Gaikwad
- 10. Shri Tathagata Satpathy
- 11* Shri Arka Keshari Deo
- 12* Shri T.G. Venkatesh Babu
- 13* Shri Maheish Girri
- 14. Dr. Ravindra Babu
- 15. Shri B. Vinod Kumar
- 16. Shri Mohammad Salim
- 17. Shri Vishnu Dayal Ram
- 18* Shri Jitendra Chaudhury
- 19* Smt. Poonamben Maadam
- 20. Shri Jai Prakash Narayan Yadav
- 21* Swami Sumedhanand Saraswati
- 22. Dr. Udit Raj
- 23* Dr. Kirit P. Solanki
- 24. Shri E.T. Mohammad Basheer
- 25* Dr. Virendra Kumar
- 26. Smt. Kirron Kher

^{*}Written speeches were laid on the Table.

- 27* Shri Ramcharan Bohra
- 28* Smt. Riti Pathak
- 29* Shri Alok Sanjar
- 30* Shri Rodmal Nagar
- 31. Shri Abhijit Mukherjee
- 32* Smt. Jayshreeben Patel
- 33* Shri Shrirang Appa Barne
- 34* Shri Chandra Prakash Joshi
- 35. Shri Rajendra Agrawal
- 36. Kunwar Bharatendra Singh
- 37* Shri Nishikant Dubey
- 38. Shri Dushyant Chautala
- 39* Dr. Thokchom Meinya
- 40. Dr. Sanjay Jaiswal
- 41* Shri Sunil Kumar Singh
- 42* Shri Nihal Chand Chauhan
- 43* Smt. Anju Bala
- 44* Smt. Darshana Vikram Jardosh
- 45* Shri Om Birla
- 46* Shri Bhairon Prasad Mishra
- 47* Shri Prem Das Rai
- 48* Shri Jugal Kishore
- 49* Prof. Richard Hay

Shri Rajnath Singh replied to the debate.

Cut motion Nos. 2 to 4 moved by Shri Jai Prakash Narayan Yadav were put to vote and negatived.

^{*}Written speeches were laid on the Table.

Cut motion Nos. 5, 39 and 59 moved by Shri Adhir Ranjan Chowdhury were put to vote and negatived.

Cut motion Nos. 14 to 27 moved by Shri N.K. Premachandran were put to vote and negatived.

The Demands for Grants Nos. 46 to 55 (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 3 of the printed list of Demands for Grants Budget (General) for 2017-2018 were voted in full.

\$18. Report of Business Advisory Committee

Shri Ananth Kumar presented the Forty-first Report of Business Advisory Committee.

6.39 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th March, 2017.)

ANOOP MISHRA Secretary General

^{\$}At 5.49 P.M.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, March 20, 2017/Phalguna 29, 1938 (Saka)

No. 211

11.00 A.M.

1. Oath by Member

Shri Gurjeet Singh Aujla, member representing Amritsar Parliamentary Constituency of Punjab took oath in Punjabi, signed the Roll of Members and took his seat in the House.

11.02 A.M.

2. Starred Questions

Member in whose name Starred Question No. 241(clubbed with 246) was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 241 were asked.

Starred Question No. 242–245 were orally answered. Replies to Starred Question Nos. 247–260 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.2761-2990 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the V. V. Giri National Labour Institute, Noida, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Employees' State Insurance Corporation, New Delhi, for the year 2015-2016.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the following Notifications (Hindi and English versions) under subsection (4) of Section 97 of the Employees' State Insurance Act, 1948:-
 - (i) The Employees' State Insurance (Central) Amendment Rules, 2017 published in Notification No. G.S.R.62(E) in Gazette of India dated 20th January, 2017.
 - (ii) The Employees' State Insurance (Central) Third Amendment Rules, 2016 published in Notification No. G.S.R.1166(E) in Gazette of India dated 22nd December, 2016.
- (6) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2015-2016.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year

- 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 40 of the National Institute of Design Act, 2014:-
 - (i) The National Institute of Design Ordinances 2016 published in Notification No. Senate-12/08/2016 in Gazette of India dated 4th January, 2017.
 - (ii) The First Statutes of the National Institute of Design, Ahmedabad published in Notification No. NIDA-GC-143-144-2016 in Gazette of India dated 17th January, 2017.
- (9) A copy of the Special Economic Zones (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.2(E) in Gazette of India dated 3rd January, 2017 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.
- (10) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2015-2016.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2015-2016.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the U.
 T. Administration of Daman and Diu (Sarva Shiksha Abhiyan Mission), Daman, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U. T. Administration of Daman and Diu (Sarva Shiksha Abhiyan Mission), Daman, for the year 2014-2015.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2015-2016.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2015-2016.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education, Jaipur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education, Jaipur, for the year 2015-2016.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the years 2014-2015 and 2015-2016.
- (23) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

- (24) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2015-2016 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2015-2016.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Jaipur, for the year 2015-2016.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2015-2016, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2015-2016.
- (31) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Annual Accounts (Hindi and English versions) of the Hemvati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2015-2016, together with Audit Report thereon.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year 2015-2016.
- (35) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2015-2016.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the

- School of Planning and Architecture, Vijayawada, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2015-2016.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2015-2016.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Dharamshala, for the year 2015-2016, together with Audit Report thereon.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2015-2016, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2015-2016.

- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Silchar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Silchar, Silchar, for the year 2015-2016.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2015-2016.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Nagaland, Nagaland, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Nagaland, Nagaland, for the year 2015-2016.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Technology Meghalaya, Shillong, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Meghalaya, Shillong, for the year 2015-2016.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2015-2016.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2015-2016.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2015-2016, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2015-2016.
- (59) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2015-2016.
- (61) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2015-2016, together with Audit Report thereon.
- (63) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2015-2016, together with Audit Report thereon.

5. Report of Standing Committee on Agriculture

Shri Hukm Deo Narayan Yadav presented the Thirty-eighth Report (Hindi and English versions) (Sixteenth Lok Sabha) of the Standing Committee on Agriculture (2016-17) on 'Demands for Grants (2017-18)' of the Ministry of Food Processing Industries.

6. Report of Committee on External Affairs

Smt. Supriya Sule presented the Fifteenth Report (English and Hindi versions) of the Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for the year 2017-18.

7. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri J.C.Divakar Reddy presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2016-17):-

- (1) Fifteenth Report on Demands for Grants (2017-18) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Sixteenth Report on Demands for Grants (2017-18) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

8. Reports of the Standing Committee on Labour

Dr. Kirit Somaiya presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:

- (1) Twenty-second Report on 'Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Sixteenth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Skill Development & Entrepreneurship.
- (2) Twenty-third Report (Hindi and English versions) of the Standing Committee on Labour on 'Demands for Grants (2017-18)' of the Ministry of Labour & Employment.

- (3) Twenty-fourth Report (Hindi and English versions) of the Standing Committee on Labour on 'Demands for Grants (2017-18)' of the Ministry of Textiles.
- (4) Twenty-fifth Report (Hindi and English versions) of the Standing Committee on Labour on 'Demands for Grants (2017-18)' of the Ministry of Skill Development and Entrepreneurship.

9. Reports of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented of the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Thirty-first Report on 'Demands for Grants 2017-18' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Thirty-second Report on 'Demands for Grants 2017-18' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

10. Reports of Standing Committee on Rural Development

- Dr. P. Venugopal presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-
- (1) Thirty-second Report on Demands for Grants (2017-18) of the Department of Rural Development (Ministry of Rural Development).
- (2) Thirty-third Report on Demands for Grants (2017-18) of the Department of Land Resources (Ministry of Rural Development).
- (3) Thirty-fourth Report on Demands for Grants (2017-18) of the Ministry of Panchayati Raj.
- (4) Thirty-fifth Report on Demands for Grants (2017-18) of the Ministry of Drinking Water and Sanitation.
- (5) Thirty-sixth Report on 'Pradhan Mantri Gram Sadak Yojana (PMGSY)' of the Department of Rural Development (Ministry of Rural Development).

11. Report of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the twenty-ninth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on 'Demands for Grants (2017-18)' relating to the Ministry of Steel.

12. Reports of Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:

- (1) 99th Report on Demands for Grants (2017-18) of the Department of Health and Family Welfare.
- (2) 100th Report on Demands for Grants (2017-18) of the Department of Health Research.
- (3) 101st Report on Demands for Grants (2017-18) of the Ministry of AYUSH.

13. Statements by Ministers

- (1) The Minister of State in the Ministry of Micro, Small and Medium Enterprises on behalf of Minister of Micro, Small and Medium Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 275th Report of the Standing Committee on Industry on Demands for Grants (2016-17) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 233rd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17) pertaining to the Ministry of Culture.

12.06 P.M.

14. Motion

Shri Ananth Kumar moved the following motion :-

"That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on the 17^{th} March, 2017."

The motion was adopted.

12.07 P.M.

15. Government Bill – Introduced

The Collection of Statistics (Amendment) Bill, 2017

16. Announcement by H.S.

The Speaker made the following announcement:-

"Hon'ble Members, as agreed by the Business Advisory Committee in their meeting held on 17 March, 2017, the Guillotine is to be applied at 6 p.m. today. since the Supplementary Demands for Grants (General) are likely to be disposed of by 5 p.m. today, if the House agrees, we may prepone the Guillotine to 5 p.m.

I hope the House agrees."

The House agreed.

12.08 P.M.

17. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Devji M. Patel regarding need to provide funds for development of basic civic amenities in villages under Sanchore Tehsil in Jalore parliamentary constituency, Rajasthan.
- (2) Smt. Jayshreeben K. Patel regarding need to take measures for augmentation of railway services from Mehsana to Radhanpur in Gujarat.
- (3) Shri Bidyut Baran Mahato regarding need to return the money deposited by retired persons in Post Office at Jamshedpur, Jharkhand.
- (4) Shri Lakhan Lal Sahu regarding need to construct a railway underpass at level crossing between Bilha and Kesla in Bilaspur district, Chhattisgarh.
- (5) Shri Bahadur Singh Koli regarding need to extend Bhopal Jaipur Express (Train No. 19711/19712) upto Bharatpur in Rajasthan.
- (6) Shri Parbhubhai Nagarbhai Vasava regarding need to construct Railway underpass and over bridge on level crossings in Bardoli parliamentary constituency, Gujarat.
- (7) Shri Kunwar Bharatendra Singh regarding need to amend the guidelines for use of medicines meant for treatment of depression.
- (8) Shri Kirti Azad regarding need to set up Departments of Cancer, Neurology and Cardiology in AIIMS, Patna, Bihar.
- (9) Smt. Santosh Ahlawat regarding need to provide the arrears of salary, allowances and other service benefits to contractual labourers of Khetri Copper Complex of Hindustan Copper Limited in Rajasthan.
- (10) Shri K.C. Venugopal regarding need to commence Haj Service from Calicut airport alongwith Cochin airport.
- (11) Shri Gaurav Gogoi regarding shortage of man power for updation of National Register of Citizens (NRC) in Assam.

- (12) Smt. R. Vanaroja regarding various railway facilities required in Tiruvannamalai parliamentary constituency of Tamil Nadu.
- (13) Shri V. Elumalai regarding completion of work on National Highway No. 66 in Tamil Nadu.
- (14) Smt. Aparupa Poddar regarding need to provide basic civic amenities to people in Arambagh and Chandrakana Municipalities in Arambagh parliamentary constituency, West Bengal.
- (15) Shri Sultan Ahmed regarding making Aadhaar compulsory for mid-day meal scheme.
- (16) Shri Krupal Balaji Tumane regarding need to provide adequate facilities to Ashok Chakra Awardees.
- (17) Shri Jayadev Galla regarding need to set up mud crab and seabass hatchery in Guntur, Andhra Pradesh.
- (18) Shri Vinod Kumar Boianapalli regarding need to revise the remuneration of ASHA workers in the country.
- (19) Smt. Geetha Kothapalli regarding drinking water problem in Araku parliamentary constituency of Andhra Pradesh.
- (20) Shri Md. Badaruddoza Khan regarding need to establish "Border Haat" in Murshidabad and Nadia districts of West Bngal.
- (21) Shri Mohammed Faizal P. P. regarding need to provide night landing facilities for helicopters in Lakshadweep.
- (22) Shri Rama Kishore Singh regarding need to provide adequate compensation to farmers whose land has been acquired for expansion of National Highway No. 77 in Vaishali parliamentary constituency, Bihar.

12.09 P.M.

18. Submission by Member

Shri K.C. Venugopal made a submission regarding reported attack on a Malayali priest in Australia.

Shri Md. Badaruddoza Khan, Shri Bhairon Prasad Mishra, Shri M.B. Rajesh, Shri Gaurav Gogoi, Shri Ninong Ering, Shri Kodikunnil Suresh, Shri Mullappally Ramachandran, Shri N.K. Premachandran and Shri George Baker associated.

Shri Ananth Kumar[#] responded.

12.11 P.M.

19. (i) Supplementary Demands for Grants (Railways) – 2016-17

(ii) Demands for Excess Grants (Railways) – 2013-14

Time Taken: 06 Mts.

The following items of business were taken up together:-

- (i) Supplementary Demands for Grants (Railways) Nos. 10 and 16 for 2016–17; and
- (ii) Demands for Excess Grants (Railways) Nos. 5, 6, 8, 10, 13, 15 and 16.

All the Supplementary Demands for Grants (Railways) Nos. 10 and 16 for 2016-17 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Railways) for 2016-17, were voted in full.

All the Demands for Excess Grants (Railways) Nos. 5, 6, 8, 10, 13, 15 and 16 in respect of the Budget (Railways) –2013-14 for the amounts shown under column 3 of the printed list of Demands for Excess Grants (Railways) for 2013-14, were voted in full.

20. Government Bill – Introduced

The Appropriation (Railways) No. 2 Bill, 2017.

21. Government Bill – Passed

The Appropriation (Railways) No. 2 Bill, 2017.

The motion for consideration of the Bill was moved by Shri Suresh Prabhu.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh Prabhu.

The motion was adopted and the Bill was passed.

22. Government Bill - Introduced

The Appropriation (Railways) Bill, 2017.

23. Government Bill – Passed

The Appropriation (Railways) Bill, 2017.

The motion for consideration of the Bill was moved by Shri Suresh Prabhu.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh Prabhu.

The motion was adopted and the Bill was passed.

12.18 P.M.

24. Supplementary Demands for Grants (General) – 2016-2017

Time taken: 3 Hrs 46 Mts.

Discussion on the Supplementary Demands for Grants Nos. 1 to 25, 27 to 30, 32, 36 to 39, 41 to 44, 46, 48, 50 to 54, 56, 58 to 61, 67, 68, 74, 75, 77, 78 and 80 to 98 in respect of Budget (General) for 2016-2017 commenced.

The following members took part in the debate:-

- 1. Shri K.C. Venugopal
- 2. Dr. Kirit Somaiya
- 3. Shri G. Hari

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.12 P.M.)

2.12 P.M.

- 4. Prof. Saugata Roy
- 5* Smt. V. Sathyabama
- 6* Shri Chandra Prakash Joshi
- 7* Shri Nalin Kumar Kateel
- 8. Shri Bhartruhari Mahtab
- 9* Shri S.R. Vijaya kumar
- 10* Shri D.K. Suresh
- 11* Shri Ganesh Singh
- 12* Dr. Sunil Baliram Gaikwad
- 13* Shri Shrirang Appa Barne
- 14. Shri Rahul Shewale
- 15* Smt. Supriya Sule
- 16. Shri M. Murli Mohan
- 17. Prof. Richard Hay
- 18* Shri Rameshwar Teli
- 19. Shri A.P. Jithender Reddy
- 20. Shri P. Karunakaran
- 21* Shri A. Arunmozhithevan
- 22. Smt. Renuka Butta
- 23* Dr. Virendra Kumar

^{*}Written speeches were laid on the Table.

- 24* Smt. Jayshreeben Patel
- 25. Shri Anurag Singh Thakur
- 26* Shri K. Ashok Kumar
- 27* Smt. Anju Bala
- 28. Shri Ninong Ering
- 29* Smt. Aparupa Poddar
- 30* Smt. Riti Pathak
- 31. Shri Pashupati Nath Singh
- 32* Dr. Kirit P. Solanki
- 33. Shri P.R. Sundaram
- 34* Smt. Veena Devi
- 35. Shri Rajesh Pandey
- 36. Shri Jai Prakash Narayan Yadav
- 37. Shri Mohammed Faizal
- 38. Shri N.K. Premachandran
- 39* Shri Ramcharan Bohra
- 40. Shri Tamradhwaj Sahu
- 41. Adv. Joice George
- 42* Smt. Darshana Vikram Jardosh
- 43* Shri Ajay Misra Teni
- 44* Shri Naranbhai Kachhadia
- 45* Shri Rajesh Ranjan alias Pappu Yadav
- 46* Shri S.P. Muddahanumegowda
- 47* Shri Gajanan Kirtikar
- 48* Shri Devji M. Patel
- 49* Shri Bhairon Parasad Mishra
- 50* Shri Jagdambika Pal
- 51* Smt. Ranjanben Bhatt
- 52* Shri Varaprasad Rao Velagapalli
- 53* Smt. Jyoti Dhurve

Shri Arjun Ram Meghwal replied to the debate.

All the Supplementary Demands for Grants Nos. 1 to 25, 27 to 30, 32, 36 to 39, 41 to 44, 46, 48, 50 to 54, 56, 58 to 61, 67, 68, 74, 75, 77, 78 and 80 to 98 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants – Third Batch (General) for 2016-2017 were voted in full.

^{*}Written speeches were laid on the Table.

25. Government Bill – Introduced

The Appropriation (No. 2) Bill, 2017.

26. Government Bill – Passed

The Appropriation (No. 2) Bill, 2017

The motion for consideration moved by Shri Arjun Ram Meghwal on behalf of Shri Arun Jaitley was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arjun Ram Meghwal.

The motion was adopted and the Bill was passed.

5.07 P.M.

27. The Union Budget (General) – 2017-2018 – Demands for Grants

The Speaker announced that all the cut motions on Demands for Grants (General) for the year 2017–18 that were circulated were being treated as moved.

All the cut motions which were treated as moved were negatived.

The following Outstanding Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants—Budget (General) for 2017-2018 were submitted to the vote of the House and voted in full:-

- (1) Demand No. 4 relating to Department of Atomic Energy.
- (2) Demand No.5 relating to Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH).
- (3) Demands No. 6 to 8 relating to Ministry of Chemicals and Fertilisers.
- (4) Demand No. 9 relating to Ministry of Civil Aviation.

- (5) Demand No. 10 relating to Ministry of Coal.
- (6) Demands No. 11 and 12 relating to Ministry of Commerce and Industry.
- (7) Demands No. 13 and 14 relating to Ministry of Communications.
- (8) Demands No. 15 and 16 relating to Ministry of Consumer Affairs, Food and Public Distribution.
- (9) Demand No. 17 relating to Ministry of Corporate Affairs.
- (10) Demand No. 18 relating to Ministry of Culture.
- (11) Demand No. 23 relating to Ministry of Development of North Eastern Region.
- (12) Demand No. 24 relating to Ministry of Drinking Water and Sanitation.
- (13) Demand No. 25 relating to Ministry of Earth Sciences.
- (14) Demand No. 26 relating to Ministry of Electronics and Information Technology.
- (15) Demand No. 27 relating to Ministry of Environment, Forests and Climate Change.
- (16) Demand No. 28 relating to Ministry of External Affairs.
- (17) Demands No. 29 to 36, 39 and 40 relating to Ministry of Finance.
- (18) Demand No. 41 relating to Ministry of Food Processing Industries.
- (19) Demands No. 42 and 43 relating to Ministry of Health and Family Welfare.
- (20) Demands No. 44 and 45 relating to Ministry of Heavy Industries and Public Enterprises.
- (21) Demands No. 56 relating to Ministry of Housing and Urban Poverty Alleviation.
- (22) Demands No. 57 and 58 relating to Ministry of Human Resource Development.
- (23) Demand No. 59 relating to Ministry of Information and Broadcasting.
- (24) Demand No. 60 relating to Ministry of Labour and Employment.
- (25) Demands No. 61 and 62 relating to Ministry of Law and Justice.

- (26) Demand No. 64 relating to Ministry of Micro, Small and Medium Enterprises.
- (27) Demand No. 65 relating to Ministry of Mines.
- (28) Demand No. 66 relating to Ministry of Minority Affairs.
- (29) Demand No. 67 relating to Ministry of New and Renewable Energy.
- (30) Demand No. 68 relating to Ministry of Panchayati Raj.
- (31) Demand No. 69 relating to Ministry of Parliamentary Affairs.
- (32) Demand No. 70 relating to Ministry of Personnel, Public Grievances and Pensions.
- (33) Demand No. 72 relating to Ministry of Petroleum and Natural Gas.
- (34) Demand No. 73 relating to Ministry of Planning.
- (35) Demand No. 74 relating to Ministry of Power.
- (36) Demand No. 76 relating to Lok Sabha.
- (37) Demand No. 77 relating to Rajya Sabha.
- (38) Demand No. 78 relating to Secretariat of the Vice-President.
- (39) Demand No. 81 relating to Ministry of Road Transport and Highways.
- (40) Demands No. 82 and 83 relating to Ministry of Rural Development.
- (41) Demands No. 84 to 86 relating to Ministry of Science and Technology.
- (42) Demand No. 87 relating to Ministry of Shipping.
- (43) Demand No. 88 relating to Ministry of Skill Department and Entrepreneurship.
- (44) Demands No. 89 and 90 relating to Ministry of Social Justice and Empowerment.
- (45) Demand No. 91 relating to Department of Space.
- (46) Demand No. 92 relating to Ministry of Statistics and Programme Implementation.
- (47) Demand No. 93 relating to Ministry of Steel.
- (48) Demand No. 94 relating to Ministry of Textiles.
- (49) Demand No. 95 relating to Ministry of Tourism.

- (50) Demand No. 96 relating to Ministry of Tribal Affairs.
- (51) Demand No. 97 relating to Ministry of Urban Development.
- (52) Demand No. 98 relating to Ministry of Water Resources, River Development and Ganga Rejuvenation.
- (53) Demand No. 99 relating to Ministry of Women and Child Development.
- (54) Demand No. 100 relating to Ministry of Youth Affairs and Sports.

5.13 P.M.

28. Government Bill – Introduced

The Appropriation Bill, 2017

29. Government Bill - Passed

The Appropriation Bill, 2017

The motion for consideration moved by Shri Arjun Ram Meghwal on behalf of Shri Arun Jaitley was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arjun Ram Meghwal.

The motion was adopted and the Bill was passed.

*6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 21st March, 2017.)

ANOOP MISHRA Secretary General

^{*}From 5.16 P.M. to 6.00 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 21, 2017/Phalguna 30, 1938 (Saka)

No. 212

11.00 A.M.

1. Starred Questions

Starred Question No. 261–265 were orally answered. Replies to Starred Question Nos. 266–280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2991–3220 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy (Hindi and English versions) of the Public Enterprises Survey, 2015-2016 (Volume I & II).
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2016-2017.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2015-2016,

- together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2014-2015.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 2015-2016.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Fertiliser (Control) Amendment Order, 2017 (Hindi and English versions) published in Notification No. S.O.349(E) in Gazette of India dated 6th February, 2017 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities,

- Mumbai, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities, Mumbai, for the year 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2015-2016.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2015-2016.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2015-2016.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Pubic Enterprises, for the year 2016-2017.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2015-2016.
 - (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2015-2016, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (21) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Bengal Chemicals and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2016-2017.
 - (ii) Memorandum of Understanding between the Indian Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2016-2017.

4. Report of Standing Committee on Chemicals and Fertilizers

Shri K. Ashok Kumar presented the Thirty-third Report on 'Demands for Grants 2017-18' of Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

5. Report of Standing Committee on Home Affairs

Smt. Kirron Kher laid on the Table the Two Hundred Second Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Demands for Grants (2017-18) of the Ministry of DoNER.

6. Reports of Standing Committee on Human Resource Development

Shri Bhairon Prasad Mishra laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 286th Report on Action Taken by the Government on Recommendations/ Observations contained in the 277th Report on Demands for Grants 2016-17 (Demand No. 98) of the Ministry of Youth Affairs & Sports.
- (2) 287th Report on Demands for Grants 2017-18 (Demand No. 100) of the Ministry of Youth Affairs & Sports.

- (3) 288th Report on Demands for Grants 2017-18 (Demand No. 58) of the Department of Higher Education (Ministry of Human Resource Development).
- (4) 289th Report on Demands for Grants 2017-18 (Demand No. 99) of the Ministry of Women and Child Development.
- (5) 290th Report on Demands for Grants 2017-18 (Demand No. 57) of the Department of School Education & Literacy (Ministry of Human Resource Development).

7. Statements by Ministers

- (1) Minister of State in the Ministry of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Agriculture on Demands for Grants (2016-17) pertaining to the Ministry of Food Processing Industries.
- (2) The Minister of State in the Ministry of Road Transport and Highways; Minister of State in the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers laid the following statements (Hindi and English versions) regarding:-
 - (1) the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2016-17) pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
 - (2) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2015-16) pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.

#12.05 P.M.

8. Submission by Member

Shri Mallikarjun Kharge made a submission regarding need to direct NAFED to purchase more amount of Tur pulse.

Shri Bhagwanth Khuba, Shri Shivkumar Udasi, Shri Rajendra Agrawal, Shri S.P. Muddahanume Gowda, Shri D.K. Suresh, Shri B.N. Chandrappa, Shri Bhairon Prasad Mishra associated.

Shri Ramvilas Paswan* responded.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.03 P.M.)

 $^{\#} From\ 12.05\ P.M.$ to 1.03 P.M., Members raised matters of urgent public importance.

^{*}Minister of Consumer Affairs, Food and Public Distribution.

2.03 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Satish Chandra Dubey regarding need to expedite gauge conversion of railway lines from Raxual to Narkatiaganj and Narkatiaganj to Bhiknathori in Valmikinagar parliamentary constituency, Bihar.
- (2) Shri Mukesh Rajput regarding need to take measures for welfare of potato growers.
- (3) Smt. Neelam Sonker regarding need to provide interest-free loan to unemployed persons for setting up small scale industries under 'Stand up India' scheme in Lalganj parliamentary constituency, Uttar Pradesh.
- (4) Shri Ganesh Singh regarding need to provide LPG connections to all the eligible BPL households under Pradhan Mantri Ujjwala Yojana.
- (5) Shri Rattan Lal Kataria regarding need to provide all the necessary facilities in Ambala having tremendous potential of becoming the economic hub of the country.
- (6) Shri Devusinh Jesingbhai Chauhan regarding registration of Hybrid/ Electronic Cars.
- (7) Shri Rodmal Nagar regarding need to ensure proper implementation of Pradhan Mantri Fasal Bima Yojana.
- (8) Shri Birendra Kumar Chaudhary regarding need to develop Raja Bali Garh and Nau Lakha Temple in Madhubani district, Bihar as a tourist place.
- (9) Smt. Meenakashi Lekhi regarding effective implementation of Mid-day meal scheme.
- (10) Shri Nihal Chand Chauhan regarding need to provide full share of water due to Rajasthan from Punjab and nominate a member from Rajasthan in Bhakra Beas Management Board.
- (11) Shri Rajendra Agrawal regarding need to set up a Water Testing Laboratory and Environmental Information System in Meerut, Uttar Pradesh.

- (12) Dr. Ravindra Kumar Ray regarding need to provide wages to journalists as per the recommendations of Majithia Wage Board.
- (13) Prof. K. V. Thomas regarding need to constitute a new Wage Board for Media after modifying its terms of reference.
- (14) Shri M. I. Shanavas regarding need to extend repayment period of loans by farmers.
- (15) Shri S.P. Muddahanumegowda regarding need to monitor the residential schools in the country.
- (16) Shri S. R. Vijayakumar regarding need to make amendments in the MoU regarding Chennai Metro Rail Project.
- (17) Shri G. Hari regarding need to provide financial assistance to Tamil Nadu affected by heavy rains and cyclone.
- (18) Smt. Pratima Mondal regarding need to undertake dredging of river Matla river and its tributaries in West Bengal.
- (19) Prof. Saugata Roy regarding rise in encounters against militants in Jammu & Kashmir.
- (20) Shri Arka Keshari Deo regarding need to construct railway line between Kantabanji & Khariar, Odisha.
- (21) Shri Gajanan C. Kirtikar regarding need to grant Rs 3 crore annually to each Member of Parliament for construction of toilets in city area of his/her constituency.
- (22) Shri Kinjarapu Ram Mohan Naidu regarding need to revamp healthcare and education facilities in rural India.
- (23) Shri Kotha Prabhakar Reddy regarding need to extend Mid-day meal scheme to students of 10+2 course.
- (24) Shri P. K. Biju regarding fuel surcharge or transaction fee levied by banks on customers.
- (25) Shri Kunwar Haribansh Singh regarding need to provide funds for construction of an auditorium in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (26) Shri Raju Shetti regarding need to enact a law legitimizing bull race in rural areas of the country.

2.04 P.M.

10. Government Bill – Under Consideration

The Finance Bill, 2017

Time Allotted: 8 Hrs. Time Taken: 3 Hrs. 56 Mts. Balance: 4 Hrs. 04 Mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

Shri N.K. Premachandran raised objections regarding inclusion of amendments of a large number of Acts in the Finance Bill in violation of Rule 219 of Rules of Procedure and Conduct of Business in Lok Sabha.

Shri Arun Jaitley, Hon'ble Minister of Finance responded.

Thereafter, the Speaker made the following observation :-

"Hon'ble Members would recall that during the last year when similar objections were raised at the time of consideration of the Finance Bill, 2016, I had observed that as per rule 219, the primary object of a Finance Bill is to give effect to the financial proposals of the Government.

There is no doubt about it. At the same time, this Rule does not rule out the possibility of inclusion of non-taxation proposals. Therefore, I have accepted this. The Finance Bill may contain non-taxation proposals also.

Now another thing is, no doubt, every effort should be made to separate taxation measures from other matters. It should be done. But as has been very widely explained by the Finance Minister, I need not say the things again and again. I am giving my ruling.

So, incidental provisions can be made. That is why, keeping in view that rule 219 does not specifically bar inclusion of non-taxation proposals in a Finance Bill, I rule out the Point of Order."

The following members took part in the debate:-

- 1. Shri Deepender Singh Hooda
- 2. Shri Rakesh Singh
- 3. Shri M. Chandrakasi
- 4. Prof. Saugata Roy
- 5. Shri Tathagata Satpathy
- 6. Shri Gajanan Kirtikar
- 7. Shri Ram Mohan Naidu Kinjarapu
- 8. Shri Yogi Adityanath
- 9. Smt. Kavitha Kalvakuntla
- 10. Shri Md. Badarudozza Khan
- 11. Shri Mekapati Raja Mohan Reddy
- 12. Smt. K. Maragatham
- 13. Shri Prem Singh Chandumajra
- 14. Shri Nishikant Dubey (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 22nd March, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 22, 2017/Chaitra 1, 1939 (Saka)

No. 213

11.00 A.M.

1. Starred Questions

Starred Question No. 281–285 were orally answered. Replies to Starred Question Nos. 286–300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.3221-3450 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the All India Services (Death-Cum-Retirement-Benefits) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.170(E) in Gazette of India dated 27th February, 2017 under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (2) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2016.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2015-2016.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2015-2016.
 - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2015-2016, alongwith Audited Accounts and

- comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2015-2016.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2015-2016.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of

India, New Delhi, for the year 2015-2016.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 89 of the Information Technology Act, 2000:-
 - (i) The Digital Signature (End entity) Rules, 2015 published in Notification No. G.S.R.660(E) in Gazette of India dated 26th August, 2015.
 - (ii) The Information Technology (Security Procedure) Amendment Rules, 2015 published in Notification No. G.S.R.661(E) in Gazette of India dated 26th August, 2015.
 - (iii) The Information Technology (Certifying Authorities) Amendment Rules, 2015 published in Notification No. G.S.R.662(E) in Gazette of India dated 26th August, 2015.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(1) That at its sitting held on the 20th March, 2017, Rajya Sabha agreed with the following amendments made by the Lok Sabha at its sitting held on the 9th March, 2017, in the Maternity Benefit (Amendment) Bill, 2016:-

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-seventh", the word "Sixty-eighth" be <u>substituted.</u>

<u>CLAUSE – 1</u>

2. That at page 1, line 3, <u>for</u> the figure "2016", the figure "2017" be <u>substituted.</u>"

(2) That at its sitting held on the 21st March, 2017, Rajya Sabha passed the Human Immunodeficiency Virus and Acquired Immunodeficiency Syndrome (Prevention and Control) Bill, 2017.

5. Bill as passed by the Rajya Sabha – Laid on the Table

The Human Immunodeficiency Virus and Acquired Immunodeficiency Syndrome (Prevention and Control) Bill, 2017

6. Report of Committee on Private Members' Bills and Resolutions

Kunwar Bharatendra Singh presented the Thirty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 287th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17) pertaining to the Department of Space.
- (2) The Minister of State in the Ministry of Science and Technology; and Minister of State in the Ministry of Earth Sciences laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 274th Report on Action Taken by the Government on the recommendations contained in 259th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2015-16) pertaining to the Department of Biotechnology, Ministry of Science and Technology.
- (ii) the status of implementation of the recommendations contained in the 278th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17) pertaining to the Department of Biotechnology, Ministry of Science and Technology.
- (iii) the status of implementation of the recommendations contained in the 286th Report on Action Taken by the Government on the recommendations contained in 278th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17) pertaining to the Department of Biotechnology, Ministry of Science and Technology.

*12.58 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Dilip Kumar Mansukhlal Gandhi regarding need to provide free medical facilities and loan to senior citizens, differently-abled persons and mentally challenged children under various centrally sponsored schemes.
- (2) Shri Pankaj Chowdhary regarding need to improve the BSNL mobile service in Maharajganj parliamentary constituency, Uttar Pradesh.

^{*}From 12.04 P.M. to 12.57 P.M., Members raised matters of urgent public importance.

- (3) Shri Ashwini Kumar Choubey regarding need to name Muzaffarpur railway station and Barahat railway station in Bihar after Shaheed Khudi Ram Bose and Shaheed Satish respectively.
- (4) Shri Hukum Singh regarding need to provide clean drinking water in Kairana parliamentary constituency, Uttar Pradesh and also set up a super speciality hospital in western Uttar Pradesh.
- (5) Shri Ajay Mishra Teni regarding need to enhance the rate of honorarium of Aanganwadi workers in Uttar Pradesh.
- (6) Shri Ramcharan Bohara regarding need to run a direct train service between Jaipur and Shirdi.
- (7) Shri Naranbhai B. Kachhadiya regarding need to provide pensions to all differently-abled, widows and old age people under the BPL category.
- (8) Shri Chandra Prakash Joshi regarding need to declare Karoi-Rashmi-Kapasan-Bhadsora state highway in Rajasthan as a National Highway.
- (9) Shri Chintaman Wanaga regarding proposed eight laning of National Highway No. 8 connecting Mumbai with Ahmedabad.
- (10) Shri George Baker regarding need to re-open the closed Jute Mills in West Bengal.
- (11) Shri Daddan Mishra regarding need to provide houses to people affected by incidents of fire.
- (12) Shri Kunwar Pushpendra Singh Chandel regarding need to formulate a comprehensive scheme for construction of underground reservoirs in Bundelkhand region of Uttar Pradesh.
- (13) Dr. Ramesh Pokhriyal 'Nishank' regarding need to set up an International Research Institute of Yoga and Ayush in Uttarakhand.
- (14) Shri Sharad Tripathi regarding need to provide quality grocery items in CSD Canteen, Lucknow, Uttar Pradesh.

- (15) Shri Dipsinh Shankarsinh Rathod regarding need to provide irrigation facilities in Sabarkantha parliamentary constituency, Gujarat under Pradhan Mantri Krishi Sinchayee Yojana.
- (16) Smt. Darshana Vikram Jardosh regarding need to curb increasing cyber crimes in the country.
- (17) Shri Anto Antony regarding release of funds for Mahatma Gandhi National Rural Employment Guarantee Scheme.
- (18) Smt. Ranjeet Ranjan regarding need to provide funds for Pradhan Mantri Adarsh Gram Yojana.
- (19) Shri K. Ashok Kumar regarding need to continue with the present system of admission to Bachelor of Veterinary Sciences & Animal Husbandry Course in Tamil Nadu.
- (20) Dr. Ratna De Nag regarding need to promote cultivation of millet crop in the country.
- (21) Shri Rabindra Kumar Jena regarding rising healthcare cost in the country.
- (22) Shri Rahul Shewale regarding need to provide affordable houses to workers and pensioners of Mumbai Port Trust.
- (23) Shri M. Srinivasa Rao regarding need to set up a Central University in Rayalseema region and a Tribal University in Vizianagaram in Andhra Pradesh.
- (24) Shri Y. V. Subba Reddy regarding granting of special category status to Andhra Pradesh.
- (25) Shri Shailesh Kumar (Bulo Mandal) regarding need to start domestic flight service from Bhagalpur, Bihar.
- (26) Shri Kaushalendra Kumar regarding need to replicate environment-friendly water treatment model of Punjab all over the country.
- (27) Adv. Joice George regarding need to construct the road connecting District Headquarters with National Highway in Idukki district of Kerala.

12.59 P.M.

9. Government Bill – Passed

The Finance Bill, 2017

Time Taken: 8 Hrs. 41 Mts.

Further discussion on the motion for consideration of the Bill was moved by Shri Arun Jaitley, continued.

The following members took part in the debate:-

- 1. Shri Nishikant Dubey (resumed his speech)
- 2. Shri Adhir Ranjan Chowdhury
- 3. Shri Shivkumar Udasi
- 4. Smt. Ranjeet Ranjan
- 5. Shri Abhishek Singh
- 6. Shri Badruddin Ajmal
- 7. Shri Subhash Chandra Baheria
- 8. Shri Jai Prakash Narayan Yadav
- 9. Shri Dushyant Chautala
- 10. Smt. Hema Malini
- 11. Prof. K.V. Thomas
- 12. Shri Idris Ali
- 13. Shri Kaushalendra Kumar
- 14. Dr. Yashwant Singh
- 15. Shri N.K. Premachandran
- 16. Dr. Shrikant Eknath Shinde
- 17. Shri Bhartruhari Mahtab
- 18. Shri Thota Narasimham
- 19. Shri Dharambir Singh
- 20. Shri Dharam Vira Gandhi
- 21. Shri Vincent H. Pala

- 22. Shri Rajesh Ranjan alias Pappu Yadav
- 23. Shri Ram Charan Bohra
- 24. Shri Rajeev Shankarrao Satav

Shri Arun Jaitley replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clauses 5 to 28 were adopted.

Clause 29 was adopted, as amended.

Clauses 30 to 37 were adopted.

Clause 38 was adopted.

Clause 39 was adopted, as amended.

Clause 40 was adopted, as amended.

Clauses 41 and 42 were adopted.

Clause 43 was adopted, as amended.

Clause 44 was adopted, as amended.

Clauses 45 and 46 were adopted.

Clause 47 was adopted, as amended.

Clauses 48 and 49 were adopted.

Clause 50 was adopted.

Clauses 51 to 55 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment

shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 24 to the Finance Bill, 2017 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 55A was adopted.

New Clause 55A was also adopted.

Clause 56 was adopted.

Clause 57 was adopted, as amended.

Clauses 58 to 70 were adopted.

Clause 71 was adopted, as amended.

Clauses 72 to 82 were adopted.

Clause 83 was adopted, as amended.

Clauses 84 to 105 were adopted.

Clause 106 was adopted, as amended.

Clauses 107 to 116 were adopted.

Clause 117 was adopted, as amended.

Clauses 118 to 126 were adopted.

Clause 127 was adopted, as amended.

Clauses 128 to 136 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 39 to the Finance Bill, 2017 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 136A was adopted.

New Clause 136A was also adopted.

Clauses 137 to 144 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 40 to the Finance Bill, 2017 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 144A was adopted.

New Clause 144A was also adopted.

Clause 145 was adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 41 to the Finance Bill, 2017 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 145A was adopted.

New Clause 145A was also adopted.

Clauses 146 to 149 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment

shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 42 to the Finance Bill, 2017 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 149A was adopted.

New Clause 149A was also adopted.

Clause 150 was adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 43 to the Finance Bill, 2017 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 151 to 184 was adopted.

New Clauses 151 to 184 were also adopted.

The First Schedule was adopted.

The Second to Seventh Schedules were adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the Schedules to which it relates, in its application to the Government amendment No. 44 to the Finance Bill, 2017 and that this amendment may be allowed to be moved".

The motion was adopted.

14

An amendment for insertion of new Eighth and Ninth Schedules were adopted.

New Eighth and Ninth Schedules were also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill, as amended, was passed.

The Speaker made the following observation:-

"Hon'ble Members, in the Finance Bill, which we have just passed, 29 Government amendments have been adopted providing *inter alia* for insertion of 38 new clauses and two new schedules in the Bill. I, therefore, direct that the subsequent clauses and sub-clauses may be re-numbered accordingly and consequential changes, wherever required, may be made in the Bill."

*6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 23rd March, 2017.)

ANOOP MISHRA Secretary General

^{*}From 5.44 P.M. to 6.00 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, March 23, 2017/Chaitra 2, 1939 (Saka)

No. 214

11.00 A.M.

1. References by the Speaker

The Speaker on behalf of the House paid homage to the Great revolutionaries Bhagat Singh, Rajguru and Sukhdev who got martyred on 23 March, 1931.

She also made reference to the reported loss of lives of 4 persons and injuries to several others in a dastardly terrorist attack in London close to the British Parliament on 22 March, 2017.

Thereafter, members stood in silence for a short while in the memory of freedom fighters and the departed

11.03 A.M.

2. Starred Questions

Starred Question No. 301–303 were orally answered. Replies to Starred Question Nos. 304–320 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.3451–3680 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Central Electricity Regulatory Commission (Appointment of Consultants) (Third Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. L-7/1/0844(159)-CERC in Gazette of India dated 10th February, 2017 under Section 179 of the Electricity Act, 2003.
- (4) A copy of the Mineral Conservation and Development Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.169(E) in Gazette of India dated 27th February, 2017 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2015-2016.
 - (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2015-2016.

- (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
 - (i) The Central Motor Vehicles (19th Amendment) Rules, 2016 published in Notification No. G.S.R.1034(E) published in Gazette of India dated 2nd November, 2016.
 - (ii) The Central Motor Vehicles (20th Amendment) Rules, 2016 published in Notification No. G.S.R.1095(E) published in Gazette of India dated 28th November, 2016.
 - (iii) The Central Motor Vehicles (21st Amendment) Rules, 2016 published in Notification No. G.S.R.1096(E) published in Gazette of India dated 28th November, 2016.
 - (iv) The Central Motor Vehicles (22nd Amendment) Rules, 2016 published in Notification No. G.S.R.1183(E) published in Gazette of India dated 29th December, 2016.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

5. Report of Committee on Estimates

Dr. Murli Manohar Joshi presented the Twenty-second Report (Hindi and English versions) of the Committee on Estimates (2016-17) on the Action Taken by the Government on the Observations/Recommendations contained in the 9th Report of the Committee (16th Lok Sabha) on 'National Project on Organic Farming'.

*12.03 P.M.

6. Submissions by Members

(i) Shri Mallikarjun Kharge made a submission regarding agitation by Anganwadi workers in many parts of the country including Karnataka due to reported move by the Union Government to reduce its share thereby affecting their salary and overburdening State Governments and also a need for increasing their honorarium.

Shri N.K. Premachandran, Shri Mullappally Ramachandran, Shri Sankar Prasad Datta, Shri P.K. Biju, Shri M.B. Rajesh and Adv. Joice George associated.

Shri Ananth Kumar[#] responded.

12.30 P.M.

(ii) Smt. Ranjeet Ranjan made a submission regarding intrusion into fundamental rights of the citizens by the State machinery.

Shri M.B. Rajesh, Shri K.C. Venugopal, Dr. Mamtaz Sanghamita and Shri P.K. Biju associated.

Shri Rajnath Singh[®] responded.

12.57 P.M.

(iii) Shri Tariq Anwar made a submission regarding problems faced by jute industry.

Shri Jitendra Chaudhury associated.

Smt. Smriti Zubin Irani* responded.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.03 P.M.)

^{*}From 12.03 P.M. to 1.08 P.M., Members raised matters of urgent public importance.

^{*}Minister of Parliamentary Affairs

[@]Minister of Home Affairs

^{\$}Minister of Textiles

2.03 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Subhash Chandra Baheria regarding need to implement Uniform Civil Code in the country.
- (2) Dr. Virendra Kumar regarding need to formulate a scheme for supply of water in villages facing scarcity of water and also launch start-ups for power-generation through solid & liquid waste management in the country.
- (3) Shri Gopal Chinayya Shetty regarding need to accord approval to the proposal of Government of Maharashtra for development of airports in the State under Regional Connectivity Scheme.
- (4) Dr. Kirit Somaiya regarding increasing use of Bitcoin currency.
- (5) Dr. Kirit P. Solanki regarding need to develop a tourist circuit of historical places associated with Baba Saheb Dr. Bhimrao Ambedkar in the country.
- (6) Shri Nishikant Dubey regarding inclusion of Deoghar, Jharkhand, in Amritsar-Delhi-Kolkata Industrial Corridor.
- (7) Shri Nalin Kumar Kateel regarding need to withdraw the notification regarding Eco-sensitive Zone in Karnataka.
- (8) Shri Jugal Kishore Sharma regarding need to raise more battalions of para-military forces in Jammu & Kashmir.
- (9) Dr. Banshilal Mahto regarding need to resolve the issues of land oustees of South Eastern Coal Fields Limited in Chhattisgarh.
- (10) Shri Bhairon Prasad Mishra regarding need to extend Chitrakoot Kanpur Intercity Express Train upto Lucknow.
- (11) Shri Om Birla regarding need to declare Minimum Support Price for crops in Rajasthan.

- (12) Shri Raosaheb Danve Patil regarding need to establish a Sainik School in Jalna parliamentary constituency, Maharashtra.
- (13) Col. (Retd.) Sona Ram Choudhary regarding need to amend the guidelines of Pradhan Mantri Awas Yojana.
- (14) Shri Sukhbir Singh Jaunpuria regarding need to provide BPL cards to all the eligible families in the country particularly in Tonk-Sawai Madhopur parliamentary constituency, Rajasthan.
- (15) Smt. Rekha Arun Verma regarding need to regularise the services of temporary employees of Central Cattle Breeding Farm and Department of Dairying and Fisheries, Andeshnagar in Lakhimpur Kheri district, Uttar Pradesh.
- (16) Dr. Shashi Tharoor regarding need to strictly implement the existing laws banning the sale of tobacco products to minors and smoking in public.
- (17) Shri Mullappally Ramachandran regarding allocation of funds from the National Disaster Relief Fund to tackle drought in Kerala.
- (18) Shri Kodikunnil Suresh regarding need to investigate into the death of a Lance Naik.
- (19) Shri P.R. Sundaram regarding need to establish Central Institute of Naturopathy & Yoga in Namakkal parliamentary constituency, Tamil Nadu.
- (20) Dr. Prabhas Kumar Singh regarding need to continue Central Assistance for Area Development Programmes in Left Wing Extremism affected districts of Odisha.
- (21) Shri Prataprao Ganpatrao Jadhav regarding need to lay railway line between Khamgaon and Jalna in Maharashtra.
- (22) Shri Jose K. Mani regarding need to curb Caesarean deliveries in hospitals.

2.04 P.M.

8. Government Bill -Passed

The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2017

Time Taken: 2 Hrs. 05 Mts.

The motion for consideration of the Bill was moved by Shri Thaawar Chand Gehlot.

The following members took part in the debate:-

- 1. Shri Mallikarjun Kharge
- 2. Dr. Kirit P. Solanki
- 3. Smt. Pratima Mondal
- 4. Dr. Kulamani Samal
- 5. Shri Vinayak Bhaurao Raut
- 6. Shri Vinod Kumar Sonkar
- 7. Dr. Ravindra Babu
- 8. Dr. (Prof.) Azmeera Seetaram Naik
- 9. Shri Rattan Lal Kataria
- 10. Shri Jitendra Chaudhury
- 11. Shri Charanjeet Singh Rori
- 12. Shri Virender Kashyap
- 13. Shri Kaushalendra Kumar
- 14. Smt. Kamla Devi Patle
- 15. Dr. Dharam Vira Gandhi
- 16. Shri Y.V. Subba Reddy
- 17. Shri Rajesh Ranjan alias Pappu Yadav
- 18. Dr. Yashwant Singh

Shri Thaawar Chand Gehlot replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Gehlot.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Thaawar Chand

The motion was adopted and the Bill was passed.

4.09 P.M.

9. Motion

Kunwar Bharatendra Singh moved the following motion :-

"That this House do agree with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd March, 2017."

The motion was adopted.

4.10 P.M.

10. Private Members' Resolution – Under Consideration

Further Discussion on the following resolution moved by Shri N.K. Premachandran on the 11th December, 2015, continued:-

"This House urges upon the Government to take immediate steps to-

- (i) restore the benefits of commutation and return of capital to the Employees Provident Fund pensioners;
- (ii) provide pension to the beneficiaries of Employees Provident Fund pension on the basis of average salary of twelve months immediately preceding retirement;
- (iii) ensure payment of full pension to pensioners as per the Employees' Pension Scheme, 1995 after realisation of full amount of commuted pension from pensioners;
- (iv) increase minimum pension to rupees three thousand per month under the Employees' Pension Scheme, 1995;
- (v) implement welfare schemes for pensioners including housing scheme by utilising the unclaimed provident fund amounting to about rupees twenty seven thousand crore;

- (vi) revise the whole Employees Pension Scheme, 1995 on the basis of past experience; and
- (vii) extend Employees Pension Scheme, 1995 to various other sectors."

The following members took part in the debate:-

- 1. Shri Nishikant Dubey (resumed his speech)
- 2. Shri Adhir Ranjan Chowdhury
- 3. Shri Ajay Misra Teni

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 24th March, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, March 24, 2017/Chaitra 3, 1939 (Saka)

No. 215

11.00 A.M.

1. Starred Questions

Members in whose name Starred Question No. 321 was listed, were absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Question No. 321 was asked.

Starred Question Nos. 321–325 were orally answered.

Member in whose name Starred Question No. 326 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Question No. 326 was asked.

Replies to Starred Question Nos. 327–340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.3681–3910 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended 31st March, 2016.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority of India (Registration of Insurance Marketing Firm) (First Amendment) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg./ 1/138/2017 in Gazette of India dated 27th January, 2017.
 - (ii) The Insurance Regulatory and Development Authority of India (Issuance of e-insurance policies)(First Amendment) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg./23/135/2016 in Gazette of India dated 9th December, 2016.
 - (iii) The Insurance Regulatory and Development Authority of India (Registration and Operations of Branch Offices of Foreign Reinsurers other than Lloyd's) (Second Amendment) Regulations, 2016 published in Notification No. F. No. IRDA/Reg./24/136/2016 in Gazette of India dated 9th December, 2016.
 - (iv) The Insurance Regulatory and Development Authority of India (Payment of commission or remuneration or reward to insurance agents and insurance intermediaries) Regulations, 2016 published in Notification No. F. No. IRDA/Reg./25/137/2016 in Gazette of India dated 20th December, 2016.
- (5) A copy of the General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 2017 (Hindi and English versions) published in Notification No. S.O.370(E) in Gazette of India

dated 8th February, 2017 under sub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972.

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.176(E) published in Gazette of India dated 28th February, 2017 together with an explanatory memorandum seeking to exempt under Section 11C of the Central Excise Act, 1944 as made applicable to Service Tax matters, the service tax payable under Section 66B of the Finance Act, 1994, on the services by way of admission to a museum for the period from 01.07.2012 to 31.03.2015.
 - (ii) G.S.R.150(E) published in Gazette of India dated 20th February, 2017 together with an explanatory memorandum seeking to exempt under Section 11C of the Central Excise Act, 1944 as made applicable to Service Tax matters, the service tax payable under Section 66B of the Finance Act, 1994, on the services by the operators of Common Effluent Treatment Plant for the period from 01.07.2012 to 31.03.2015.
 - (iii) G.S.R.1200(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-C.E.(N.T.), dated 24th December, 2008.
 - (iv) G.S.R.1201(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in different notifications, mentioned therein.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.12.2016.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited

- (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.12.2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) The Courier Imports and Exports (Clearance) Amendment Regulations, 2017 published in Notification No. G.S.R.192(E) published in Gazette of India dated 3rd March, 2017, together with an explanatory memorandum.
 - (ii) S.O.309(E) published in Gazette of India dated 31st January, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
 - (iii) Notification NO. 09/2017-Cus. (N.T) dated 2nd February, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
 - (iv) S.O.451(E) published in Gazette of India dated 15th February, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
 - (v) Notification NO. 12/2017-Cus. (N.T) dated 16th February, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
 - (vi) S.O.665(E) published in Gazette of India dated 28th February, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (vii) Notification NO. 14/2017-Cus. (N.T) dated 2nd March, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (viii) G.S.R.1198(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in eighteen notifications, mentioned therein.
- (ix) G.S.R.1199(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 69/2004-Cus., dated 9th July, 2004.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.1195(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in the First Schedule to the Customs Tariff Act, 1975.
 - (ii) G.S.R.1197(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in different notifications, mentioned therein.
- (10) A copy of the Notification No. G.S.R.1196(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in the First Schedule to the Central Excise Tariff Act, 1975 under sub-section (2) of Section 5 of the Central Excise Tariff Act, 1985.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-
 - (i) The Life Insurance Corporation of India Chairman (certain Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.29(E) in Gazette of India dated 13th January,

- 2017, together with a corrigendum thereto published in Notification No. G.S.R.207(E) (in English version only) dated 9th March, 2017.
- (ii) The Life Insurance Corporation of India managing Director (Revision of Certain Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.30(E) in Gazette of India dated 13th January, 2017 together with a corrigendum thereto published in Notification No. G.S.R.208(E) (in English version only) dated 9th March, 2017.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
- (i) The Drugs and Cosmetics (4th Amendment) Rules, 2017 published in Notification No. G.S.R.103(E) in Gazette of India dated 2nd February, 2017.
- (ii) The Drugs and Cosmetics (3rd Amendment) Rules, 2017 published in Notification No. G.S.R.76(E) in Gazette of India dated 31st January, 2017.
- (iii) The Medical Devices Rules, 2017 published in Notification No. G.S.R.78(E) in Gazette of India dated 31st January, 2017.
- (13) A copy of the Indian Nursing Council (Conduct of Business Regulations), 2009 (Hindi and English versions) published in Notification No. F. No. 11-1/2015-INC in Gazette of India dated 15th May, 2015 under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1945.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
 - (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Sixteenth Amendment) Regulations, 2016 published in Notification No. G.S.R.1042(E) in Gazette of India dated 4th November, 2016.

- (ii) G.S.R.1089(E) published in Gazette of India dated 25th November, 2016 containing corrigendum to the Notification No. G.S.R. No.166(E) dated 15th February, 2016.
- (iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Second Amendment) Regulations, 2017 published in Notification No. G.S.R.188(E) in Gazette of India dated 3rd March, 2017.
- (iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Eighteenth Amendment) Regulations, 2016 published in Notification No. G.S.R.1118(E) in Gazette of India dated 7th December, 2016.
- (v) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Second Amendment) Regulations, 2016 published in Notification No. G.S.R.01(E) in Gazette of India dated 2nd January, 2017.
- (vi) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Fifteenth Amendment) Regulations, 2016 published in Notification No. G.S.R.16(E) in Gazette of India dated 10th January, 2017.
- (vii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Amendment) Regulations, 2017 published in Notification No. G.S.R.17(E) in Gazette of India dated 10th January, 2017.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code Act, 2016:-
 - (i) The Insolvency and Bankruptcy Board of India (Liquidation Process)
 Regulations, 2016 published in Notification No. IBBI/201617/GN/REG005 in Gazette of India dated 15th December, 2016.
 - (ii) The Insolvency and Bankruptcy Board of India (Engagement of Research Associates and Consultants) Regulations, 2017 published in Notification No. IBBI/2016-17/GN/REG006 in Gazette of India dated 31st January, 2017.

- (iii) The Insolvency and Bankruptcy Board of India (Procedure for Governing Board Meetings) Regulations, 2017 published in Notification No. IBBI/2016-17/GN/REG007 in Gazette of India dated 31st January, 2017.
- (iv) The Insolvency and Bankruptcy Board of India (Advisory Committee)
 Regulations, 2017 published in Notification No. IBBI/201617/GN/REG008 in Gazette of India dated 31st January, 2017.
- (17) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Civil) Union Territories without Legislatures (Report No. 8 of 2017)-Compliance Audit Observations, for the year ended March, 2016 under Article 151(1) of the Constitution.
- (18) A copy of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.178(E) in Gazette of India dated 28th February, 2017 under sub-section (4) of Section 469 of the Companies Act, 2013.
 - (19) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2015-2016.
 - (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(1) That at its sitting held on the 22nd March, 2017, Rajya Sabha agreed with the following amendments made by the Lok Sabha at its sitting held on the 9th August, 2016, in the Employee's Compensation (Amendment) Bill, 2016:-

ENACTING FORMULA

(i) That at page 1, line 1, *for* the word "Sixty-seventh", the word "Sixty-eighth" be *substituted*.

<u>CLAUSE - 1</u>

- (ii) That at page 1, line 3, for the figure "2016", the figure "2017" be *substituted*."
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation Bill, 2017 passed by Lok Sabha on the 20th March, 2017.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (No. 2) Bill, 2017 passed by Lok Sabha on the 20th March, 2017.

5. Report of Committee on Public Undertakings

Shri Shanta Kumar presented the Eighteenth Report (Hindi and English versions) of the Committee on Public Undertakings on 'Housing and Urban Development Corporation'.

6. Reports of Committee on Papers Laid on the Table

Shri Chandrakant Khaire presented the Tenth and Eleventh Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2016-2017).

7. Report of Standing Committee on Petroleum and Natural

Shri Pralhad Joshi presented the Nineteenth Report (Hindi and English versions) on Action Taken by the Government on the recommendations contained in the Fourteenth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2015-16) on 'Production of Coal Bed Methane'.

8. Report of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the Thirtieth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on Action Taken by the Government on the recommendations contained in Twenty-First Report of the Committee (16th Lok Sabha) on 'Research and Development in Iron and Steel Sector' pertaining to the Ministry of Steel.

12.05 P.M.

9. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs laid a statement regarding Government Business during the week commencing the 27th March, 2017.

^{\$}12.18 P.M.

10. Submissions by Members

(i) Dr. P. Venugopal and Shri Bhartruhari Mahtab made submission regarding need to persuade the international community to take action against Sri Lankan Government for alleged war crimes committed in 2009.

Shri Rabindra Kumar Jena and Shri Gajendra Singh Shekhawat associated.

Shri Ananth Kumar* responded.

12.26 P.M.

(ii) Prof. Saugata Roy made a submission regarding issue of notice by the Supreme Court to the Centre and Election Commission pertaining to a petition on grant of pension to lawmakers.

Shri Nishikant Dubey, Shri Bhairon Prasad Mishra, Shri Om Birla, Shri Rabindra Kumar Jena, Adv. Narendra Keshav Sawaikar and Smt. Kothapalli Geetha associated.

Shri Ananth Kumar[#] responded.

(Lok Sabha adjourned at 1.31 P.M. and re-assembled at 2.33 P.M.)

From 12.18 P.M. to 1.31 P.M., Members raised matters of urgent public importance. *Minister of Parliamentary Affairs.

2.33 P.M.

11. Government Bill – Under Consideration

The Mental Healthcare Bill, 2016

Time Allotted: 4 Hrs. Time Taken: 58 Mts. Balance: 3 hrs. 02 Mts.

The motion for consideration of the Bill was moved by Shri Jagat Prakash Nadda.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Dr. Heena Vijaykumar Gavit (speech unfinished)

The discussion was not concluded.

3.31 P.M.

12. Private Members' Bills- Introduced

- (1) The High Court at Patna (Establishment of a Permanent Bench at Bhagalpur) Bill, 2016 by Shri Shailesh Kumar (Bulo Mandal).
- (2) The Overseas Workers (Management and Welfare) Bill, 2016 by Shri Janardan Singh 'Sigriwal'.
- (3) The High Court at Patna (Establishment of a Permanent Bench at Maharajganj) Bill, 2016 by Shri Janardan Singh 'Sigriwal'
- (4) The Abolition of Capital Punishment Bill, 2016 by Dr. Ramesh Pokhriyal 'Nishank'.
- (5) The Meritorious Students (Assistance in Higher Studies) Bill, 2016 by Dr. Ramesh Pokhriyal 'Nishank'.
- (6) The Constitution (Amendment) Bill, 2016 (Insertion of new article 30A) by Dr. Ramesh Pokhriyal 'Nishank'.
- (7) The Indian Forest (Amendment) Bill, 2017 (Amendment of section 26, etc.) by Shri A.P. Jithender Reddy.
- (8) The All-India Services (Amendment) Bill, 2017 (Insertion of new section3A) by Shri A.P. Jithender Reddy.

- (9) The Bureau of Accountability Bill, 2017 by Shri Naranbhai Kachhadiya.
- (10) The Child Nutrition and Development Nodal Agency bill, 2017 by Shri Jyotiraditya Madhavrao Scindia.
- (11) The Farmers Welfare Fund bill, 2016 by Shri Sukhbir Singh Jaunpuria.
- (12) The Prevention of Bribery in Private Sector Bill, 2016 by Smt. Rama Devi.
- (13) The Tourism Promotion Authority Bill, 2016 by Shri Sunil Kumar Singh.
- (14) The Food Safety and Standards (Amendment) Bill, 2016 (Amendment of section 57 etc.) by Shri Rabindra Kumar Jena.
- (15) The Right of Children to Free and Compulsory Education (Amendment) Bill, 2016 (Amendment of section 23, etc.) by Shri Rabindra Kumar Jena.
- (16) The Companies (Amendment) Bill, 2016 (Amendment of section 135) by Shri Rabindra Kumar Jena.
- (17) The State of Arunachal Pradesh (Amendment) Bill, 2016 (Amendment of section 35) by Shri Ninong Ering.
- (18) The Constitution (Amendment) Bill, 2016 (Amendment of article 15) by Kunwar Pushpendra Singh Chandel.
- (19) The Constitution (Amendment) Bill, 2016 (Insertion of new article 371-K) by Shri Kunwar Pushpendra Singh Chandel.
- (20) The Constitution (Amendment) Bill, 2016 (Amendment of article 25) by Shri Kunwar Pushpendra Singh Chandel.
- (21) The Military Service (Regulation of Transfer of Personnel Appointed on Compassionate Grounds) Bill, 2016.
- (22) The Child Development Programmes Coordination Agency Bill, 2016 by Shri Gajanan Chandrakant Kirtikar.
- (23) The Slums and Jhuggi-Jhopri Areas (Basic Amenities and Clearance) Bill,2016 by Shri Gajanan Chandrakant Kirtikar.
- (24) The National Authority for Rehabilitation and Welfare of Persons Living around Railway Tracks Bill, 2016 by Shri Gajanan Chandrakant Kirtikar.

- (25) The Micro, Small and Medium Enterprises Development (Amendment)
 Bill, 2016 (Insertion of new sections 10A and 10B) by Shri Gajanan
 Chandrakant Kirtikar.
- (26) The Solid Waste Management Bill, 2016 by Shri Rajesh Ranjan.
- (27) The Education Loan Bill, 2016 by Shri Rajesh Ranjan.
- (28) The Jute Growers and Workers (Welfare) Bill, 2016 by Shri Rajesh Ranjan.
- (29) The Handloom Weavers (Protection and Welfare) Bill, 2016 by Shri Rajesh Ranjan alias Pappu Yadav.
- (30) The Compulsory Voting Bill, 2016 by Shri Sukhbir Singh Jaunapuria.
- (31) The Reservation of Posts in Services and Seats in Educational Institutions for Persons Living in Economically Backward Areas Bill, 2016 by Smt. Rama Devi.
- (32) The Provision of Uninterrupted Power Supply to Industries in Backward Areas Bill, 2016 by Smt. Rama Devi.
- (33) The Clinical Trial of Drugs on Patients (Regulation) Bill, 2016 by Smt. Rama Devi.
- (34) The Girl Child and Adolescent Girl (Welfare) Bill, 2016 by Shri A.T. Nana Patil.
- (35) The Constitution (Amendment) Bill, 2016 (Amendment of article 16) by Shri Santokh Singh Chaudhary.
- (36) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2017 (Amendment of the Schedule) by Shri Bidyut Baran Mahato.
- (37) The Designation of States As Sponsor of Terrorism Bill, 2017 by Shri Arvind Sawant.
- (38) The Compulsory Teaching of North-East Culture in Educational Institution Bill, 2017 by Shri Ninong Ering.
- (39) The National Skills University Bill, 2017 by Dr. Kirit Somaiya.
- (40) The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2017 (Insertion of new section 6A to 6D) by Shri Sudheer Gupta.

- (41) The Representation of the People (Amendment) Bill, 2017 (Amendment of section 2, etc.) by Dr. Dharam Vira Gandhi.
- (42) The National Tribal Research and Development University Bill, 2017 by Shri Ninong Ering.
- (43) The Turmeric Board Bill, 2017 by Smt. Kavitha Kalvakuntla.
- (44) The Compulsory Teaching of Sanskrit Language in Schools bill, 2017 by Shri A.T. Nana Patil.
- (45) The Education Loan to Students Belonging to Economically Weaker Section Bill, 2017 by Shri A.T. Nana Patil.
- (46)* The Special Financial Assistance to the State of Punjab (for the Welfare of Farmers) Bill, 2017 by Shri Ravneet Singh.
- (47)* The Special Financial Assistance to the State of Punjab (for the Welfare of Farmers) Bill, 2017 by Shri Ravneet Singh.

3.58 P.M.

13. Private Members' Bill- Under Consideration

The Sixth Schedule to the Constitution (Amendment) Bill, 2015

Further discussion on the motion for consideration of the Bill moved by Shri Vincent H. Pala on 5th August, 2016, continued.

The following members took part in the debate:-

- (1) Shri Nishikant Dubey (resumed his speech)
- (2) Shri Prahlad Singh Patel
- (3) Shri Jitendra Chaudhury (speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 27th March, 2017.)

ANOOP MISHRA Secretary General

^{*}At 5.27 P.M.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 27, 2017/Chaitra 6, 1939 (Saka)

No. 216

11.00 A.M.

1. Starred Questions

Starred Question Nos. 341–346 were orally answered. Replies to Starred Question Nos. 347–360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.3911–4140 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-
 - (i) The Employees Provident Funds (Seventh Amendment) Scheme, 2016 published in Notification No. G.S.R.1190(E) in Gazette of India dated 30th December, 2016.
 - (ii) The Employees Pension (Seventh Amendment) Scheme, 2016 published in Notification No. G.S.R.1191(E) in Gazette of India dated 30th December, 2016.

- (iii) The Employees' Deposit-Linked Insurance (Second Amendment) Scheme, 2016 published in Notification No. G.S.R.1192(E) in Gazette of India dated 30th December, 2016.
- (iv) S.O.4250(E) published in Gazette of India dated 30TH December, 2016 making certain amendments in Notification No. S.O.324(E) dated 2nd February, 2015.
- (v) The Employees Provident Funds (Amendment) Scheme, 2017 published in Notification No. G.S.R.6(E) in Gazette of India dated 4th January, 2017.
- (vi) The Employees Provident Funds (Second Amendment) Scheme, 2017 published in Notification No. G.S.R.67(E) in Gazette of India dated 24th January, 2017.
- (2) A copy of the Ease of Compliance to Maintain Registers under various Labour Laws Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R. 154(E) in Gazette of India dated 21st February, 2017 under various Acts mentioned in the notification.
- (3) A copy of the Notification No. S.O.251(E) (Hindi and English versions) published in Gazette of India dated 25th January, 2017 adding the "32 Services in the Bank Note Paper Mill India Private Limited, Mysore, Karnataka" to the First Schedule to the Industrial Disputes Act, 1947 under sub-section (5) of Section 38 of the said Act.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Rae Bareli, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Rae Bareli, for the year 2015-2016.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (i) Statement regarding Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2015-2016.
- (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2015-2016 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2015-2016.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bengaluru, for the year 2015-2016.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2015-2016.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications,

Mumbai, for the year 2015-2016.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2015-2016.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tibetan Studies, Varanasi, for the year 2015-2016.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2015-2016.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2015-2016.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2015-2016.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2015-2016.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Council of Science Museums, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2015-2016.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Allahabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2015-2016.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the year 2015-2016.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Coir Board, Kochi, for the year 2015-2016.

- (32) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Uttar Pradesh, Lucknow, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Uttar Pradesh, Lucknow, for the year 2013-2014.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Siksha Abhijan Assam, Guwahati, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Siksha Abhijan Assam, Guwahati, for the year 2015-2016.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Siksha Abhijan Assam, Guwahati, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Siksha Abhijan Assam, Guwahati, for the year 2015-2016.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Technology Durgapur, Durgapur, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2015-2016.
- (40) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2015-2016.
- (42) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology

- Delhi, New Delhi, for the year 2015-2016.
- (44) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kanpur, Kanpur, for the year 2015-2016.
- (46) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2015-2016.
- (48) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Indian Institute of Technology Madras, Chennai, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2015-2016.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2015-2016.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2015-2016.
- (54) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (53) above.

- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2015-2016.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2015-2016.
- (58) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2015-2016, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2015-2016.
- (60) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2015-2016.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Tirupati, Tirupati, for the year 2015-2016.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Palakkad, Palakkad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Palakkad, Palakkad, for the year 2015-2016.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2015-2016.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2015-2016, together with Audit Report thereon.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2015-2016.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-

- (i) Notification No.CUPB/CC/12/4918 published in weekly Gazette of India dated 28th December, 2012, amending the Statute No. 11 and 13 of the Central University of Punjab.
- (ii) Notification No.42 published in weekly Gazette of India dated 25th Ocotber, 2013, amending the Statute No. 2(4) of the Central University of Punjab.
- (iii) Notification No.52 published in Gazette of India dated 30th December, 2016, relating to the Ordinances No. VIII-XX, XXII, XXVI, XXVII and XX(i)-(vi) of the Central University of Punjab.
- (iv) Notification No.CUPB/CC/12/4918 published in weekly Gazette of India dated 1st June, 2013, relating to addition to Statute 40 and amending the Statute No. 11, 13, 2(4) and 40 of the Central University of Kashmir.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2015-2016.
- (76) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2015-2016, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Nagaland University, Lumami, for the year 2015-2016.

(78) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.

4. Report of Committee on Empowerment of Women

Smt. Bijoya Chakravarty presented the Ninth Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the recommendations contained in their Sixth Report on the subject 'Empowerment of Tribal Women'.

5. Report of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the Thirty-first Report (Hindi and English versions) of the Standing Committee on Coal and Steel on Action Taken by the Government on the recommendations contained in Twenty-second Report of the Committee (16th Lok Sabha) on 'Science & Technology/Research & Development in Mining Sector' pertaining to the Ministry of Mines.

6. Motion Regarding Report of the Joint Committee on the Citizenship (Amendment) Bill, 2016 - Extension of Time

Dr. Satyapal Singh moved the following motion:-

"That this House do extend time for presentation of the Report of the Joint Committee on The Citizenship (Amendment) Bill, 2016 upto the First day of the last week of the Monsoon Session (2017) of Parliament." The motion was adopted.

12.05 P.M.

7. Government Bills – Introduced

- (i) The Indian Institutes of Information Technology (Amendment) Bill, 2017
- (ii) The Central Goods and Services Tax Bill, 2017
- (iii) The Integrated Goods and Services Tax Bill, 2017
- (iv) The Goods and Services Tax (Compensation to States) Bill, 2017
- (v) The Union Territory Goods and Services Tax Bill, 2017

^{\$}12.15 P.M.

8. Submissions by Members

(i) Shri Anandrao Adsul made a submission regarding reported ban imposed by some airlines on a Member of Parliament.

Kunwar Pushpendra Singh Chandel and Shri Sharad Tripathi associated.

Shri Ashok Gajapathi Raju Pusapati[#] responded.

12.25 P.M.

(ii) Shri K.C. Venugopal and Shri Jose K. Mani made a submission regarding incidence of racially motivated attacks on Indian citizens living abroad including the recent attack in Melbourne, Australia.

Shri Rajeev Satav and Shri Mullappally Ramachandran associated.

Shri Ananth Kumar* responded.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.02 P.M.)

^{*}From 12.15 P.M. to 1.03 P.M., Members raised matters of urgent public importance. #Minister of Civil Aviation

^{*}Minister of Parliamentary Affairs

2.02 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Vikram Usendi regarding need to improve BSNL mobile service in Dhamtari district, Chhattisgarh.
- (2) Shri Mansukhbhai D. Vasava regarding need to ensure construction of Dandi Heritage Route in Gujarat as per specified norms.
- (3) Shri Kunwar Pushpendra Singh Chandel regarding need to set up 'Bundelkhand Pashudhan Vikas Board' in Bundelkhand region.
- (4) Shri Chintaman Wanaga regarding need to construct a new six lane bridge at Gholbunder at Versona in Maharashtra.
- (5) Shri Jugal Kishore Sharma regarding need to expedite construction of National Highway from Jammu to Akhnoor into four-lane.
- (6) Shri Ramdas C. Tadas regarding need to set up Railway Reservation counters at post office in Wardha and Deoli in Wardha parliamentary constituency, Maharashtra.
- (7) Prof. Richard Hay regarding need to construct Thalassery Mahe bye pass on National Highway No. 17 in Kerala.
- (8) Shri Sukhbir Singh Jaunpuria regarding need to enhance allocation for Malnutrition Treatment Centres in Rajasthan and also set up more such centres in the State.
- (9) Shri Ram Tahal Choudhary regarding need to expedite construction of ring road in Ranchi, Jharkhand.
- (10) Shri Sharad Tripathi regarding need to make arrangement for repair of electric Transformer at Jahangirganj in Sant Kabir Nagar parliamentary constituency, Uttar Pradesh.

- (11) Shri A. T. Nana Patil regarding need to accord approval to the proposal of construction of check dams along the course of River Girna in Maharashtra under Pradhan Mantri Krishi Sinchayee Yojana.
- (12) Shri Bidyut Baran Mahato regarding need to construct a Railway Over Bridge at Jugsalai in Jamshedpur parliamentary constituency, Jharkhand.
- (13) Shri Nihal Chand Chauhan regarding need to provide adequate compensation to those farmers of Rajasthan whose land is located on international border.
- (14) Shri Sushil Kumar Singh regarding need to establish a Trauma Centre or a Super Speciality Hospital in Aurangabad, Bihar.
- (15) Shri Kamakhya Prasad Tasa regarding need to provide latest/modern ferries for tourists in Majuli Island in Assam.
- (16) Shri B. N. Chandrappa regarding need to install CCTVs in all the schools to ensure safety of girls.
- (17) Shri Vincent H. Pala regarding condition of road along Indo-Bangladesh border in Meghalaya.
- (18) Shri S. Rajendran regarding inter-linking of rivers.
- (19) Dr. (Smt.) Mamtaz Sanghmita regarding need to complete the work relating to six-laning of Durgapur highway in West Bengal.
- (20) Smt. Aparupa Poddar regarding laying of optical fibre in Arambagh parliamentary Constituency of West Bengal.
- (21) Shri Bhartruhari Mahtab regarding dredging of Mahanadi river mouth.
- (22) Shri Krupal Balaji Tumane regarding need to include Dhangar community of Maharashtra in the list of Scheduled Tribes.
- (23) Shri K. Ram Mohan Naidu regarding providing stoppages of Express trains in Srikakulam district, Andhra Pradesh.
- (24) Shri Vinod Kumar Boianapalli regarding need to establish Information Technology hub at Karimnagar in Telangana.
- (25) Smt. Supriya Sule regarding provision of safewater and sanitation facilities to disabled people

2.03 P.M.

10. Government Bill – Passed

The Mental Healthcare Bill, 2016, as passed by Rajya Sabha

Time Taken: 5 Hrs. 09 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Jagat Prakash Nadda on the 24th March, 2017, continued.

The following members took part in the debate:-

- 1. Dr. Heena Vijaykumar Gavit (resumed her speech)
- 2. Dr. Ratna De (Nag)
- 3. Shri Bhartruhari Mahtab
- 4. Dr. Ravindra Babu
- 5. Shri Konda Vishweshwar Reddy
- 6. Smt. Supriya Sule
- 7. Smt. P.K. Shreemathi Teacher
- 8. Smt. Renuka Butta
- 9. Dr. Sunil Baliram Gaikwad
- 10. Shri Sher Singh Ghubaya
- 11. Dr. Banshilal Mahato
- 12. Shri Idris Ali
- 13. Shri Janardan Mishra
- 14. Shri Jai Prakash Narayan Yadav
- 15. Shri Badruddin Ajmal
- 16. Shri Kaushalendra Kumar
- 17. Shri Dushyant Chautala
- 18. Shri N.K. Premachandran
- 19. Shri Asaduddin Owaisi
- 20. Shri Ashwini Kumar Choubey
- 21. Smt. V. Sathyabama
- 22. Smt. Neelam Sonker
- 23. Dr. Mamtaz Sanghamita
- 24. Shri Abhijit Mukherjee
- 25. Mohammad Salim
- 26. Shri Naranbhai Kachhadia
- 27. Dr. Sanjay Jaiswal
- 28. Dr. Satya Pal Singh
- 29. Shri S.P. Muddahanume Gowda

Shri Jagat Prakash Nadda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clauses 6 and 7 were adopted.

Clauses 8 and 9 were adopted.

Clause 10 was adopted.

Clauses 11 and 12 were adopted.

Clauses 13 to 17 were adopted.

Clauses 18 to 64 were adopted.

Clauses 65 to 74 were adopted.

Clauses 75 to 86 were adopted.

Clauses 87 and 88 were adopted.

Clauses 89 to 94 were adopted.

Clauses 95 to 97 were adopted.

Clauses 98 to 126 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble was adopted.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jagat Prakash Nadda.

The motion was adopted and the Bill, as amended, was passed.

6.14 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 28th March, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 28, 2017/Chaitra 7, 1939 (Saka)

No. 217

11.00 A.M.

1. Announcement by the Speaker

The Speaker made an announcement welcoming Prof. Peter H. Katjavivi, Speaker of the National Assembly of the Parliament of Namibia and the Members of the Namibian Parliamentary Delegation who are on a visit to India as honoured guests.

11.03 A.M.

2. Reference by the Speaker

The Speaker made a reference on the Nutan Samvatsar 2074 of the Vikram Era.

1104 A.M.

3. Starred Questions

Starred Question Nos. 361–365 were orally answered. Replies to Starred Question Nos. 366–380 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos.4141-4370 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Notification No. S.O.371(E) (Hindi and English versions) published in Gazette of India dated 8th February, 2017 regarding incorporation of requirement of Aadhaar Number/Aadhaar authentication for getting the benefits of subsidized foodgrains/cash transfer of food subsidy under National Food Security Act issued under Section 7 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016 together with a corrigendum thereto published in Notification No. S.O.752(E) (in Hindi version only) dated 6th March, 2017.
- (2) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights (PCR) Act, 1955, for the year 2015.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities Act, 1989, for the year 2015.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 1994-1995, 1997-1998 to 2004-2005.
 - (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 1994-1995, 1997-1998 to 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Insecticides Act, 1968:-
- (i) The Insecticides (Second Amendment) Rules, 2017 published in Notification No. G.S.R.106(E) in Gazette of India dated 6th February, 2017.
- (ii) The Insecticides (Amendment) Rules, 2017 published in Notification No. G.S.R.79(E) in Gazette of India dated 1st February, 2017.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2015-2016.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Spinal Injuries Centre, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Spinal Injuries Centre, New Delhi, for the year 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, for the year 2015-2016.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Intellectual Disabilities, Secunderabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Intellectual Disabilities, Secunderabad, for the year 2015-2016.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Food Corporations (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.202(E) in Gazette of India dated 6th March, 2017 under sub-section (5) of Section 45 of the Food Corporations Act, 1964.
- (18) A copy of the Notification No. G.S.R.142(E) (Hindi and English versions) published in Gazette of India dated 17th February, 2017, regarding Factory-wise FRP of sugarcane for 2015-16 under sub-section (6) of Section 3 of the Essential Commodity Act, 1955.
- *(19) A copy of Notification No. 10/2017-Customs (Hindi and English versions) published in Gazette of India dated 28th March, 2017, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Customs dated 17th March, 2012 so as to impose basic customs duty of 10% on wheat and Tur, with immediate effect under section 159 of the Customs Act, 1962.

^{*}At 12.31 P.M.

#6. Report of Business Advisory Committee

Shri Tathagata Satpathy presented the Forty-second Report of the Business Advisory Committee.

12.03 P.M.

7. Report of Joint Committee on Offices of Profit

Dr. Satyapal Singh presented the Nineteenth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

%(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.02 P.M.)

[#]At 12.02 P.M.

[%]From 12.03 P.M. to 1.03 P.M., Members raised matters of urgent public importance.

2.02 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Laxman Giluwa regarding need to undertake electrification of villages under Singhbhum parliamentary constituency, Jharkhand.
- (2) Smt. Rama Devi regarding need to include 'Kamlapuri Vaishya' caste of Bihar in the Central List of OBCs.
- (3) Smt. Darshana Vikram Jardosh regarding need to declare Hajira town in Surat district, Gujarat as 'No Fly Zone' and also to strengthen the security of the town.
- (4) Shri Maheish Girri regarding need to create awareness about eco-enzyme and promote its use in the country.
- (5) Dr. Banshilal Mahto regarding need to increase the area under irrigation in Korba district, Chhattisgarh.
- (6) Shri Hukum Singh regarding need to take welfare measures for child beggars.
- (7) Shri Hari Manjhi regarding need to provide adequate compensation to farmers whose land has been acquired for extension of International Airport at Gaya, Bihar.
- (8) Dr. Ravindra Kumar Ray regarding need to construct platforms and overbridges at all the railway stations on Kodarma-Giridih via Kowad railway line in Jharkhand.
- (9) Shri Devusinh Jesingbhai Chauhan regarding problem faced by farmers of Kheda constituency in Gujarat.
- (10) Shri Sudheer Gupta regarding need to take strict action against fraudulent chit fund companies in the country.
- (11) Smt. Meenakashi Lekhi regarding modernization of Fire Services in the Country.

- (12) Dr. Udit Raj regarding need to enact law for reservation in promotion of SC/ST Government employees.
- (13) Shri Pashupati Nath Singh regarding need to establish a Divisional Office of Life Insurance Corporation of India at Dhanbad, Jharkhand.
- (14) Shri Lakhan Lal Sahu regarding need to bring railway stations at Chakarbhata, Bilha and Dagauri in Bilaspur district, Chhattisgarh under the jurisdiction of Bilaspur Railway Division.
- (15) Shri S.P. Muddahanumegowda regarding need to upgrade Tumkur railway station in Karnataka as a high-tech station with all modern facilities.
- (16) Shri Thangso Baite regarding need to introduce modern methods of cultivation among tribals of Manipur.
- (17) Smt. Mausam Noor regarding need to introduce a pension scheme for divorcee and single women in the country.
- (18) Smt. V. Sathyabama regarding need to impress upon Government of Kerala to stop construction of check dams on river Bhavani in the interest of farmers of Tamil Nadu.
- (19) Smt. Pratima Mondal regarding need to provide better remuneration and extend retirement benefits to Asha Workers in the Country.
- (20) Dr. Prabhas Kumar Singh regarding need to set up Farm Machinery Training and Testing Institute (FMTTI) in Bargarh constituency, Odisha.
- (21) Shri Shrirang Appa Barne regarding need to permit sale of eatables and packaged water at fruit/juice stalls at railway stations in the country.
- (22) Shri M. Srinivasa Rao regarding need to improve the Orderbook position of Hindustan Shipyard Ltd.
- (23) Shri M. B. Rajesh regarding the problem faced by employees of Instrumentation Limited, Palakkad in Kerala .
- (24) Shri Shailesh Kumar alias Bulo Mandal regarding need to withdraw the decision to shift the office of Inland Waterways Authority of India, Bhagalpur, Bihar to Sahebganj, Jharkhand.

- (25) Shri Radheshyam Biswas regarding need to provide road connectivity to some villages of Karimganj in Assam under the Pradhan Mantri Gram Sadak Yojana.
- (26) Adv. Joice George regarding need for early completion of Angamaly-Sabari railway Project in Kerala.

2.03 P.M.

9. Government Bill – Passed

The National Institutes of Technology, Science Education and Research (Second Amendment) Bill, 2016

Time Taken: 3 Hrs.

The motion for consideration of the Bill was moved by Shri Prakash Javadekar.

The following members took part in the debate:-

- 1. Kumari Sushmita Dev
- 2. Dr. Ramesh Pokhriyal Nishank
- 3. Dr. Mriganka Mahato
- 4. Dr. Prabhas Kumar Singh
- 5. Shri Muthamnsetti Srinivasa Rao
- 6. Shri Bheemrao B. Patil
- 7. Shri P.K. Biju
- 8. Smt. Renuka Butta
- 9. Shri Manoj Tiwari
- 10. Shri Kaushalendra Kumar
- 11. Shri N.K. Premachandran
- 12. Shri Nihal Chand
- 13. Shri Sher Singh Ghubaya
- 14. Shri Hukum Singh
- 15. Shri Rahul Shewale
- 16. Shri Sirajuddin Ajmal

Shri Prakash Javadekar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Prakash Javadekar.

The motion was adopted and the Bill, as amended, was passed.

5.04 P.M.

10. Government Bill – Under Consideration

The Collection of Statistics (Amendment) Bill, 2017

Time Allotted: 2 Hrs. Time Taken: 58 Mts. Balance: 1 Hr. 02 Mts.

The motion for consideration of the Bill was moved by Shri D.V. Sadananda Gowda.

The following members took part in the debate:-

- 1. Shri Deepender Singh Hooda
- 2. Shri Sunil Kumar Singh
- 3. Smt. Aparupa Poddar
- 4. Shri Tathagata Satpathy

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 29th March, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 29, 2017/Chaitra 8, 1939 (Saka)

No. 218

11.00 A.M.

1. Starred Questions

Starred Question Nos. 381-385 and 387 were orally answered.

Member in whose name Starred Question No. 386 was listed, was absent. However, Minister concerned laid the reply on the Table.

Replies to Starred Question Nos. 388-400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.4371-4600 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Annual Report of the North Eastern Handicrafts and Handlooms

 Development Corporation Limited, Guwahati, for the year 2015-2016,

 alongwith Audited Accounts and comments of the Comptroller and

- Auditor General thereon.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, New Delhi, for the year 2015-2016.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hemisphere Properties India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Hemisphere Properties India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Mobile Banking (Quality of Service) (Second Amendment) Regulations, 2016 (Hindi and English versions) published in Notification No. 305-27/2010-QoS in Gazette of India dated 22nd November, 2016 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2015-2016.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2015-2016.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Science and Engineering Research Board, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Science and Engineering Research Board, New Delhi, for the year 2015-2016.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2015-2016.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 87 of the Information Technology Act, 2000:-
 - (i) The Information Technology (Preservation and Retention of Information by Intermediaries Providing Digital Locker Facilities) Amendment Rules, 2017 published in Notification No. G.S.R.111(E) published in Gazette of India dated 8th February, 2017.
 - (ii) The Information Technology (Preservation and Retention of Information by Intermediaries Providing Digital Locker Facilities) Rules, 2016 published in Notification No. G.S.R.711(E) published in Gazette of India dated 21st July, 2016.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 16th March, 2017, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2017 and ending on the 30th April, 2018 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Shri Naresh Agrawal
 - 2. Shri Satyavrat Chaturvedi
 - 3. Shri Bhubneshwar Kalita
 - 4. Shri Shantaram Naik
 - 5. Shri Sukhendu Sekhar Roy
 - 6. Shri Ajay Sancheti
 - 7. Shri Bhupender Yadav

- (ii) That at its sitting held on the 16th March, 2017, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 2017 and ending on the 30th April, 2018 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Shri Narendra Budania
 - 2. Shri Naresh Gujral
 - 3. Shri Shamsher Singh Manhas
 - 4. Shri Praful Patel
 - 5. Shri A.K. Selvaraj
 - 6. Shri Tapan Kumar Sen
 - 7. Shri Ram Chandra Prasad Singh
- (iii) That at its sitting held on the 16th March, 2017, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2017 and ending on the 30th April, 2018 and elected the following Members of Rajya Sabha to serve on the said Committee:-
 - 1. Shri Shamsher Singh Dullo
 - 2. Shri D. Raja
 - 3. Shri Amar Shankar Sable
 - 4. Shri Veer Singh
 - 5. Shri Tiruchi Siva
 - 6. Smt. Wansuk Syiem
 - 7. Shri Pradeep Tamta
 - 8. Shri Dilip Kumar Tirkey
 - 9. Mahant Shambhuprasadji Tundiya
 - 10. Shri Ramkumar Verma

(iv)[®] That at its sitting held on the 29th March, 2017, Rajya Sabha passed the Finance Bill, 2017, passed by the Lok Sabha on the 22nd March, 2017, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

[®]5. Bill as amended by Rajya Sabha – Laid on the Table The Finance Bill, 2017

6. Report of Committee on Private Members' Bills and Resolutions

Shri Rattan Lal Kataria presented the Thirty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of Committee on Subordinate Legislation

Adv. Narendra Keshav Sawaikar presented the Eighteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation on Discontinuation of physical printing of Gazette Notification.

8. Statements by Ministers

- (1) The Minister of Law and Justice; and Minister of Electronics and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Information Technology on Demands for Grants (2016-17), pertaining to the Ministry of Electronics and Information Technology.
- (2)^{\$} The Minister of State (Independent Charge) of the Ministry of Communications; and Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the

[@]At 7.13

^{\$}He laid his statement after item No. 9.

recommendations contained in the 24th Report of the Standing Committee on Information Technology on Demands for Grants (2016-17) pertaining to the Department of Telecommunications, Ministry of Communications.

9. Motion

Shri Ananth Kumar moved the following motion:-

"That this House do agree with the Forty-second Report of the Business Advisory Committee presented to the House on the 28th March, 2017."

The motion was adopted.

*12.07 P.M.

10. Submissions by Members

(i) Shri K.C. Venugopal made a submission regarding undue delay in appointment of Lokpal by the Government.

Shri Rajeev Satav associated.

Shri Arun Jaitley# responded.

Shri Ananth Kumar^{\$} and Shri M. Venkaiah Naidu[%] also responded.

12.11 P.M.

(ii) Shri Kodikunnil Suresh made a submission regarding delay in filling up of vacancies in commissions meant for Scheduled Castes, Scheduled Tribes and OBCs respectively.

Shri Raveev Satav associated.

Shri Thaawar Chand Gehlot&responded.

^{*}From 12.07 P.M. to 12.18 P.M., Members raised matters of urgent public importance.

^{*}The Minister of Finance

^{*}The Minister of Parliamentary Affairs

[%]Minister of Urban Development; Minister of Housing and Urban Poverty Alleviation; and Minister of Information and Broadcasting

[&]amp; Minister of Social Justice and Empowerment

12.18 P.M.

11. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Bhairon Prasad Mishra regarding need to provide stoppage of Garib Rath Express train at Atarra railway station and Bundelkhand Express train at Badausa railway station in Banda parliamentary constituency, Uttar Pradesh.
- (2) Shri Rameswar Teli regarding need to set up a Battalion of ITBP at Kabir Tea Estate in Dibrugarh, Assam.
- (3) Shri Ramen Deka regarding need to entrust members of Parliament with foundation laying and other ceremonies for Centrally sponsored schemes.
- (4) Shri Satish Chandra Dubey regarding need to permit Dental students of Ambedkar Institute of Dental Sciences and Hospital, Patna, Bihar to appear in examination.
- (5) Shri Rattan Lal Kataria regarding need to provide reservation to Scheduled Castes and Scheduled Tribes in private industrial sector.
- (6) Dr. (Smt.) Bharati Dhirubhai Shiyal regarding need to review the notification declaring Velavadar Blackbuck National Park and its surrounding areas in Bhavnagar district, Gujarat as Eco-Sensitive Zone.
- (7) Col. (Retd.) Sona Ram Choudhary regarding need to provide adequate banking facilities in Barmer parliamentary constituency, Rajasthan.
- (8) Shri Dilip Kumar Mansukhlal Gandhi regarding need to provide stoppage of Shirdi-Mumbai passenger train- (Train No. 511033/34) and Shirdi-Pandharpur passenger train (Train No. 11001/02) at Rahuri, Belwandi and Visapur in Maharashtra.
- (9) Shri Rahul Kaswan regarding need to extend Jodhpur Rewari passenger train No. 54809/54810 upto Delhi and run train No. 54763/64 from Hanumangarh to Delhi via Sadulpur and extend Brahmaputra Mail upto Sadulpur-Hanumangarh in Rajasthan.

- (10) Shri Naranbhai Kachhadiya regarding need to curb increasing pollution level in the country particularly in Gujarat.
- (11) Shri Rajendra Agrawal regarding need to declare road connecting Meerut-Garhmukteshwar-Siyana and Bulandshahar as a National Highway.
- (12) Dr. Kirit Somaiya regarding study conducted by Ministry of Civil Aviation for permissible height for construction in Mumbai.
- (13) Shri Arjun Lal Meena regarding need to run Ajmer-Sealdah Superfast Express (Train No. 12988) from Udaipur to Sealdah.
- (14) Shri Thupstan Chhewang regarding need to include Bhoti language in the 8th Schedule to the Constitution.
- (15) Dr. Shashi Tharoor regarding need to allow freedom of expression on campuses.
- (16) Dr. Ratna De Nag regarding need to retain the status of Bengal Chemicals and Pharmaceuticals Limited as a public sector company.
- (17) Shri Nagendra Kumar Pradhan regarding need to save Satkosia Gorge on river Mahandi in Odisha.
- (18) Shri Anandrao Adsul regarding need to protect the interests of differentlyabled and people from economically poor section in the new railway catering policy.
- (19) Shri Jayadev Galla regarding need to allocate 50% gas from KG Basin to Andhra Pradesh.
- (20) Shri Kaushalendra Kumar regarding need to accord approval to the proposal of interlinking of rivers in Bihar and also to provide adequate funds for the purpose
- (21) Shri Jose K. Mani regarding need to review decision to close the Regional Soil Testing Laboratories under Rubber Board.

12.18 P.M.

12. Motion

Shri Arun Jaitley moved the following motion:-

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Central Goods and Services Tax Bill, 2017, the Integrated Goods and Services Tax Bill, 2017, the Goods and Services Tax (Compensation to States) Bill, 2017 and the Union Territory Goods and Services Tax Bill, 2017 in as much as these are dependent on each other."

The motion was adopted.

12.20 P.M.

13. **Government Bills – Passed**

- (i)# The Central Goods and Services Tax Bill, 2017
- (ii)# The Integrated Goods and Services Tax Bill, 2017
- (iii)# The Goods and Services Tax (Compensation to States) Bill, 2017
- (iv)# The Union Territory Goods and Services Tax Bill, 2017

Time Taken: 8 Hrs. 33 Mts.

The motions for consideration of the Bills viz. (i) The Central Goods and Services Tax Bill, 2017; (ii) The Integrated Goods and Services Tax Bill, 2017; (iii) The Goods and Services Tax (Compensation to States) Bill, 2017: and (iv) The Union Territory Goods and Services Tax Bill, 2017 were moved by Shri Arun Jaitley.

The following members took part in the combined debate:-

- 1. Shri M. Veerappa Moily
- 2. Dr. Udit Rai
- Shri T.G. Venkatesh Babu 3.

#Discussed together.

- 4. Shri Kalyan Banerjee
- 5. Shri Bhartruhari Mahtab
- 6. Shri Anandrao Adsul
- 7. Shri Jayadev Galla
- 8. Shri Konda Vishweshwar Reddy
- 9. Shri Mohammad Salim
- 10. Shri Mulayam Singh Yadav
- 11. Shri Varaprasad Rao Velagapalli
- 12. Smt. Supriya Sule
- 13. DR. Ramesh Pokhriyal Nishank
- 14. Shri Jai Prakash Narayan Yadav
- 15. Smt. Poonam Mahajan Rao
- 16. Shri Prem Singh Chandumajra
- 17. Shri Subhash Chandra Baheria
- 18. Shri Ram Kumar Sharma
- 19. Shri Suresh Angadi
- 20. Shri Sirajuddin Ajmal
- 21. Smt. Poonamben Maadam
- 22. Shri Santosh Kumar
- 23. Shri Sushil Kumar Singh
- 24. Prof. Saugata Roy
- 25. Smt. Raksha Nikhil Khadse
- 26. Shri Rajeev Satav
- 27. Shri Sudheer Gupta
- 28. Shri N.K. Premachandran
- 29. Shri Bidyut Baran Mahato
- 30. Shri C.N. Jayadevan
- 31. Adv. Joice George
- 32. Shri Bishnu Pada Ray

- 33. Shri Rahul Shewale
- 34. Shri Rajendra Agrawal
- 35. Shri M. Murli Mohan
- 36. Smt. Rama Devi
- 37. Smt Kothapalli Geetha
- 38. Dr. Ravindra Kumar Ray
- 39. Smt. Ranjanben Bhatt
- 40. Shri Ram Prasad Sarmah
- 41. Shri Anil Shirole
- 42. Shri Om Birla
- 43. Shri Ajay Misra Teni
- 44. Shri K.C. Venugopal

Shri Arun Jaitley replied to the combined debate.

(i) The motion for consideration of the Central Goods and Services Tax Bill, 2017 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clauses 4 to 6 were adopted.

On Amendment No. 4 to Clause 7 moved by Shri M. Veerappa Moily, the House divided: Ayes 48; Noes 256; Abstention 09.

Accordingly, the amendment was negatived.

Clauses 7 and 8 were adopted.

Clause 9 was adopted.

Clause 10 was adopted.

Clauses 11 to 15 were adopted.

Clauses 16 to 24 were adopted.

Clauses 25 to 34 were adopted.

Clauses 35 to 59 were adopted.

Clause 60 was adopted.

Clauses 61 to 64 were adopted.

Clause 65 was adopted.

Clause 66 was adopted.

Clauses 67 to 100 were adopted.

Clauses 101 to 149 were adopted.

Clauses 150 to 170 were adopted.

Clauses 171 to 174 were adopted.

The Schedule I was adopted.

The Schedule II was adopted.

The Schedule III was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Integrated Goods and Services Tax Bill, 2017 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clause 5 was adopted.

Clauses 6 to 11 were adopted.

Clauses 12 to 15 were adopted.

Clause 16 was adopted.

Clause 17 was adopted.

Clauses 18 to 25 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

(iii) The motion for consideration of the Goods and Services Tax (Compensation to States) Bill, 2017 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

On Amendment No. 1 to Clause 5 moved by Shri Bhartruhari Mahtab, the House divided: Ayes 43; Noes 249; Abstention Nil.

Accordingly, the amendment was negatived.

Clauses 5 and 6 were adopted.

Clause 7 was adopted.

Clauses 8 and 9 were adopted.

Clauses 10 to 12 were adopted.

Clauses 13 and 14 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

(iv) The motion for consideration of the Union Territory Goods and Services Bill, 2017 was adopted and clause-by-clause consideration of the Bill was taken up. Clauses 2 to 6 were adopted.

Clauses 7 to 9 were adopted.

Clauses 10 to 26 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

8.54 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 30th March, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, March 30, 2017/Chaitra 9, 1939 (Saka)

No. 219

11.00 A.M.

1. Starred Questions

Starred Question Nos. 401–406 were orally answered. Replies to Starred Question Nos. 407–420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.4601–4830 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - (i) The Appellate Tribunal for Electricity Salary, Allowances and other Conditions of Service of the Officers and Employees (Amendment) Rules, 2017 published in Notification No. G.S.R.39(E) in Gazette of India dated 17th January, 2017.
 - (ii) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Sixth Amendment) Regulations, 2017 published in Notification No. L-1(3)/2009-CERC in Gazette of India dated 10th March, 2017.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R.211(E) published in Gazette of India dated 9th March, 2017, approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.
 - (ii) G.S.R.212(E) published in Gazette of India dated 9th March, 2017, approving the Mormugao Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.
 - (iii) G.S.R.213(E) published in Gazette of India dated 9th March, 2017, approving the New Mangalore Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:-
 - (i) The Merchant Shipping (Limitation of Liability for Maritime Claims)

 Amendment Rules, 2017 published in Notification No. G.S.R.153(E) in

 Gazette of India dated 21st February, 2017.
 - (ii) The Merchant Shipping (Levy of Seamen's Welfare Fee) (Amendment) Rules, 2017 published in Notification No. G.S.R.232(E) in Gazette of India dated 10th March, 2017.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O. 3424(E) published in Gazette of India dated 10th November, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
 - (ii) S.O.3510(E) published in Gazette of India dated 23rd November, 2016, entrusting National Highway No. 44 (Sabroom-Indo/Bangladesh Border Section) in the State of Tripura to National Highways and Infrastructure Development Corporation Limited.

- (iii) S.O.3511(E) published in Gazette of India dated 23rd November, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (iv) S.O.3512(E) published in Gazette of India dated 23rd November, 2016, entrusting stretches of National Highways, mentioned therein, to National Highways Authority of India in the State of Karnataka.
- (v) S.O.3513(E) published in Gazette of India dated 23rd November, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (vi) S.O.3514(E) published in Gazette of India dated 23rd November, 2016, declaring new National Highway No. 365B in the State of Telangana.
- (vii) S.O.3515(E) published in Gazette of India dated 23rd November, 2016, declaring new National Highway No. 716 in the State of Andhra Pradesh.
- (viii) S.O.3586(E) published in Gazette of India dated 30th November, 2016, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (ix) S.O.3587(E) published in Gazette of India dated 30th November, 2016, entrusting stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (x) S.O.3588(E) published in Gazette of India dated 30th November, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xi) S.O.3590(E) published in Gazette of India dated 30th November, 2016, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xii) S.O.3673(E) published in Gazette of India dated 7th December, 2016, declaring new National Highways No. 21 in the State of Uttar Pradesh.
- (xiii) S.O.3688(E) published in Gazette of India dated 9th December, 2016, declaring new National Highway No. 516D in the State of Andhra Pradesh.

- (xiv) S.O.3689(E) published in Gazette of India dated 9th December, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xv) S.O.3690(E) published in Gazette of India dated 9th December, 2016, entrusting stretches of National Highways, mentioned therein, to National Highways Authority of India in the State of Uttar Pradesh.
- (xvi) S.O.4149(E) published in Gazette of India dated 23rd December, 2016, making certain amendments in the Notification No. S.O. 1760(E) dated 13th May, 2016.
- (xvii) S.O.4150(E) published in Gazette of India dated 23rd December, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xviii)S.O.4151(E) published in Gazette of India dated 23rd December, 2016, entrusting National Highway No. 31A (Rangpo-Gangtok Section) in the State of Sikkim to National Highways and Infrastructure Development Corporation Limited.
- (xix) S.O.4152(E) published in Gazette of India dated 23rd December, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xx) S.O.4153(E) published in Gazette of India dated 23rd December, 2016, making certain amendments in the Notification No. S.O. 815(E) dated 25th May, 2007.
- (xxi) S.O.4154(E) published in Gazette of India dated 23rd December, 2016, entrusting National Highway No. 53 (Imphal-Jiribam Section) in the State of Manipur to National Highways and Infrastructure Development Corporation Limited.
- (xxii) S.O.4155(E) published in Gazette of India dated 23rd December, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (xxiii) S.O.4171(E) published in Gazette of India dated 27th December, 2016, declaring new National Highway No. 363 in the State of Telangana.
- (xxiv) S.O.4172(E) published in Gazette of India dated 27th December, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxv) S.O.4173(E) published in Gazette of India dated 27th December, 2016, entrusting the stretches, mentioned therein, of new National Highway Nos. 21 and 22 to National Highways Authority of India in the state of Himachal Pradesh.
- (xxvi) S.O.4174(E) published in Gazette of India dated 27th December, 2016, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxvii) S.O.13(E) published in Gazette of India dated 3rd January, 2017, declaring new National Highways, mentioned therein, in the State of Maharashtra.
- (xxviii) S.O.14(E) published in Gazette of India dated 3rd January, 2017, declaring new National Highways, mentioned therein, in the State of Maharashtra.
- (xxix) S.O.28(E) published in Gazette of India dated 5th January, 2017, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxx) S.O.29(E) published in Gazette of India dated 5th January, 2017, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxi) S.O.30(E) published in Gazette of India dated 5th January, 2017, entrusting the stretches, mentioned therein, of new National Highway Nos. 5 and 6 to National Highways Authority of India in the States of Odisha and Jharkhand.
- (xxxii) S.O.376(E) published in Gazette of India dated 9th February, 2017, entrusting the stretches, mentioned therein, of new National Highway No. 166A to National Highways Authority of India in the state of Maharashtra.

- (xxxiii) S.O.377(E) published in Gazette of India dated 9th February, 2017, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxiv) S.O.95(E) published in Gazette of India dated 11th January, 2017, regarding rates of fees to be recovered from the users of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (xxxv) S.O.167(E) published in Gazette of India dated 17th January, 2017 regarding rounding off fee to nearest Rs. 5/- in nearly 45 BOT (Toll) Project, mentioned therein.
- (xxxvi) S.O.168(E) published in Gazette of India dated 17th January, 2017, regarding rates of fees to be recovered from the users of National Highway No. 112 (Bagundi-Barmer Section) in the State of Rajasthan.
- (xxxvii) S.O.169(E) published in Gazette of India dated 17th January, 2017, regarding rates of fees to be recovered from the users of National Highway No. 11B (Karauli-Bari-Dholpur Section) in the State of Rajasthan.
- (xxxviii) S.O.478(E) published in Gazette of India dated 16th February, 2017, regarding rates of fees to be recovered from the users of National Highway No. 458 (Ladnu-Khatu-Degna-Merta City-Lambia-Jaitaran-Raipur Section) in the State of Rajasthan.
- (xxxix) S.O.479(E) published in Gazette of India dated 16th February, 2017, regarding rates of fees to be recovered from the users of National Highway No. 15 (Bikaner-Phalodi Section) in the State of Rajasthan.
 - (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 50 of the Control of National Highways (Land and Traffic) Act, 2002:-
 - (i) S.O.3423(E) published in Gazette of India dated 10th November, 2016, rescinding Notification No. S.O.1301(E) dated 4th April, 2016.
 - (ii) S.O.3691(E) published in Gazette of India dated 9th December, 2016, regarding delegation of powers of Highway Administration.

- (iii) S.O.378(E) published in Gazette of India dated 9th February, 2017, appointing the Officers, mentioned therein, of the National Highways Authority of India to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2015-2016.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Jute Manufactures Corporation, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the National Jute Manufactures Corporation, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2014-2015.

- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2015-2016.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of Notification No. S.O.4157(E) (Hindi and English versions) published in Gazette of India dated 23rd December, 2016, making certain amendments in Notification No. S.O.126(E) dated 14th January, 2016 under subsection (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.
- (13) A copy of Notification No. S.O.472(E) (Hindi and English versions) published in Gazette of India dated 16th February, 2017, nominating two members of Lok Sabha, mentioned therein, to serve as member in the National Jute Board for a period of two years from the date of notification issued under sub-section 4(b) of Section 3 of the National Jute Board Act, 2008.

12.03 P.M.

4. Statements by Minister

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Shipping laid the following statements (Hindi and English versions):-

- (i) regarding the status of implementation of the recommendations contained in the 228th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2015-16) pertaining to the Ministry of Shipping.
- (ii) correcting the reply given on 02 February 2017 to Unstarred Question No. 148 by Adv. Narendra Keshav Sawaikar, MP regarding 'Connectivity of Tourist Centre'.

12.04 P.M.

5. Submission by Member

Shri Jyotiraditya M. Scindia made submission regarding failure of the government to address agrarian distress leading to alarming increase in farmer suicide.

Shri Rabindra Kumar Jena associated.

Shri Radha Mohan Singh# responded.

^{*}From 12.06 P.M. to 12.17 P.M., Members raised matters of urgent public importance.

^{*}Minister of Agriculture and Farmers Welfare

12.18 P.M.

6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Raghav Lakhanpal regarding need to probe the issue of alleged overpayment to a company entrusted with the task of construction of four-lane road from Baghpat to Saharanpur in Uttar Pradesh.
- (2) Shri Daddan Mishra regarding need to set up sugar, timber and food processing industries in Balrampur and Shravasti districts of Uttar Pradesh.
- (3) Shri Ashok Mahadeorao Nete regarding need to release balance fund to Government of Maharashtra under Pradhan Mantri Krishi Sinchayee Yojana.
- (4) Shri Ashwini Kumar Choubey regarding need to expand the airport at Buxar in Bihar and also set up a new international airport at Buxar.
- (5) Shri Kapil Moreshwar Patil regarding need to permit Ayush doctors to practice Allopathy after one-year certificate course in Allopathy.
- (6) Dr. Ramesh Pokhriyal 'Nishank' regarding need to conduct skill development programmes and set up small scale industries in hill states.
- (7) Shri Nishikant Dubey regarding setting up of AIIMS at Deoghar, Jharkhand.
- (8) Shri Chhedi Paswan regarding need to create a new State of Poorvanchal.
- (9) Dr. Bhola Singh regarding polluted water bodies in Begusarai district, Bihar.
- (10) Shri Nanabhau Falgunrao Patole regarding need to improve the service condition of Aanganwadi workers in the country.
- (11) Shri Gopal Chinayya Shetty regarding need to provide environmental clearance for construction of Memorial of Chhatrapati Shivaji Maharaj at Arabian Sea in Mumbai, Maharashtra.
- (12) Shri Prahlad Singh Patel regarding need to provide environmental clearance for construction of road from Maharajpur to Tendukhera in Madhya Pradesh.

- (13) Shri Bhanu Pratap Singh Verma regarding need to ensure free admission of children belonging to economically weaker sections in private schools in Uttar Pradesh particularly in Bundelkhand region.
- (14) Dr. Virendra Kumar regarding need to ban cow slaughter in the country.
- (15) Shri Devendra Singh alias Bhole Singh regarding need to extend Bundelkhand region like benefits to areas along river Yamuna in Akbarpur Parliamentary Constituency, Uttar Pradesh.
- (16) Shri D. K. Suresh regarding pending railway projects in Bangalore Rural Parliamentary Constituency of Karnataka.
- (17) Shri Mullappally Ramachandran regarding need to set up a CGHS Wellness Centre in Calicut district of Kerala.
- (18) Shri Kodikunnil Suresh regarding need to rename the Central University of Kerala after Sree Narayan Guru, a great social reformer.
- (19) Dr. K. Kamaraj regarding need to establish Kendriya Vidyalayas in Salem and Villupuram districts of Tamil Nadu.
- (20) Shri T.G. Vankatesh Babu regarding need to develop and upgrade Royapuram railway station, Tamil Nadu as a railway terminus.
- (21) Prof. Saugata Roy regarding need to curb the increasing air pollution in the cities.
- (22) Dr. Mriganka Mahato regarding need to build a flyover at level crossing between Adra and Joychandi pahar in Purulia district of West Bengal.
- (23) Shri Bijoy Chandra Barman regarding need to establish a Venom Research Institute and Snake Park in Ramsai, Jalpaiguri in West Bengal.
- (24) Dr. Kulamani Samal regarding need to set up a Super Speciality hospital at Paradip in Odisha.
- (25) Shri Prataprao Ganpatrao Jadhav regarding need to provide clean drinking water in villages in Buldhana parliamentary constituency, Maharashtra.

(26) Shri N. K. Premachandran regarding need to handover the land occupied by Indian Rare Earths Ltd. for mining beach sand mineral to the land owners in Kollam district of Kerala.

12.19 P.M.

7. Amendments made by Rajya Sabha – Rejected

Time Taken: 1 Hr. 48 Mts.

* The Finance Bill, 2017

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Arun Jaitley:-

CLAUSE 51

1. That at page 26, Clause 51 be <u>deleted</u>.

CLAUSE 52

2. That at page 27, Clause 52 be *deleted*.

CLAUSE 53

3. That at page 27, Clause 53 be <u>deleted</u>.

CLAUSE 154

- 4. That at page 52, line 34, <u>after</u> the word "section", the words "which shall not be above 7.5 per cent of net profit of the last three financial years," be <u>inserted</u>.
- 5. That at page 52, <u>after</u> line 40, the following proviso be <u>inserted</u>, namely:-

"Provided further that there shall be a requirement for a company to disclose the names of the political parties to which contributions have been made by it".

(b) that the recommendations made by Rajya Sabha be rejected.

^{*}The Bill was passed by Lok Sabha on the 22nd March, 2017 and transmitted to Rajya Sabha on the 23rd March, 2017. Rajya Sabha returned the Bill with recommendations on 29th March, 2017, which was laid on the Table of Lok Sabha on the same day.

The following members took part in the debate:-

- 1. Shri Deepender Singh Hooda
- 2. Dr. Kirit Somaiya
- 3. Prof. Saugata Roy
- 4. Shri Bhartruhari Mahtab
- 5. Shri Jayadev Galla
- 6. Shri A.P. Jithender Reddy
- 7. Shri Md. Badaruddoza Khan
- 8. Shri N.K. Premachandran
- 9. Shri Anandrao Adsul
- 10. Shri Y.V. Subba Reddy
- 11. Shri Asaduddin Owaisi

Shri Arun Jaitley replied to the debate.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be rejected, was moved by Shri Arun Jaitley.

The motion was adopted and the amendments were rejected.

Thereafter, Speaker made the following observation:-

"In accordance with clause (4) of article 109 of the Constitution, the Bill is deemed to have been passed by both Houses in the form in which it was passed by Lok Sabha without any of the amendments recommended by Rajya Sabha."

(Lok Sabha adjourned at 2.07 P.M. and re-assembled at 3.10 P.M.)

14

3.10 P.M.

8. Discussion Under Rule 193

Time Taken: 2 Hrs. 16 Mts.

The Speaker made opening remarks under Rule 360 outlining the importance of Sustainable Development Goals –way forward for the health and well being for all.

Thereafter, Shri Anurag Singh Thakur raised a discussion on the subject.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Prof. Saugata Roy
- 3. Shri Tathagata Satpathy

The discussion was not concluded.

#5.58 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 31st March, 2017.)

ANOOP MISHRA Secretary General

*From 5.26 P.M. to 5.58 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, March 31, 2017/Chaitra 10, 1939 (Saka)

No. 220

11.00 A.M.

1. Starred Questions

Member in whose name Starred Question No. 421 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Starred Question No. 421 was asked.

Starred Question Nos. 422–425, 427 and 428 were orally answered. Member in whose name Starred Question No. 426 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Starred Question No. 426 were asked.

Replies to Starred Question Nos. 429-440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.4831–5060 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of Notification No. G.S.R.204(E) (Hindi and English versions) published in Gazette of India dated 8th March, 2017, together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20th June, 2012 under sub-section (4) of section 94 of the Finance Act, 1994.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R.284(E) published in Gazette of India dated 23rd March, 2017, together with an explanatory memorandum making certain amendments in 20 notifications, mentioned therein, for implementing various Export Promotion Schemes so as to include the port at Hazira (Surat) in the list of ports from where imports and exports under such Export Promotion Schemes are permitted and it is a trade facilitation measure.
 - (ii) G.S.R.287(E) published in Gazette of India dated 23rd March, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (5) A copy of Notification No. G.S.R.249(E) (Hindi and English versions) published in Gazette of India dated 15th March, 2017, together with an explanatory memorandum seeking to prescribe provisional assessment of all imports of "Phosphoric Acid-Technical Grade and Food Grade (including Industrial Grade)", originating in, or exported from People's Republic of China by M/s Guyangxi Quinzhou Capital Success Chemical Company Limited into India without collecting anti-dumping duty already imposed, subject to furnishing of security or guarantee, pending the outcome of New Shipper Review initiated by Directorate General of Anti-dumping and Allied duties under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.
- (6) A copy each of the following Notifications (Hindi and English versions) sub-section (2) of Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-

- (i) S.O.254(E) published in Gazette of India dated 25th January, 2017 establishing one more Debt Recovery Tribunal at Hyderabad in the State of Telanagana.
- (ii) S.O.298(E) published in Gazette of India dated 30th January, 2017 establishing one more Debt Recovery Tribunal at Bengaluru in the State of Karnataka.
- (iii) S.O.379(E) published in Gazette of India dated 9th February, 2017 establishing one more Debt Recovery Tribunal at Chandigarh in the Union Territory of Chandigarh.
- (iv) S.O.454(E) published in Gazette of India dated 15th February, 2017 establishing Debt Recovery Tribunal at Dehradun in the State of Uttarakhand.
- (v) S.O.831(E) published in Gazette of India dated 15th March, 2017 establishing Debt Recovery Tribunal at Siliguri in the State of West Bengal.
- (vi) S.O.253(E) published in Gazette of India dated 25th January, 2017 regarding revision of Jurisdicition of Debt Recovery Tribunal-I&II at Ernakulam in the State of Kerala.
- (vii) S.O.696(E) published in Gazette of India dated 3rd March, 2017 regarding change of address of Debt Recovery Tribunal-I&II at Chandigarh in the Union Territory of Chandigarh.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2015-2016.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) Seventh Amendment Regulations, 2016 (Hindi and English

versions) published in Notification No. F. No. 11/09/Reg/Harmoniztn/2014 in Gazette of India dated 8th September, 2016 under Section 93 of the Food Safety and Standards Act, 2006.

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947:-
 - (i) The Indian Nursing Council "Syllabus and regulations: Diploma in General Nursing and Midwifery: Revision 2015" published in Notification No. F. No. 1-16/2015-INC in Gazette of India dated 28th February, 2017.
 - (ii) The Revision for Auxiliary Nurses and Midwives syllabus and regulation published in Notification No. F. No. 11-1/2015-INC in Gazette of India dated 3rd January, 2017.
- (11) A copy of the Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2016-17/018 in Gazette of India dated 12th January, 2017 under Section 31 of the Securities and Exchange Board of India Act, 1992.
- (12) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the third quarter of the Financial year 2016-2017, under subsection (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2014-2015.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Himachal Pradesh University), Shimla,

- for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Himachal Pradesh University), Shimla, for the year 2015-2016.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Department of Statistics, Maharaja Sayajirao University of Baroda), Vadodara, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Department of Statistics, Maharaja Sayajirao University of Baroda), Vadodara, for the year 2015-2016.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (University of Kashmir), Srinagar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (University of Kashmir), Srinagar, for the year 2015-2016.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 30th March, 2017, Rajya Sabha agreed with the following amendments made by the Lok Sabha at its sitting held on the 27th March, 2017, in the Mental Healthcare Bill, 2016:-

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-seventh", the word "Sixty-eighth" be <u>substituted</u>.

CLAUSE - 1

- 2. That at page 1, line 5, <u>for</u> the figure "2016", the figure "2017" be *substituted*."
- 3. That at page 2, line 3, <u>for</u> the figure "2016", the figure "2017" be substituted.'
- (ii) That the Rajya Sabha had no recommendation to make to the Lok Sabha in the Appropriation (Railways) No.2 Bill, 2017, passed by the Lok Sabha on the 20th March, 2017.
- (iii) That the Rajya Sabha had no recommendation to make to the Lok Sabha in the Appropriation (Railways) Bill, 2017, passed by the Lok Sabha on the 20th March, 2017.

5. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2016-17):-

- (1) 67th Report on the subject 'Performance Audit of Employees' State Insurance Corporation (ESIC) and Special Audit of Medical Education Projects of ESIC'.
- (2) 68th Report on the subject 'Excesses over Voted Grants and Charged Appropriations (2014-15)'.

6. Reports of Railway Convention Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Railway Convention Committee:-

- (1) Eleventh Report (Sixteenth Lok Sabha) on 'Exploring PPP Avenues in Railway Infrastructure'.
- (2) Twelfth Report (Sixteenth Lok Sabha) on 'Green Energy Initiatives in Indian Railways'.
- (3) Thirteenth Report (Sixteenth Lok Sabha) on 'Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fourth Report on Role of IRFC and use of SPV methodology in financing development needs of Indian Railways'.
- (4) Fourteenth Report (Sixteenth Lok Sabha) on 'Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifth Report on Share of Railway Traffic *vis-a-vis* Air and Road Transport-An Evaluation'.

7. Report of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh presented the Seventh Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2016-17) on Action Taken by the Government on the Recommendations/ Observations contained in their Fifth Report (2015-16) (Sixteenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Indian Oil Corporation Limited' pertaining to the Ministry of Petroleum and Natural Gas.

8. Statements of Standing Committee on Energy

Dr. Virendra Kumar laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy (2016-17):-

(1) Action Taken by the Government on the recommendations contained in Chapter – I of the Eleventh Report (Sixteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on

the Recommendations contained in the Fifth Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants of the Ministry of Power for the year 2015-16.

- (2) Action Taken by the Government on the recommendations contained in Chapter I and V of the Ninteenth Report (Sixteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the recommendations contained in the Seventh Report (Sixteenth Lok Sabha) of the Committee on "Energy Conservation".
- (3) Action Taken by the Government on the recommendations contained in Chapter I and V of the Twenty-first Report (Sixteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the recommendations contained in the thirteenth Report (Sixteenth Lok Sabha) of the Committee on "Development and Status of Small Hydro Sector".
- (4) Action Taken by the Government on the recommendations contained in Chapter – I of the Twenty-third Report (Sixteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the recommendations contained in the Fifteenth Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants of the Ministry of Power for the year 2016-17.

9. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Daddan Mishra laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Ninety-fourth Report on Demands for Grants (2017-2018) of the Ministry of Earth Sciences.
- (2) Two Hundred Ninety-fifth Report on Demands for Grants (2017-2018) of the Department of Biotechnology.
- (3) Two Hundred Ninety-sixth Report on Demands for Grants (2017-2018) of the Department of Science & Technology.

- (4) Two Hundred Ninety-seventh Report on Demands for Grants (2017-2018) of the Department of Scientific and Industrial Research.
- (5) Two Hundred Ninety-eighth Report on Demands for Grants (2017-2018) of the Department of Space.
- (6) Two Hundred Ninety-ninth Report on Demands for Grants (2017-2018) of the Department of Atomic Energy.
- (7) Three Hundredth Report on Demands for Grants (2017-2018) of the Ministry of Environment, Forest and Climate Change.

12.03 P.M.

10. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 5th April, 2017.

11. Motion for election of two Members to the National Board for Micro, Small and Medium Enterprises

Shri Haribhai Parthibhai Chaudhary on behalf of Shri Kalraj Mishra moved the following motion:-

"That in pursuance of Clause (d) of sub-section (3) and sub-section (4) of Section 3 of the Micro, Small and Medium Enterprises Development Act, 2006, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the National Board for Micro, Small and Medium Enterprises subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

12.14 P.M.

12. The Government Bill – Introduced

The Taxation Laws (Amendment) Bill, 2017

12.14 P.M.

13. Submissions by Members

(i) Shri Rajeev Satav made a submission regarding reported racial and hate attacks on African students studying in India.

Shri Rabindra Kumar Jena, Shri P.K. Biju, Shri Innocent and Shri Jose K. Mani associated.

Shri Ananth Kumar* responded.

12.33 P.M.

(ii) Prof. Saugata Roy made a submission regarding reported death of civilians during a counter-insurgency operation in Jammu & Kashmir.

Shri Rabindra Kumar Jena associated.

Shri Rajnath Singh^{\$} responded.

(Lok Sabha adjourned at 1.21 P.M. and re-assembled at 2.30 P.M.)

^{*}The Minister of Parliamentary Affairs.

^{\$}The Minister of Home Affairs.

2.30 P.M.

14. Government Bill-Under Consideration

The Footwear Design and Development Institute Bill, 2017

Time Allotted: 2 Hrs.

Time Taken: 1 Hr. 01 Mts.

Balance: 59 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

- 1. Smt. Ranjeet Ranjan
- 2. Shri Gajendra Singh Shekhawat
- 3. Dr. Mamtaz Sanghamita

The discussion was not concluded.

3.31 P.M.

15. Motion

Shri Rattan Lal Kataria moved the following motion :-

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29^{th} March, 2017."

The motion was adopted.

3.32 P.M.

16. Private Members' Resolution – Under Consideration

Further Discussion on the following resolution moved by Shri N.K. Premachandran on the 11th December, 2015, continued:-

"This House urges upon the Government to take immediate steps to-

(i) restore the benefits of commutation and return of capital to the Employees Provident Fund pensioners;

- (ii) provide pension to the beneficiaries of Employees Provident Fund pension on the basis of average salary of twelve months immediately preceding retirement;
- (iii) ensure payment of full pension to pensioners as per the Employees' Pension Scheme, 1995 after realisation of full amount of commuted pension from pensioners;
- (iv) increase minimum pension to rupees three thousand per month under the Employees' Pension Scheme, 1995;
- (v) implement welfare schemes for pensioners including housing scheme by utilising the unclaimed provident fund amounting to about rupees twenty seven thousand crore;
- (vi) revise the whole Employees Pension Scheme, 1995 on the basis of past experience; and
- (vii) extend Employees Pension Scheme, 1995 to various other sectors."

The following members took part in the debate:-

- 1. Shri Ajay Misra Teni (resumed his speech)
- 2. Shri Hukmdeo Narayan Yadav
- 3. Dr. Mamtaz Sanghamita
- 4. Shri Anandrao Adsul
- 5. Dr. Ravindra Kumar Ray
- 6. Shri Gopal Chinayya Shetty
- 7. Shri Abhishek Singh
- 8. Shri Pashupati Nath Singh
- 9. Shri Jugal Kishore Sharma (speech unfinished)

The discussion was not concluded.

6.00P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 5th April, 2017.)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, April 5, 2017/Chaitra 15, 1939 (Saka)

No. 221

11.00 A.M.

1. Reference by the Speaker

The Speaker made a congratulatory reference regarding the cooperation extended by all the members, all the Parties, Prime Minister, Finance Minister and all the Ministries in processing and passing of Budget 2017 before 1st April, 2017. She observed that the incident may be considered as a hallmark in the history of Independent India. She also lauded the efforts made by the Officers and staff of Lok Sabha Secretariat.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 441–444 and 448 were orally answered.

Members in whose names Starred Question Nos. 445–47 were listed, were absent. However, Ministers concerned laid replies on the Table. Supplementary Questions to Question Nos. 446 were asked.

Replies to Starred Question Nos. 449–460 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.5061-5290 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 37 of the Apprentices Act, 1961:-
 - (i) The Apprenticeship (Amendment) Rules, 2017 published in Notification No. G.S.R.63(E) in Gazette of India dated 20th January, 2017.
 - (ii) The Apprenticeship (Second Amendment) Rules, 2017 published in Notification No. G.S.R.186(E) in Gazette of India dated 2nd March, 2017.
- (2) A copy of the Appointing Authority, Disciplinary Authority and Appellate Authority for Group 'B' (other than Section Officer and Private Secretary) and Group 'C' posts, Central Information Commission Order, 2017 (Hindi and English versions) published in Notification No. G.S.R. 244(E) in Gazette of India dated 15th March, 2017 under the Central Civil Service (Classification, Control and Appeal) Rules, 1965.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
- (i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2016 published in Notification No. G.S.R.1106(E) in Gazette of India dated 30th November, 2016.
- (ii) The Indian Forest Service (Pay) Amendment Rules, 2016 published in Notification No. G.S.R.1107(E) in Gazette of India dated 30th November, 2016.
- (iii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 2017 published in Notification No. G.S.R.205(E) in Gazette of India dated 8th March, 2017.
- (iv) The Indian Forest Service (Pay) Third Amendment Rules, 2017 published in Notification No. G.S.R.206(E) in Gazette of India dated 8th March, 2017.

- (v) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 2016 published in Notification No. G.S.R.1104(E) in Gazette of India dated 30th November, 2016.
- (vi) The Indian Forest Service (Pay) Second Amendment Rules, 2016 published in Notification No. G.S.R.1105(E) in Gazette of India dated 30th November, 2016.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2016 published in Notification No. G.S.R.1177(E) in Gazette of India dated 27th December, 2016.
- (viii) The Indian Administrative Service (Pay) Second Amendment Rules, 2016 published in Notification No. G.S.R.1178(E) in Gazette of India dated 27th December, 2016.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2016 published in Notification No. G.S.R.1193(E) in Gazette of India dated 30th December, 2016.
- (x) The Indian Administrative Service (Pay) Third Amendment Rules, 2016 published in Notification No. G.S.R.1194(E) in Gazette of India dated 30th December, 2016.
- (xi) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2017 published in Notification No. G.S.R.81(E) in Gazette of India dated 1st February, 2017.
- (xii) The Indian Police Service (Pay) Second Amendment Rules, 2017 published in Notification No. G.S.R.82(E) in Gazette of India dated 1st February, 2017.
- (xiii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2017 published in Notification No. G.S.R.83(E) in Gazette of India dated 1st February, 2017.
- (xiv) The Indian Police Service (Pay) Amendment Rules, 2017 published in Notification No. G.S.R.84(E) in Gazette of India dated 1st February, 2017.

- (xv) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2017 published in Notification No. G.S.R.171(E) in Gazette of India dated 27th February, 2017.
- (xvi) The Indian Forest Service (Pay) Amendment Rules, 2017 published in Notification No. G.S.R.172(E) in Gazette of India dated 27th February, 2017.
- (xvii) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2017 published in Notification No. G.S.R.179(E) in Gazette of India dated 28th February, 2017.
- (xviii) The Indian Forest Service (Pay) Second Amendment Rules, 2017 published in Notification No. G.S.R.180(E) in Gazette of India dated 28th February, 2017.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2016-2017.
 - (ii) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2016-2017.

- (iii) Memorandum of Understanding between the Rail Vikas Nigam Limited and the Ministry of Railways for the year 2016-2017.
- (iv) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2016-2017.
- (v) Memorandum of Understanding between the Mumbai Rail Vikas Nigam Limited and the Ministry of Railways for the year 2016-2017.
- (vi) Memorandum of Understanding between the Braithwaite and Company Limited and the Ministry of Railways for the year 2016-2017.
- (vii) Memorandum of Understanding between the Railtel Corporation of India Limited and the Ministry of Railways for the year 2016-2017.
- (viii) Memorandum of Understanding between the Bharat Wagon and Engineering Company Limited and the Ministry of Railways for the year 2016-2017.
- (ix) Memorandum of Understanding between the Indian Railway Catering and Tourism Corporation Limited and the Ministry of Railways for the year 2016-2017.
- (x) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2016-2017.
- (xi) Memorandum of Understanding between the Dedicated Freight Corridor Corporation of India Limited and the Ministry of Railways for the year 2016-2017.
- (xii) Memorandum of Understanding between the Burn Standard Company Limited and the Ministry of Railways for the year 2016-2017.
- (xiii) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2016-2017.
- (xiv) Memorandum of Understanding between the Kolkata Metro Rail Corporation Limited and the Ministry of Railways for the year 2016-2017.
- (7) A copy of the Railway Accidents and Untoward Incidents (Compensation) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1165(E) in Gazette of India dated 22nd December, 2016 under Section 199 of the Railways Act, 1989.

- (8) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 9 of 2017)-Compliance Audit Observations for the year ended March, 2016.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (Report No. 6 of 2017)-General Purpose Financial Reports of Central Public Sector Enterprises (Compliance Audit) for the year ended March, 2016.
- (9) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2016-2017.
 - (ii) Memorandum of Understanding between the Tungabhadra Steel
 Products Limited and the Department of Heavy Industry, Ministry of
 Heavy Industries and Public Enterprises, for the year 2016-2017.
- (10) A copy of Notification No. 12/2017-Customs (Hindi and English versions) published in Gazette of India dated 5th April, 2017, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Customs dated 17th March, 2012 so as to allow duty free import of raw sugar upto a quantity of 5 lakh MT under Tariff Rate Quota upto and inclusive of 12th June, 2017 under section 159 of the Customs Act, 1962.

12.01 P.M.

Government Bills – Introduced

- (i) The National Bank for Agriculture and Rural Development (Amendment) Bill, 2017
- [@](ii) The Constitution (One Hundred and Twenty-Third Amendment) Bill, 2017
- [@](iii) The National Commission for Backward Classes (Repeal) Bill, 2017

[@]At 12.07 P.M.

#12.02 P.M.

6. Submissions by Members

(i) Shri Bharturhari Mahtab made a submission regarding Pakistan's unilateral attempt to declare Gilgit-Baltistan as its fifth province and the need for Government to take strict action without delay.

Shri Nishikant Dubey, Shri Bhairon Prasad Mishra, Shri Rajendra Agrawal, Shri Dushyant Chautala, Shri M.B. Rajesh, Shri Rabindra Kumar Jena, Shri Pralhad Joshi, Shri Uday Pratap Singh and Shri Devji M. Patel associated.

Smt. Sushma Swaraj* responded.

12.14 P.M.

(ii) Shri K.C. Venugopal made a submission regarding scathing indictment of Government by Heads of African Mission on inadequate action against guilty persons seriously denting the image of the country globally.

Shri M.B. Rajesh associated.

Smt. Sushma Swaraj* responded.

12.54 P.M.

(iii) Shri M.B. Rajesh made a submission regarding situation arising out of Government admission of leakage of Aadhaar Card details.

Adv. Joice George, Dr. A. Sampath, Shri Jitender Chauduary, Shri Mohammed Faizal, Shri Mullappally Ramachandran associated.

Shri P.P. Chaudhary ** responded.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.04 P.M.)

^{*}From 12.02 P.M. to 1.02 P.M., Members raised matters of urgent public importance.

^{*}Minister of External Affairs.

⁹Minister of State in the Ministry of Law and Justice; and Minister of State in the Ministry of Electronics and Information Technology

2.04 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Dipsinh Shankarsinh Rathod regarding making National Highways tollfree for vehicles originating from adjoining areas.
- (2) Shri Rahul Kaswan regarding need to provide Rajasthan its full share of water of Ravi and Beas Rivers as per agreement.
- (3) Shri Manshankar Ninama regarding relaxing eligibility norms for availing free power connection in Rajasthan.
- (4) Shri Devji M. Patel regarding need to set up Aanganwadi centres in Jalore and Sirohi districts of Rajasthan.
- (5) Shri Bidyut Baran Mahato regarding need to expedite construction of hospital in Jamshedpur parliamentary constituency, Jharkhand.
- (6) Shri Subhash Chandra Baheria regarding need to accord approval to the proposal for widening and maintenance of remaining stretch of MDR 56 in Bhilwara parliamentary constituency, Rajasthan.
- (7) Shri Naranbhai B. Kachhadiya regarding need to grant environmental clearance for construction relating to providing basic civic amenities in Bhaniya village in Khambha Taluka of Amreli district, Gujarat.
- (8) Shri Jugal Kishore Sharma regarding need to address the problem of shortage of drinking water in border districts of Jammu parliamentary constituency, Jammu & Kashmir.
- (9) Shri Arjun Lal Meena regarding need to set up branches of banks in Udaipur parliamentary constituency, Rajasthan.
- (10) Shri Sukhbir Singh Jaunpuria regarding need to supply water of Bisalpur dam to districts of Rajasthan for drinking and irrigation purpose.
- (11) Shri Ramen Deka regarding need to protect the animals of Orang National Park in Assam.

- (12) Shri Ashwini Kumar Choubey regarding need to address the problem of shortage of drinking water in Bihar particularly in Buxar parliamentary constituency.
- (13) Shri Mullappally Ramachandran regarding need to address the problems of fishermen in the country.
- (14) Shri M. I. Shanavas regarding need to provide funds for fodder and water in Nilgiri Biosphere Reserve.
- (15) Shri Arka Keshari Deo regarding need to set up a PSU oil Depot at Kesinga or Bhawanipatna in Odisha.
- (16) Shri Shrirang Appa Barne regarding need to protect the interests of stall/trolley/kiosk vendors at railway stations and provide them adequate facilities in accordance with the railway catering policy.
- (17) Shri M. Srinivasa Rao regarding credit interest on inoperative Provident Fund Accounts.
- (18) Shri Jitendra Chaudhury regarding need to review the decision to withdraw subsidy on sugar under Public Distribution System.
- (19) Shri Y. V. Subba Reddy regarding problems faced by salt farms.
- (20) Shri Mohammed Faizal P.P. regarding need to accord sanction for six desalination plants in Lakshadweep.
- (21) Shri Jay Prakash Narayan Yadav regarding need to set up a permanent CRPF camp at Rishi Kund Patam and Dharhara in Munger district, Bihar and also to provide adequate funds for modernisation of police force and communication system in the State.
- (22) Shri Kaushalendra Kumar regarding need to repair the old and dilapidated river bridges on N.H. 82 and to construct an over bridge at Bihar Sharif railway station in Nalanda parliamentary constituency, Bihar.
- (23) Shri Naba Kumar Sarania regarding need to provide adequate funds under Border Area Development Programme for drinking water projects in Kokrajhar parliamentary constituency, Assam.

2.06 P.M.

8. Amendments made by Rajya Sabha – Agreed to

* The Employee's Compensation (Amendment) Bill, 2016.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Narendra Singh Tomar on behalf of Shri Bandaru Dattatreya:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-seventh", the word "Sixty-eighth" be **substituted**.

CLAUSE 1

2. That at page 1, line 3, <u>for</u> the figure "2016", the figure "2017" be *substituted* .

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Narendra Singh Tomar.

The motion was adopted and the amendments were agreed to.

^{*} The Bill was passed by Lok Sabha on the 9th August, 2016, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 22nd March, 2017 and returned it to Lok Sabha on 23rd March, 2017.

2.08 P.M.

9. Government Bill-Passed

The Footwear Design and Development Institute Bill, 2017

Time Taken: 3 Hrs. 23 Mts.

Further discussion on the motion for consideration of the Bill moved by Smt. Nirmala Sitharaman on the 31st March, 2017, continued.

The following members took part in the debate:-

- 1. Shri Dhananjay Mahadik
- 2. Dr. Bhartiben D. Shyal
- 3. Shri Anandrao Adsul
- 4. Shri Balbhadra Majhi
- 5. Shri Konda Vishweshwar Reddy
- 6. Shri Thota Narasimham
- 7. Shri Rattan Lal Kataria
- 8. Shri Mohammad Salim
- 9. Shri Sher Singh Ghubaya
- 10. Shri Jai Prakash Narayan Yadav
- 11. Shri Kaushalendra Kumar
- 12. Shri Adhir Ranjan Chowdhury
- 13. Shri Hariom Singh Rathore
- 14. Prof. Saugata Roy
- 15. Smt. Anju Bala
- 16. Shri M.K. Raghavan
- 17. Shri Rahul Shewale

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 to 6 were adopted.

Clause 7 was adopted.

Clauses 8 to 13 were adopted.

Clauses 14 to 16 were adopted.

Clause 17 was adopted.

Clauses 18 to 27 were adopted.

Clause 28 was adopted.

Clause 29 was adopted.

Clauses 30 to 39 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

4.30 P.M.

10. Discussion Under Rule 193

Time Taken: 3 Hrs. 46 Mts.

Further Discussion on Sustainable Development Goals – way forward for the health and well being for all, raised by Shri Anurag Singh Thakur on the 30th March, 2017, continued.

The following members took part in the debate:-

- 1. Smt. Bhavana Pundalikrao Gawali
- 2. Dr. Sanjay Jaiswal
- 3. Shri Gaurav Gogoi
- 4. Shri Rattan Lal Kataria
- 5. Dr. Ravindra Babu
- 6. Shri Jitendra Chaudhury
- 7. Smt. Supriya Sule

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 6th April, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, April 6, 2017/Chaitra 16, 1939 (Saka)

No. 222

11.00 A.M.

1. Starred Questions

Member in whose name Starred Question No. 461 was listed, was absent. However, Minister concerned laid reply on the Table. Supplementary Questions to Question Nos. 461 were asked. Starred Question Nos. 462–466 were orally answered. Replies to Starred Question Nos. 467–480 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.5291-5520 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the DNH Power Distribution Corporation Limited, Silvassa, for the year 2015-2016.
 - (ii) Annual Report of the DNH Power Distribution Corporation Limited, Silvassa, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2015-2016.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

FOURTEENTH LOK SABHA

1. Statement No. 29 Second Session, 2004

FIFTEENTH LOK SABHA

2.	Statement No. 30	Second Session, 2009
3.	Statement No. 24	Sixth Session, 2010
4.	Statement No. 22	Eighth Session, 2011
5.	Statement No. 21	Ninth Session, 2011
6.	Statement No. 20	Tenth Session, 2012
7.	Statement No. 18	Eleventh Session, 2012
8.	Statement No. 17	Twelfth Session, 2012
9.	Statement No. 16	Thirteenth Session, 2013
10.Statement No. 12		Fifteenth Session, 2013-14

SIXTEENTH LOK SABHA

11.	Statement No. 11 2014	Second Session,
12.	Statement No. 10	Third Session, 2014
13.	Statement No. 9	Fourth Session, 2015

14.	Statement No. 7	Fifth Session, 2015
15.	Statement No. 6	Sixth Session, 2015
16.	Statement No. 4	Seventh Session, 2016
17.	Statement No. 4	Eighth Session,
	2016	
18.	Statement No. 3	Ninth Session, 2016
19.	Statement No. 1	Tenth Session,
	2016	
20.	Statement No.1	Eleventh Session,
	2017	

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2015-2016.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2015-2016.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Jute Corporation of India Limited and the Ministry of Textiles for the year 2016-2017.

4. Report of Business Advisory Committee

Shri S.S. Ahluwalia presented the Forty-third Report of the Business Advisory Committee.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Rattan Lal Kataria presented the Thirty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Action Taken Statements of Standing Committee on Defence

Shri Thupstan Chhewang laid the Final Action Taken Statements (Hindi and English versions) of the Government on the Recommendations contained in Chapter I and V of the following Reports:-

- (1) Fourteenth Report of the Standing Committee on Defence (2015-16) on the Observations/ Recommendations contained in the Second Report (Sixteenth Lok Sabha) of the Committee (2014-15) on 'Demands for Grants (2014-15) of the Ministry of Defence on General Defence Budget (Demand Nos. 20, 21 and 27)'.
- (2) Fifteenth Report of the Standing Committee on Defence (2015-16) on the Observations/Recommendations contained in the Sixth Report (Sixteenth Lok Sabha) of the Committee (2014-15) on 'Demands for Grants (2015-16) of the Ministry of Defence on Civil Expenditure of the Ministry of Defence and Capital Outlay on Defence Services (Demand Nos. 21, 22 and 28)'.
- (3) Sixteenth Report of the Standing Committee on Defence (2015-16) on the Observations/Recommendations contained in the Eighth Report (Sixteenth Lok Sabha) of the Committee (2015-16) on 'Demands for Grants (2015-16) of the Ministry of Defence on Navy and Air Force (Demand Nos. 24 and 25)'.

*12.04 P.M.

7. Submissions by Members

(i) Shri Mallikarjun Kharge made a submission regarding reported lynching of cow smugglers by vigilant groups across India including the recent attack in Rajasthan.

Dr. A. Sampath, Shri P.K. Biju, Shri M.B. Rajesh, Smt. P.K. Shreemathi Teacher and Adv. Joice George associated.

Shri Rajnath Singh[#] responded.

12.11 P.M.

(ii) Prof. Ravindra Vishwanath Gaikwad made a submission regarding imposition of 'flying ban' on him by Air India and other Airlines causing violation of fundamental right and privilege granted to members.

Shri Anant Gangaram Geete and Shri Kalyan Banerjee also made submission on the same issue.

Shri Ashok Gajapathi Raju^{\$} Pusapati responded.

Shri Rajnath Singh[#] also responded[@].

(Due to interruptions, Lok Sabha adjourned at 12.26 P.M. and re-assembled at 12.45 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 12.46 P.M. and re-assembled at 1.00 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 1.00 P.M. and re-assembled at 1.15 P.M.)

^{*}From 12.04 P.M. to 12.25 P.M. and 1.15 P.M. to 1.53 P.M., Members raised matters of urgent public importance.

[#]Minister of Home Affairs

[^] Minister of Heavy Industries & Public Enterprises

^{\$}Minister of Civil Aviation

[@]At 1.15 P.M.

1.15 P.M.

(iii) Shri P. Karunakaran made a submission regarding review of the system of voting through electronic machines.

Shri Kaushalendra Kumar, Dr. A. Sampath, Shri P.K. Biju, Adv. Joice George, Shri Jose K. Mani, Shri M.B. Rajesh and Shri Mullappally Ramachandran associated.

Shri Ananth Kumar ** responded.

1.40 P.M.

(iv) Smt. P.K. Sreemathi Teacher made a submission regarding welfare schemes for Handloom weavers.

Shri P.K. Biju, Shri M.B. Rajesh, Adv. Joice George, Shri Md. Badaruddoza Khan, Shri Jose K. Mani, Shri Mullappally Ramachandran, Dr. A. Sampath.

Smt. Smriti Zubin Irani[&] responded.

(Lok Sabha adjourned at 1.53 P.M. and re-assembled at 2.52 P.M.)

[%]Minister of Chemicals and Fertilizers; and Minister of Parliamentary Affairs [&]Minister of Textiles

2.52 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1)Shri Bhanu Pratap Singh Verma regarding need to convert Ait-Konch, Konch-Jalaun, Konch-Rawatpura and Konch-Salaiya sections of roads in Jalaun parliamentary constituency, Uttar Pradesh into four-lane.
- (2) Shri Sushil Kumar Singh regarding need to establish a Sainik School, CSD canteen and Sainik Welfare Board in Aurangabad district, Bihar.
- (3) Shri Sunil Kumar Singh regarding need to open a Medical college at Chatra, Jharkhand.
- (4) Shri Kanwar Singh Tanwar regarding need to establish a Trauma Centre at Gajraula in Uttar Pradesh.
- (5) Smt. Darshana Vikram Jardosh regarding fake complaints lodged by prisoners against Jail officials.
- (6) Dr. Ramesh Pokhriyal 'Nishank' regarding need to create employment opportunities in agriculture, food-processing, medicinal plants and other forest produce in Uttarakhand.
- (7) Shri Chandra Prakash Joshi regarding need to declare Bhatewar-Bhindar-Kanod-Dhariyawad road in Rajasthan as a National Highway.
- (8) Smt. Meenakashi Lekhi regarding need to spread awareness about procedure to be followed in case of perceived medical negligence.
- (9) Shri Shyama Charan Gupta regarding Tobacco industry.
- (10) Smt. Raksha Nikhil Khadse regarding need to review the decision to make BIS certification mandatory for electrical transformers.
- (11) Dr. Kirit Somaiya regarding shifting of Mulund East Post Office in Mumbai.

- (12) Dr. Ravindra Kumar Ray regarding need to implement Pradhan Mantri Krishi Sinchayee Yojana at Panchayat and village level.
- (13) Shri Ravindra Kumar Pandey regarding need to probe the issue of violation of land–lease agreement by Tata Steel and DVC, a public sector undertaking in Jharkhand.
- (14) Smt. Ranjeet Ranjan regarding need to extend the dam on river Kosi in Supaul and Madhubani districts to Saharsa district in Bihar.
- (15) Shri S. P. Muddahanumegowda regarding need to declare 72 Kms of State Highway between Asia Highway No. 7 and National Highway No. 150A as National Highway.
- (16) Dr. (Smt.) Ratna De Nag regarding need to revive Muslin Khadi industry in West Bengal.
- (17) Shri Arvind Sawant regarding renaming of sub-urban railway stations in Mumbai.
- (18) Dr. Dharam Vira Gandhi regarding need to rescind the sections 78, 79 and 80 of the Punjab Reorganisation Act, 1966.
- (19) Shri Raju Shetti regarding need to take stringent action against microfinance companies fleecing borrowers in rural areas particularly in Maharashtra.

2.53 P.M.

9. Government Bill - Passed

The Taxation Laws (Amendment) Bill, 2017

Time Taken: 2 Hrs. 18 Mts.

The motion for consideration of the Bill was moved by Shri Santosh Kumar Gangwar on behalf of Shri Arun Jaitley.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Shri Nishikant Dubey
- 3. Shri Kalyan Banerjee
- 4. Shri Bhartruhari Mahtab
- 5. Dr. Ravindra Babu
- 6. Dr. A. Sampath
- 7. Shri Konda Vishweshwar Reddy
- 8. Shri Varaprasad Rao Velagapalli
- 9. Shri Subhash Chandra Baheria
- 10. Shri Jai Prakash Narayan Yadav
- 11. Shri Rajesh Pandey
- 12. Shri Kaushalendra Kumar

Shri Santosh Kumar Gangwar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted.

Shri Santosh Kumar Gangwar moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 2 to the Taxation Laws (Amendment) Bill, 2017 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 12A, 12B and 12C were adopted.

New Clauses 12A, 12B and 12C were also adopted.

Clauses 13 to 16 were adopted.

The First Schedule, the Second Schedule and the Third Schedule were adopted.

Clause 1 and the Enacting Formula were adopted.

The Long Title was adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Shri Santosh Kumar Gangwar.

Shri Tathagata Satapathy sought clarification.

Shri Santosh Kumar Gangwar replied to the clarificatory questions asked by the member.

The motion was adopted and the Bill, as amended, was passed.

5.11 P.M.

10. **Government Bills – Under Consideration**

(i)# The National Commission for Backward Classes (Repeal) Bill, 2017

The Constitution (One Hundred and Twenty-Third Amendment) Bill, 2017 (ii)#

Time Recommended by BAC: 3 Hrs.

Time Taken: 1 Hr. 19 Mts.

Balance: 1 Hr. 41 Mts.

The motion for consideration of the National Commission for Backward Classes (Repeal) Bill, 2017 was moved by Shri Thaawar Chand Gehlot.

Shri Thaawar Chand Gehlot moved the following motion:-

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017 in as much as it is dependent upon the National Commission for Backward Classes (Repeal) Bill, 2017."

The motion was adopted.

The Chair made the following announcement:-

"Hon'ble Members, before I call Shri Thaawar Chand Gehlot, Minister of Social Justice and Empowerment to move the motion for consideration of the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017, I have to inform that Hon'ble Minister vide communication dated 5th April, 2017 has intimated that the President, having been informed of the subject matter of the Bill, recommends to the House the consideration of the Bill under clause (3) of article 117 of the Constitution."

[#]Discussed together.

The motion for consideration of the Constitution (One Hundred and Twenty-Third Amendment) Bill, 2017 was moved by Shri Thaawar Chand Gehlot.

The following members took part in the combined debate:-

- 1. Shri Rajeev Satav
- 2. Shri Hukmdeo Narayan Yadav (speech unfinished)

The discussion was not concluded.

6.30 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 7th April, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, April 7, 2017/Chaitra 17, 1939 (Saka)

No. 223

11.00 A.M.

1. Starred Questions

Starred Question Nos. 481–483, 485, 486 and 488 were orally answered.

Members in whose names Starred Question No. 484 was listed, were absent. However, minister concerned laid reply on the Table. Supplementary Questions to Starred Question No. 484 were asked.

Members in whose names Starred Question No. 487 was listed, were absent. However, Minister concerned laid reply on the Table. Replies to Starred Question Nos. 489–500 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.5521-5750 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
 - (i) S.O.3288(E) published in Gazette of India dated 25th October, 2016, together with an explanatory memorandum appointing authorities for discharge the functions of the Adjudicating authority and Appellate Tribunal until the Adjudicating Authorities are appointed and the Appellate Tribunal is established under the Prohibition of Benami Property Transaction Act, 1988.

- (ii) S.O.3289(E) published in Gazette of India dated 25th October, 2016, together with an explanatory memorandum appointing 1st day of November, 2016 as the date on which provisions of the Benami Transaction (Prohibition) Amendment Act, 2016 shall come into force.
- (iii) The Prohibition of Benami Property Transactions Rules, 2016 published in Notification No. G.S.R.1004(E) in Gazette of India dated 25th October, 2016, together with an explanatory memorandum.
- (iv) S.O.3290(E) published in Gazette of India dated 25th October, 2016, together with an explanatory memorandum directing the Income-tax Authorities to exercise the power and perform the functions of the "Authority" under the Prohibition of Benami Property Transactions Act, 1988.
- (v) The Income-tax (32nd Amendment) Rules, 2016 published in Notification No. S.O.3498(E) in Gazette of India dated 21st November, 2016, together with an explanatory memorandum.
- (vi) The Income-tax (2nd Amendment) Rules, 2017 published in Notification No. G.S.R.117(E) in Gazette of India dated 9th February, 2017, together with an explanatory memorandum.
- (vii) S.O.600(E) published in Gazette of India dated 23rd February, 2017, together with an explanatory memorandum notifying for the purposes of the clause (48) of Section 10 of the Income-tax Act, 1961, the National Iranian Oil Company, as the foreign company and the Memorandum of Understanding entered between the Government of India in the Ministry of Petroleum and Natural Gas and the Central Bank of Iran on the 20th day of January, 2013 as modified by the minutes of meeting signed on the 16th August, 2016.
- (viii) The Income-tax (1st Amendment) Rules, 2017 published in Notification No. G.S.R.14(E) in Gazette of India dated 6th January, 2017, together with an explanatory memorandum.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.290(E) published in Gazette of India dated 24th March, 2017, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Indolinone, originating in, or exported from People's Republic of China pursuant to the final findings in anti-circumvention investigations conducted by the Directorate General of Anti- dumping and Allied Duties upto and inclusive of the 20th November, 2019.
- (ii) G.S.R.291(E) published in Gazette of India dated 24th March, 2017, together with an explanatory memorandum seeking to prescribe provisional assessment of all imports of 1,1,1,2-Tetrafluoroethan, originating in, or exported from People's Republic of China (Producer or Exporter), M/s Zhejiang Sanmei Chemical Products Company Limited, People's Republic of China (Exporter), M/s Jiangsu Sanmei Chemical Industry Company Limited, People's Republic of China (Producer) into India without collecting anti-dumping duty already imposed, subject to furnishing of security or guarantee, pending the outcome of New Shipper Review initiated by Directorate General of Anti-dumping and Allied Duties.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Pension Fund Regulatory Authority, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pension Fund Regulatory Authority, New Delhi, for the year 2015-2016.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
- (i) The Food Safety and Standards (Food Recall Procedure) Regulations, 2017 published in Notification No. F. No.1-59/FSSAI/2009 in Gazette of India dated 20th January, 2017.
- (ii) The Food Safety and Standards (Import) Regulations, 2017 published in Notification No. F. No. 1/2008/Import Safety/FSSAI in Gazette of India dated 10th March, 2017.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2017 published in Notification No. G.S.R.260(E) in Gazette of India dated 17th March, 2017.
- (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Fourth Amendment) Regulations, 2017 published in Notification No. G.S.R.224(E) in Gazette of India dated 9th March, 2017.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (i) The Companies (Transfer of Pending Proceedings) Rules, 2016 published in Notification No. G.S.R. 1119(E) in Gazette of India dated 7th December, 2016.
 - (ii) The Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 published in Notification No. G.S.R. 1134(E) in Gazette of India dated 14th December, 2016.
 - (iii) The National Company Law Tribunal (Procedure for reduction of share capital of company) Rules, 2016 published in Notification No. G.S.R. 1147(E) in Gazette of India dated 16th December, 2016.
 - (iv) The National Company Law Tribunal (Amendment) Rules, 2016 published in Notification No. G.S.R. 1159(E) in Gazette of India dated 20th December, 2016.
 - (v) The Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016 published in Notification No. G.S.R. 1174(E) in Gazette of India dated 27th December, 2016.
 - (vi) The Companies (Incorporation) Fifth Amendment Rules, 2016 published in Notification No. G.S.R. 1184(E) in Gazette of India dated 29th December, 2016.
 - (vii) The Companies (Incorporation) Amendment Rules, 2017 published in Notification No. G.S.R.70(E) in Gazette of India dated 27th January, 2017.
 - (viii) The Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 published in Notification No. G.S.R.175(E) in Gazette of India dated 28th February, 2017.

- (ix) The Companies (Indian Accounting Standards) (Amendment) Rules, 2017 published in Notification No. G.S.R.258(E) in Gazette of India dated 17th March, 2017.
- (7) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 462 of the Companies Act, 2013:-
 - (i) G.S.R.8(E) published in Gazette of India dated 5th January, 2017, regarding exemptions to specified IFSC Public Companies under Section 462 of the Companies Act, 2013.
 - (ii) G.S.R.9(E) published in Gazette of India dated 5th January, 2017, regarding exemptions to specified IFSC Private Companies under Section 462 of the Companies Act, 2013.
- (9) A copy of the Notification No. G.S.R.1075(E) (Hindi and English versions) published in Gazette of India dated 17th November, 2016, regarding amendment to Schedule II of the Companies Act, 2013 under sub-section (3) of Section 467 of the Companies Act, 2013.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Companies (Removal of Difficulties) Fourth Order, 2016 (Hindi and English versions) published in Notification No. S.O.3676(E) in Gazette of India dated 7th December, 2016 under sub-section (2) of Section 470 of the Companies Act, 2013.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the following papers (Hindi and English versions) under Section 14 of the National Commission for Women Act, 1990:-
 - (i) Annual Report of the National Commission for Women, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2015-2016.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

*4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (1) That Rajya Sabha had no recommendation to make to Lok Sabha in the Central Goods and Services Tax Bill, 2017, passed by Lok Sabha on the 29th March, 2017.
- (2) That Rajya Sabha had no recommendation to make to Lok Sabha in the Integrated Goods and Services Tax Bill, 2017, passed by Lok Sabha on the 29th March, 2017.
- (3) That Rajya Sabha had no recommendation to make to Lok Sabha in the Goods and Services Tax (Compensation to States) Bill, 2017, passed by Lok Sabha on the 29th March, 2017.
- (4) That Rajya Sabha had no recommendation to make to Lok Sabha in the Union Territory Goods and Services Tax Bill, 2017, passed by Lok Sabha on the 29th March, 2017.

5. Report of Committee on Subordinate Legislation

Shri Dilipkumar Mansukhlal Gandhi presented the Nineteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation based on the Action Taken by the Government on the observations/ recommendations contained in the Thirteenth Report of the Committee (Sixteenth Lok Sabha) (2015-2016).

6. Report of the Standing Committee on Labour

Dr. Kirit Somaiya presented the Twenty-sixth Report (Hindi and English versions) of the Standing Committee on Labour on 'Exempted Organisations/Trusts/ Establishments from EPFO: Performance, Issues and Challenges.'

^{*}At 12.06 P.M.

7. Action Taken Statements of Standing Committee on Chemicals and Fertilizers

Smt. Anju Bala laid on the Table the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Final Action Taken Replies of the Government on the recommendations contained in the 29th Report (16th Lok Sabha) of Committee on Chemicals and Fertilizers regarding Action Taken by the Government on the recommendations contained in the 23rd Report (16th Lok Sabha) on 'Demands for Grants 2016-17' of Department of Pharmaceuticals.
- (2) Final Action Taken Replies of the Government on the recommendations contained in the 30th Report (16th Lok Sabha) of Committee on Chemicals and Fertilizers regarding Action Taken by the Government on the recommendations contained in the 24th Report (16th Lok Sabha) on the subject 'Cluster Development Programme for Pharma Sector (CDP-PS)' of Department of Pharmaceuticals.

12.02 P.M.

8. Statement by Minister

The Minister of Finance laid the statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Finance on Demands for Grants (2016-17) pertaining to the Department of Revenue, Ministry of Finance.

9. Motion regarding Extension of Time for Presentation of Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015

Shri Ganesh Singh moved the following motion :-

"That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 upto the last day of the first week of Winter Session, 2017."

The motion was adopted.

10. Motion

Shri S.S. Ahluwalia moved the following motion:-

"That this House do agree with the Forty-third Report of the Business Advisory Committee presented to the House on 6th April, 2017."

The motion was adopted.

*12.03 P.M.

11. Submission by Member

Smt. Poonam Mahajan made a submission regarding alleged attack on members of a political party in Kerala.

Shri Bhairon Prasad Mishra, Shri Ganesh Singh, Shri Sharad Tripathi, Shri Lakhan Lal Sahu, Kunwar Pushpendra Singh Chandel, Shri Chandra Prakash Joshi and Shri Sudheer Gupta associated.

Shri Ananth Kumar[#] responded.

^{*}From 12.03 P.M. to 12.50 P.M., Members raised matters of urgent public importance.

[#]Minister of Parliamentary Affairs.

12.50 P.M.

12. Government Bill – Under Consideration

The Motor Vehicles (Amendment) Bill, 2016

Time Allotted: 4 Hrs. Time Taken: 3 Hrs. 23 Mts.

Balance: 37 Mts.

The motion for consideration of the Bill was moved by Shri Nitin Gadkari.

The following members took part in the debate:-

- 1. Shri K.C. Venugopal
- 2. Shri Uday Pratap Singh
- 3. Ms. Arpita Ghosh
- 4. Shri Tathagata Satpathy
- 5. Shri Arvind Sawant
- 6. Shri Sankar Prasad Datta
- 7. Shri Varaprasad Rao Velagapalli
- 8. Smt. Kirron Kher
- 9. Shri Kotha Prabhakar Reddy
- 10. Km. Sushmita Dev
- 11. Smt. Meenakashi Lekhi
- 12. Dr. Dharam Vira Gandhi
- 13. Shri Om Birla
- 14. Dr. Ratna De (Nag)
- 15. Shri Adhir Ranjan Chowdhury
- 16. Shri Rahul Kaswan
- 17. Shri Kaushalendra Kumar
- 18. Kunwar Pushpendra Singh Chandel
- 19. Smt. Jayshreeben Patel
- 20. Shri Sirajuddin Ajmal
- 21. Shri Gopal Chinayya Shetty
- 22. Shri Naranbhai Kachhadia
- 23. Shri Sushil Kumar Singh

The discussion was not concluded.

4.13 P.M.

13. Motion

Shri Rattan Lal Kataria moved the following motion:-

"That this House do agree with the Thirty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6^{th} April, 2017."

The motion was adopted.

4.15 P.M.

14. Private Members' Bills- Introduced

- (1) The Payment of Pension to Farmers in Drought Affected Areas Bill, 2016 by Shri Shivaji Adhalrao Patil.
- (2) The Railways (Amendment) Bill, 2016 (Amendment of sections 126 and 127) by Shri Shivaji Adhalrao Patil.
- (3) The Airlines Regulatory Authority Bill, 2017 by Shri M.K. Raghavan.
- (4) The Child Protection Bill, 2017 by Shri Vishnu Dayal Ram.
- (5) The Ban on Polythene Bags Bill, 2017 by Shri Vishnu Dayal Ram.
- (6) The Bureau of Accountability Bill, 2017 by Shri Vishnu Dayal Ram.
- (7) The Mandatory Basic facilities for Neglected Senior Citizens, Widows and Orphans Bill, 2017 by Shri A.T. Nana Patil.
- (8) The Constitution (Amendment) Bill, 2017 (Insertion of new article 16A) by Shri Bhairon Prasad Mishra.
- (9) The Health Insurance Scheme Bill, 2017 by Shri Ashwini Kumar Choubey.

4.21 P.M.

15. Private Members' Bill- Under Consideration

The Sixth Schedule to the Constitution (Amendment) Bill, 2015

Further discussion on the motion for consideration of the Bill moved by Shri Vincent H. Pala on 5th August, 2016, continued.

The following members took part in the debate:-

- 1. Shri Jitendra Chaudhury (resumed his speech)
- 2. Dr. Virendra Kumar
- 3. Shri Ninong Ering (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th April, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, April 10, 2017/Chaitra 20, 1939 (Saka)

No. 224

11.00 A.M.

1. Starred Questions

Starred Question Nos. 501 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.09 A.M. and re-assembled at 11.20 A.M.)

11.20 A.M.

Starred Question Nos. 502–504 were orally answered. Replies to Starred Question Nos. 505–520 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.5751–5980 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the following papers (Hindi and English versions) under Clause 6 of Article 338A of the Constitution:-
- (a) (i) A copy of the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2010-2011.
 - (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Tribes,

- New Delhi, for the year 2010-2011.
- (b) (i) A copy of the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2011-2012.
 - (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2011-2012.
- (c) (i) A copy of the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2012-2013.
 - (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2012-2013.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2017-2018.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-
 - (i) S.O.827(E) published in Gazette of India dated 15th March, 2017, superseding Notification No. S.O.323(E) dated 2nd February, 2015.
 - (ii) S.O.828(E) published in Gazette of India dated 15th March, 2017, superseding Notification No. S.O.324(E) dated 2nd February, 2015.
- (5) A copy of the statement (Hindi and English versions) regarding Ratification of the Minimum Age Convention, 1973 (No. 138) and Worst Forms of Child Labour Convention, 1999 (No.182) of the International Labour Organisation (ILO).
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, Noida, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, Noida, for the year 2015-2016.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff) Amendment Regulations, 2016 (Hindi and English versions) published in Notification No. PNGRB/M(C)/ 62/2016 in Gazette of India dated 19th December, 2016 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the DMIC Project Implementation Trust Fund, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the DMIC Project Implementation Trust Fund, New Delhi, for the year 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Jabalpur Garment and Fashion Design Cluster Association,

- Jabalpur, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jabalpur Garment and Fashion Design Cluster Association, Jabalpur, for the year 2015-2016.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Semiconductor Integrated Circuit Layout Design Registry, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semiconductor Integrated Circuit Layout Design Registry, for the year 2015-2016.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions):-
 - (i) Annual Report of the Falta SEZ Authority, for the years 2009-2010 to 2014-2015, alongwith Audited Accounts.
 - (ii) Annual Report of the SEEPZ SEZ Authority, for the years 2009-2010 to 2014-2015, alongwith Audited Accounts.
 - (iii) Annual Report of the Noida Special Economic Zone Authority, G. B. Nagar, for the years 2009-2010 to 2014-2015, alongwith Audited Accounts.
- (18) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above Authorities mentioned at item No. (7) above.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Trade Marks Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.199(E) in Gazette of India dated 6th March, 2017 under sub-section (4) of Section 157 of the Trade Marks Act, 1999.

- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:-
 - (i) S.O.31(E) published in Gazette of India dated 5th January, 2017, authorising the Tobacco Board to admit from the date of publication of this notification and upto the 31st March, 2017, the registrered traders and dealers of the Tobacco Board to purchase at its auction platforms in the State of Karnataka, the excess flue curved virginia tobacco produced by the registered growers and flue curved virginia tobacco produced by unregistered growers in the State of Karnataka, subject to the conditions mentioned therein.
 - (ii) S.O.32(E) published in Gazette of India dated 5th January, 2017, relaxing the operation of the provisions of sub-section (1) of Section 10 read with sub-section (1) of Section 14A of the Tobacco Board Act, 1975 in the State of Karnataka for the period commencing from the date of publication of this notification in the Official Gazette and ending on 31st March, 2017 and permits the sale of excess flue cured Virginia tobacco crop of the registered growers and flue curved virginia tobacco crop of the unregistered growers at the auction platforms authorized by the Tobacco Board.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2015-2016.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2014-2015.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Puducherry, Puducherry, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT of Puducherry, Puducherry, for the year 2014-2015.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2014-2015.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Andaman and Nicobar Islands, Port Blair, for the year 2015-2016, alongwith

- Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Andaman and Nicobar Islands, Port Blair, for the year 2015-2016.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh School Education Society, Shimla, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh School Education Society, Shimla, for the year 2014-2015.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2014-2015.

- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2015-2016.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathamik Shikshan Parishad, Mumbai, for the year 2015-2016.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Tripura, Agartala, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Tripura, Agartala, for the year 2014-2015.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Canchipur, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Manipur University, Imphal, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Canchipur, for the year 2015-2016.
- (45) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2015-2016.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2015-2016.
- (49) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Institute of Management Rohtak, Rohtak, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Rohtak, Rohtak, for the year 2015-2016.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2015-2016, together with Audit Report thereon.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2015-2016.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Raipur, Raipur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Raipur, Raipur, for the year 2015-2016.

- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2015-2016.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2015-2016.
- (61) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2015-2016, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2015-2016.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2015-2016.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2014-2015.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ranchi, Ranchi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ranchi, Ranchi, for the year 2015-2016.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.

- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Calcutta, Kolkata, for the year 2015-2016.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2015-2016.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2015-2016.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Puducherry, Karaikal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

Technology Puducherry, Karaikal, for the year 2015-2016.

- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2015-2016.
 - (ii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2015-2016.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Patna, Patna, for the year 2015-2016.
- (81) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts of the Indian Institute of Technology Indore, Indore, for the year 2015-2016, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2015-2016.
- (83) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2015-2016.
- (85) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2015-2016.
- (87) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.
- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2015-2016.

- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.
- (90) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2015-2016.
- (91) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (90) above.
- (92) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2015-2016.
- (93) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (92) above.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science

- Education and Research, Tirupati, for the year 2015-2016.
- (95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.
- (96) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts of the Indira Gandhi National Tribal University, Amarkantak, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2015-2016.
- (97) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (96) above.
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2015-2016.
- (99) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (98) above.
- (100) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2015-2016, together with Audit Report thereon.
- (101) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (100) above.

- (102) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2015-2016.
- (103) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (102) above.
- (104) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2015-2016.
- (105) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (104) above.
- (106) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2015-2016.
- (107) Statement (Hindi and English versions) showing reasons for delay in

- laying the papers mentioned at (106) above.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2015-2016.
- (109) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (108) above.
- (110) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2015-2016.
- (111) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (110) above.
- (112) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2015-2016.
- (113) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (112) above.
- (114) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Technology Manipur, Imphal, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Imphal, for the year 2015-2016.
- (115) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (114) above.
- (116) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2015-2016.
- (117) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (116) above.
- (118) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, Ravangla, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Sikkim, Ravangla, for the year 2014-2015.
- (119) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (118) above.
- (120) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2015-2016.

- (121) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (120) above.
- (122) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part-I & II), Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2015-2016.
- (123) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (122) above.
- (124) A copy of the Statute of the Indian Institute of Engineering Science and Technology, Shibpur Statute, 2017 (Hindi and English versions) published in Notification No. G.S.R.293(E) in Gazette of India dated 24th March, 2017 under sub-section (1) of Section 26 of the National Institutes of Technology Science Education and Research Act, 2007.
- (125) A copy of the Notification No. E.F.L.U./O/R&R/2016 (Hindi and English versions) published in Gazette of India dated 25th August, 2016 relating to amendments in Statute and Ordinances of the English and Foreign Languages University Act, 2006 under sub-section (2) of Section 45 of the said Act.
- (126) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2015-2016.
- (127) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (126) above.

- (128) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kashipur, Kashipur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kashipur, Kashipur, for the year 2015-2016.
- (129) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (128) above.

4. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the Tenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2016-17) on 'Status of implementation of reservation policy in those companies who have 50% Government and 50% private equity like PETRONET LNG Limited' pertaining to the Ministry of Petroleum & Natural Gas.

5. Report of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented the Thirty-fourth Report on the subject 'Implementation of Policy on promotion of city compost' of Ministry of Chemicals and Fertilizers (Department of Fertilizers).

6. Statements by Ministers

- (1) The Minister of Human Resource Development laid a Statement (Hindi and English versions) correcting the reply to Unstarred Question No. 1854 given on 28 November, 2016 asked by Shri Maheish Girri, MP regarding 'Alumni Associations in Higher Education Institutions'
- (2) The Minister of State (Independent Charge) of the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 129th Report of the Standing Committee on Commerce on Demands for Grants (2016-17) pertaining to Demand No. 11 of Department of Commerce, Ministry of Commerce and Industry.
- (3) The Minister of State in the Ministry of Micro Small and Medium Enterprises laid the following statements (Hindi and English versions) regarding:-
- (i) the status of implementation of the recommendations contained in the 271st Report of the Standing Committee on Industry on Action taken by the Government on observations/recommendations contained in the 264th Report of the Committee on Demands for Grants (2015-16) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (ii) the status of implementation of the recommendations contained in the 278th Report of the Standing Committee on Industry on Action taken by the Government on observations/ recommendations contained in the 275th Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Micro, Small and Medium Enterprises.

12.06 P.M.

7. Government Bills – Introduced

- (i) The Indian Institutes of Information Technology (Public-Private Partnership) Bill, 2017
- (ii) The Right of Children to Free and Compulsory Education (Amendment) Bill, 2017

*12.07 P.M.

8. Submission by Member

Shri Mallikarjun Kharge made a submission regarding alleged racist remarks against south Indians by an ex-M.P.

Shri P.K. Biju, Adv. Joice George, Shri Sankar Prasad Datta, Shri Md. Badaruddoza Khan, Shri N.K. Premachandran, Shri Rajeev Satav, Shri Gaurav Gogoi and Shri S.P. Muddahanume Gowda.

Shri Rajnath Singh[®] responded.

Shri Ananth Kumar also responded.

(Due to interruptions Lok Sabha adjourned at 12.22 P.M. and re-assembled at 12.47 P.M.)

(Due to interruptions, Lok Sabha adjourned at 12.52 P.M. and re-assembled at 1.52 P.M.)

^{*}From 12.07 P.M. to 12.22 P.M. and 12.47 P.M. to 12.52 P.M., Members raised matters of urgent public importance.

[®] Minister of Home Affairs

^{*}Minister of Parliamentary Affairs.

[%]At 12.48 P.M.

1.52 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Nanabhau Falgunrao Patole regarding need to expedite the District Planning Map Series Project by National Atlas & Thematic Mapping Organisation in all the districts of the country.
- (2) Shri Harish Chandra Meena regarding need to provide financial assistance to farmers who lost their agriculture crops due to unseasonal rains and hailstorms in Dausa parliamentary constituency, Rajasthan.
- (3) Shri Gajendra Singh Shekhawat regarding appointment of officers of State Government of Rajasthan in Bhakra Beas Management Board (BBMB).
- (4) Shri Sushil Kumar Singh regarding need to construct bridges on roads constructed under Pradhan Mantri Gram Sadak Yojana in Gaya and Aurangabad districts in Bihar.
- (5) Shri Hariom Singh Rathore regarding need to check the wrong depiction of historical facts associated with Maharani Padmini, the queen of Chittor in films.
- (6) Shri Devendra Singh alias Bhole Singh regarding need to ensure compliance of admission rules in Jawahar Navodaya Vidyalaya, Mati in Kanpur dehat district, Uttar Pradesh.
- (7) Shri Gopal Chinayya Shetty regarding need to allocate funds for construction of sanctioned railway line projects in Maharashtra.
- (8) Dr. Ravindra Kumar Ray regarding need to check the pollution caused by Damodar Valley Corporation plant in Banjhedih in Kodarma district, Jharkhand.
- (9) Shri Jagdambika Pal regarding need to provide adequate compensation to farmers of Siddharthnagar district, Uttar Pradesh whose land has been

- acquired for Indo-Nepal Border Road Project as per the norms of Land Acquisition, Rehabilitation and Resettlement Act 2013.
- (10) Smt. Rama Devi regarding need to enhance the honorarium of Aanganwadi workers and also increase the budget allocation for nutritional foods and better basic facilities in Aanganwadi centres.
- (11) Shri Bhairon Prasad Mishra regarding need to upgrade a junior high-school to high school at each Panchayat in Banda parliamentary constituency, Uttar Pradesh.
- (12) Shri Ganesh Singh regarding need to improve the BSNL mobile service in Satna parliamentary constituency, Madhya Pradesh.
- (13) Dr. Kirit P. Solanki regarding need to fill up the vacant posts of sanitary workers in Railways.
- (14) Shri Manshankar Ninama regarding need to provide funds as a share of Union Government towards construction of Aanganwadi Centres in urban areas in Banswara parliamentary constituency, Rajasthan.
- (15) Dr. Ramesh Pokhriyal 'Nishank' regarding need to establish an International Sugarcane Research Institute in Haridwar, Uttarakhand.
- (16) Shri Vincent H. Pala regarding need to amend the clause of Mines & Mineral Development and Regulation Act, 2015 for auctioning of coal and limestone in Meghalaya.
- (17) Shri Rajeev Shankarrao Satav regarding need to increase the pension of EPF pensioners.
- (18) Prof. Saugata Roy regarding assent to the pending bills sent by West Bengal Government.
- (19) Shri Nagendra Kumar Pradhan regarding enhancing the norms to accommodate the planting material lost under NHM in Odisha.
- (20) Shri Krupal Balaji Tumane regarding need to protect the interest of domestic wheat growing farmers keeping in view the bumper wheat crop and low import duty on wheat.

- (21) Prof. Azmeera Seetaram Naik regarding framing a policy for reserved constituencies.
- (22) Shri Dhananjay B. Mahadik regarding need to provide adequate funds for development of the historical forts in Maharashtra.
- (23) Shri Prem Singh Chandumajra regarding menace of stray dogs and wild animals in the country.
- (24) Shri Shailesh Kumar alias Bulo Mandal regarding need to expedite establishment of Vikramshila University in Bihar.
- (25) Adv. Joice George regarding need regarding shutting down of regional office of the Rubber Board at Kothamangalam.

1.53 P.M.

10. Government Bill – Passed

The Motor Vehicles (Amendment) Bill, 2016

Time Taken: 5 Hrs. 02 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Nitin Gadkari on the 7th April, 2017, continued.

Shri Nitin Gadkari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 and 6 were adopted.

Clause 7 was adopted, as amended.

Clause 8 was adopted.

Clause 9 was adopted.

Clause 10 was adopted, as amended.

Clauses 11 to 13 were adopted.

Clause 14 was adopted, as amended.

Clause 15 was adopted.

Clause 16 was adopted.

Clause 17 was adopted, as amended.

Clause 18 was adopted.

Clauses 19 and 20 were adopted.

Clause 21 was adopted.

Clause 22 was adopted, as amended.

Clauses 23 to 26 were adopted.

Shri Nitin Gadkari moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 14 to the Motor Vehicles (Amendment) Bill, 2016 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 26A was adopted.

New Clause 26A was also adopted.

Clause 27 was adopted.

Clause 28 was adopted.

Clauses 29 and 30 were adopted.

Clause 31 was adopted.

Clauses 32 and 33 were adopted.

Clause 34 was adopted, as amended.

Clause 35 was adopted.

Clauses 36 to 39 were adopted.

Clause 40 was adopted, as amended.

Clauses 41 to 46 were adopted.

Clause 47 was adopted, as amended.

Clause 48 was adopted.

On amendment Nos. 78 to 80 moved by Shri Sankar Prasad Datta to Clause 49, the House divided and result of Division was: Ayes 38; Noes 228; Abstention 4. The amendments were accordingly negatived.

Clause 49 was adopted, as amended.

Clause 50 was adopted.

Clause 51 was adopted, as amended.

Clauses 52 to 64 were adopted.

Clause 65 was adopted.

Clauses 66 to 72 were adopted.

Clause 73 was adopted, as amended.

Clause 74 was adopted, as amended.

Clauses 75 and 76 were adopted.

Clause 77 was adopted, as amended.

Clauses 78 to 81 were adopted.

Shri Nitin Gadkari moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 51 to the Motor Vehicles (Amendment) Bill, 2016 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 81A was adopted.

New Clause 81A was also adopted.

Clause 82 was adopted, as amended.

Clauses 83 and 84 were adopted.

Clause 85 was adopted.

Clause 86 was adopted, as amended.

Clauses 87 and 88 were adopted.

Clause 89 was adopted, as amended.

Shri Nitin Gadkari moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No.

60 to the Motor Vehicles (Amendment) Bill, 2016 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 90 was adopted.

New Clause 90 was also adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Nitin Gadkari.

The following members sought clarifications:-

- 1. Dr. K. Kamaraj
- 2. Shri Jayadev Galla
- 3. Shri Dhananjay Mahadik
- 4. Shri M.B. Rajesh
- 5. Prof. Saugata Roy

Shri Nitin Gadkari replied to the clarificatory questions asked by the members.

The motion was adopted and the Bill, as amended, was passed.

3.32 P.M.

11. Government Bills - Passed

(i)[#] The National Commission for Backward Classes (Repeal) Bill, 2017

(ii)# The Constitution (One Hundred and Twenty-Third Amendment) Bill, 2017

Time Taken: 4 Hrs. 32 Mts.

Further discussion on the motions for consideration of the National Commission for Backward Classes (Repeal) Bill, 2017; and the Constitution (One Hundred and Twenty-Third Amendment) Bill, 2017 moved by Shri Thaawar Chand Gehlot on the 6th April, 2017, continued.

The following members took part in the combined debate:-

- 1. Shri K.N. Ramachandran
- 2. Shri Kalyan Banerjee
- 3. Shri Bartruhari Mahtab
- 4. Shri Ram Mohan Naidu Kinjarapu
- 5. Dr. Boora Narsaiah Goud
- 6. Shri P. Karunakaran
- 7. Smt. Renuka Butta
- 8. Shri Ganesh Singh
- 9. Shri Dharmendra Yadav
- 10. Shri Sher Singh Ghubaya
- 11. Shri Jai Prakash Narayan Yadav
- 12. Shri Upendra Kushwaha
- 13. Shri Sirajuddin Ajmal
- 14. Shri Kaushalendra Kumar
- 15. Shri Prem Das Rai
- 16. Shri Asaduddin Owaisi
- 17. Smt. Anupriya Patel
- 18. Shri Mullappally Ramachandran
- 19. Dr. Pritam Gopinath Munde
- 20. Shri N.K. Premachandran
- 21. Shri Dhananjay Mahadik
- 22. Shri Prataprao Jadhav

Shri Thaawar Chand Gehlot replied to the combined debate.

#

[#]Discussed together.

(i) The motion for consideration of the National Commission for Backward Classes (Repeal) Bill, 2017 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Thaawar Chand Gehlot.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Constitution (One Hundred and Twenty-Third Amendment) Bill, 2017 was adopted.

On the motion for consideration of the Bill, the House divided: Ayes 361; Noes 2. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was taken up.

On the motion for adoption of Clause 2, the House divided: Ayes 360; Noes 1.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On amendment No. 8 moved by Shri K.C. Venugopal to Clause 3, the House divided and result of Division was: Ayes 56; Noes 281; Abstention 4. The amendment was accordingly negatived.

On the motion for adoption of Clause 3, the House divided: Ayes 333; Noes 1.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On amendment Nos. 2 to 5 moved by Shri Bhartruhari Mahtab to Clause 4, the House divided and result of Division was: Ayes 63; Noes 305. The amendments were accordingly negatived.

On amendment No. 13 moved by Shri N.K. Premachandran to Clause 4, the House divided and result of Division was: Ayes 79; Noes 285. The amendment was accordingly negatived.

On the motion for adoption of Clauses 4 and 5, the House divided: Ayes 328; Noes 26.

Clauses 4 and 5 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment No. 6 to Clause 1 was put to vote and adopted.

On the motion for adoption of Clause 1, as amended, the House divided: Ayes 370; Noes 2.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Thaawar Chand Gehlot.

On the motion the House divided: Ayes 365; Noes 1.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

6.45 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 11th April, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, April 11, 2017/Chaitra 21, 1939 (Saka)

No. 225

*11.00 A.M.

1. Submission by Members

The following members made submission regarding unlawful and arbitrary verdict of Pakistan Military Court imposing death sentence on former naval officer:-

- 1. Shri Mallikarjun Kharge
- 2. Shri Nishikant Dubey
- 3. Shri Asaduddin Owaisi
- 4. Shri Jai Prakash Narayan Yadav
- 5. Prof. Saugata Roy
- 6. Shri Baijayant Jay Panda
- 7. Shri Vinayak Bhaurao Raut
- 8. Dr. A. Sampath
- 9. Shri N.K. Premachandran
- 10. Shri Sirajuddin Ajmal
- 11. Shri Tariq Anwar
- 12. Dr. M. Thambi Durai
- 13. Shri Kaushalendra Kumar
- 14. Shri Konda Vishweshwar Reddy
- 15. Shri Anurag Singh Thakur
- 16. Dr. Shashi Tharoor
- 17. Shri E.T. Mohammad Basheer

^{*}From 11.00 A.M. to 11.31 A.M., Members made submission.

Shri Bhairon Prasad Mishra, Shri Shivkumar Udasi, Shri Devji M. Patel, Dr. Kirit P. Solanki, Shri P.K. Biju, Smt. P.K. Shreemathi Teacher, Shri Bhagwanth Khuba and Shri Pratap Simha associated.

Shri Rajnath Singh ** responded.

Smt. Sushma Swaraj[#] also responded[&].

11.31 A.M.

2. Starred Questions

Starred Question Nos. 521 and 522 were orally answered. Replies to Starred Question Nos. 523–540 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.5981–6210 were laid on the Table.

12.03 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

Minister of Home Affairs

^{*}Minister of External Affairs

[&]At 12.26 P.M.

- (3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2015-2016:-
 - (i) All India Institute of Medical Sciences, New Delhi.
 - (ii) Indian Council of Medical Research, New Delhi.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2014-2015.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Rani Lakshmi Bai Central Agricultural University Academic Regulations-2016 for Post Graduate Studies (Hindi and English versions) published in Notification No. RLBCAU/BOM/4/A&P/2016 in Gazette of India dated 22nd March, 2017, under sub-section (2) of Section 44 of the Rani Lakshmi Bai Central Agricultural University Act, 2014.
- (7) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2015-2016 within the stipulated period of nine months after the close of the accounting year.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2015-2016,

- alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2015-2016.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of theC.P.R. Environmental Education Centre, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government C.P.R. Environmental Education Centre, Chennai, for the year 2015-2016.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2015-2016.
- (12) A copy of Notification No. S.O.388(E) (Hindi and English versions) published in Gazette of India dated 10th February, 2017, making certain amendments in Notification No. S.O.1174(E) dated 18th July, 2007 issued under Sections 12 &13 of the Environment (Protection) Act, 1986.
- (13) A copy of Notification No. S.O.897(E) (Hindi and English versions) published in Gazette of India dated 21st March, 2017, regarding the appointment of non-official members to the National Biodiversity Authority for a period of three years from the date of publication of the notification issued under sub-section (1) & (4) of Section 8 of the Biological Diversity Act, 2002.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2015-2016.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-
 - (1) S.O.4049(E) published in Gazette of India dated 15th December, 2016, regarding appointment of Shri Indra Bhushan Singh, Advocate as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, Appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Uttar Pradesh.
 - (2) S.O.4050(E) published in Gazette of India dated 15th December, 2016, notifying the Principal District and Sessions Court, Puducherry as the Special Court for the purpose of Section 11(1) of the National Investigation Agency Act, 2008 having jurisdiction throughout the Union Territory of Puducherry for the trial of Scheduled Offences.
 - (3) S.O.4219(E) published in Gazette of India dated 29th December, 2016, notifying the Court of 1st Additional Sessions Judge at Jagdalpur as the Special Court for the purpose of Section 11(1) of the National Investigation Agency Act, 2008 having jurisdiction over Civil District Uttar Bastar Kanker, Bastar at Jagdalpur, Dakshin Bastar (Dantewada) and Kondagaon of Chhattisgarh for the trial of Scheduled Offences..
 - (4) S.O.4220(E) published in Gazette of India dated 29th December, 2016, notifying the Court of Special Judge (NDPS Act), Bhopal as the Special Court

- for the purpose of Section 11(1) of the National Investigation Agency Act, 2008 having jurisdiction throughout the State of Madhya Pradesh for the trial of Scheduled Offences.
- (5) S.O.4246(E) published in Gazette of India dated 30th December, 2016, appointing Shri Sanjeev Kumar Tamak, 1st Additional Sessions Judge at Jagdalpur as the Judge to preside over the Special Court notified for the purpose of Section 11(1) of the National Investigation Agency Act, 2008.
- (6) S.O.224(E) published in Gazette of India dated 23rd January, 2017, notifying the Court of the Seniormost Additional district and Sessions Judge at Siliguri as the Special Court for the purpose of Section 11(1) of the National Investigation Agency Act, 2008 having jurisdiction within the Districts of Darjeeling, Jalpaiguri and Cooch Bihar of the State of West Bengal for the trial of Scheduled Offences.
- (7) S.O.339(E) published in Gazette of India dated 2nd February, 2017, notifying the Court of XLIX Additional City Civil and Sessions Judge, Bengaluru City as the Special Court for the purpose of Section 11(1) of the National Investigation Agency Act, 2008 having jurisdiction throughout the State of Karnataka for the trial of Scheduled Offences.
- (8) S.O.776(E) published in Gazette of India dated 8th March, 2017, notifying the Special Court of the Special Judge, regarding appointment of a Judge to Court II of Additional District and Session Judge, Central Bureau of Investigation, Assam at Guwahati as the Special Court for the purpose of Section 11(1) of the National Investigation Agency Act, 2008 having jurisdiction throughout the State of Assam for the trial of Scheduled Offences.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2013-2014.

- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bihar Agro Industries Development Corporation Limited, Patna, for the years 2005-2006 and 2006-2007.
 - (ii) Annual Report of the Bihar Agro Industries Development Corporation Limited, Patna, for the years 2005-2006 and 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2013-2014.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (18) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:-

- (i) The Mango Seed Kernel Grading and Marking Rules, 2017 published in Notification No. G.S.R.126(E) in Gazette of India dated 14th February, 2017.
- (ii) The Safed Musli Grading and Marking Rules, 2017 published in Notification No. G.S.R.231(E) in Gazette of India dated 10th March, 2017.
- (20) A copy of the Fertiliser (Control) Second Amendment Order, 2017 (Hindi and English versions) published in Notification No. S.O.895(E) in Gazette of India dated 21st March, 2017 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (21) A copy of the Notification No. S.O.799(E) (Hindi and English versions) published in Gazette of India dated 10th March, 2017, making certain amendments in Notification No. S.O.2486(E) dated 24th September, 2014 issued under subsection (2) of Section 27 of the Insecticides Act, 1968.
- (22) A copy of the Border Security Force Deputy Inspector General (Veterinary) Recruitment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.246(E) in Gazette of India dated 15th March, 2017 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.
- (23) A copy of the Directorate General of Fire Services, Civil Defence and Home Guards, Assistant Director General, Civil Defence (Communication) Recruitment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.74 in weekly Gazette of India dated 11th March, 2017 under article 309 of the Constitution of India.
- (24) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Ministry of Social Justice and Empowerment for the year 2016-2017.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Locomotor Disabilities, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Locomotor

Disabilities, Kolkata, for the year 2015-2016.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Indian Veterinary Council (Procedure for nomination of one member by the Central Government from amongst the Presidents of the State Veterinary Associations) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.242(E) in Gazette of India dated 14th March, 2017 under subsection (3) of Section 66 of the Indian Veterinary Council Act, 1984.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Grape Processing Board, New Delhi, for the years 2013-2014 to 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Grape Processing Board, New Delhi, for the years 2013-2014 to 2015-2016.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy each of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-
 - (i) Report on the Effective Utilisation of Funds under the Scheduled Castes
 Sub Plan-2016 of the National Commission for Scheduled Castes.
 - (ii) Explanatory Memorandum on the above Report.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2015-2016, together with Audit Report thereon.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New

- Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Utkal University), Bhubaneswar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Utkal University), Bhubaneswar, for the year 2015-2016.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2015-2016.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2016-2017.
- (44) A copy of Notification No. S.O.1003(E) (Hindi and English versions) published in Gazette of India dated 30th March, 2017, making certain amendments in Notification No. S.O.3577(E) dated 29th November, 2016 under sub-section (2) of Section 37 of the National Food Security Act, 2013.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2015-2016.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

5. Reports of Public Accounts Committee

Prof. K.V. Thomas presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2016-17):-

- (1) 69th Report on the subject 'Suburban Train Services in Indian Railways'.
- (2) 70th Report on the subject 'Commercial Publicity in Indian Railways'.
- (3) 71st Report on Action Taken by Government on observations/ recommendations contained in 40th Report (16th Lok Sabha) on 'Management of Satellite capacity on DTH Service by Department of Space'.
- (4) 72nd Report on Action Taken by Government on observations/ recommendations contained in 34th Report (16th Lok Sabha) on 'Employees Provident Fund Organisation'.
- (5) 73rd Report on Action Taken by Government on observations/ recommendations contained in 48th Report (16th Lok Sabha) on 'Avoidable Expenditure on Service Tax by Insurance Regulatory Development Authority (IRDA)'.

6. Report of Committee on Absence of Members from the Sittings of the House

Dr. Ratna De (Nag) presented the Eighth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

7. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal 'Nishank' presented the following Reports (Hindi and English versions):-

- (1) Forty-eighth Report regarding review of pending Assurances pertaining to the Ministry of Civil Aviation.
- (2) Forty-ninth Report regarding review of pending Assurances pertaining to the Department of Atomic Energy.
- (3) Fiftieth Report regarding requests for dropping of Assurances (Acceded to).
- (4) Fifty-first Report regarding requests for dropping of Assurances (Not acceded to).
- (5) Fifty-second Report regarding review of pending Assurances pertaining to the Ministry of Petroleum and Natural Gas.
- (6) Fifty-third Report regarding review of pending Assurances pertaining to the Ministry of Culture.
- (7) Fifty-fourth Report regarding review of pending Assurances pertaining to the Union Territory of Lakshadweep.
- (8) Fifty-fifth Report regarding review of pending Assurances pertaining to the Ministry of Home Affairs.
- (9) Fifty-sixth Report regarding review of pending Assurances pertaining to the Ministry of Urban Development.
- (10) Fifty-seventh Report regarding requests for dropping of Assurances (Acceded to).
- (11) Fifty-eighth Report regarding requests for dropping of Assurances (Not acceded to).

8. Report of Joint Committee on Offices of Profit

Dr. Satya Pal Singh presented the Twentieth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

9. Report of Standing Committee on Information Technology

Shri Anurag Singh Thakur presented the Thirty-eighth Report (Hindi and English versions) of the Standing Committee on Information Technology (2016-17) on the subject 'Issues related to quality of services and reported call drops' relating to the Ministry of Communications (Department of Telecommunications).

10. Statements of Standing Committee on Information Technology

Shri Anurag Singh Thakur laid the following Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Information Technology:-

- (1) Twenty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Ninth Report (Sixteenth Lok Sabha) on 'Revival of Indian Telephone Industries (ITI) Limited' relating to Ministry of Communications (Department of Telecommunications).
- (2) Twenty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Tenth Report (Sixteenth Lok Sabha) on 'IT Induction and Modernization in the Department of Posts' relating to the Ministry of Communications (Department of Posts).
- (3) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eleventh Report (Sixteenth Lok Sabha) on 'Business Development and Marketing Strategy in the Department of Posts' relating to the Ministry of Communications (Department of Posts).

11. Action Taken Statements of Standing Committee on Labour

Dr. Kirit Somaiya laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Statement showing further action taken by the Government on the Observations/ Recommendations of the Committee contained in their Fifteenth Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in their Ninth Report (Sixteenth Lok Sabha) on 'Review of Urban Haats'.
- (2) Statement showing further action taken by the Government on the Observations/ Recommendations of the Committee contained in their Twenty-first Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in their Eighteenth Report (Sixteenth Lok Sabha) on Demands for Grants (2016-17) of the Ministry of Textiles.
- (3) Statement showing further action taken by the Government on the Observations/Recommendations of the Committee contained in their Twentieth Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in their Seventeenth Report (Sixteenth Lok Sabha) on Demands for Grants (2016-17) of the Ministry of Labour & Employment.

12. Reports of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2016-17):-

(1) 40th Action Taken Report on 25th Report on the subject 'Persons affected by Alcoholism and Substance (Drugs) abuse, their treatment/rehabilitation and

- role of voluntary organisations' of Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) 41st Action Taken Report on 29th Report on Demands for Grants (2016-17) of the Ministry of Tribal Affairs.
- (3) 42nd Action Taken Report on 31st Report on the subject 'Review of the functioning of the National Backward Classes Finance and Development Corporation (NBCFDC)' of Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

13. Report of Standing Committee on Home Affairs

Dr. Satya Pal Singh laid on the Table the Two Hundred Third Report (Hindi and English versions) of the Standing Committee on Home Affairs on Border Security: Capacity Building and Institutions.

12.11 P.M.

14. Statements by Ministers

- (1) The Minister of Social Justice and Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2016-17) pertaining to the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment.
- (2) The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH) laid a statement(Hindi and English versions) regarding the status of implementation of the recommendations contained in the 95th and 98th Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2016-17) pertaining to Demand No. 5 of the Ministry of AYUSH (Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy).

- (3) The Minister of State in the Ministry of Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Rural Development on Demands for Grants (2016-17) pertaining to the Ministry of Drinking Water and Sanitation.
- (4) The Minister of State in the Ministry of Road Transport and Highways; Minister of State in the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers laid the following statements (Hindi and English versions) regarding:-
- (i) the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Chemicals and Fertilizers on 'Movement of Fertilizers and Monitoring System' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
- (ii) the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2016-17) pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.
- (iii) the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Chemicals and Fertilizers on 'Functioning of Autonomous Institutions Central Institute of Plastics Engineering and Technology (CIPET)' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

*1.09 P.M.

15. Submissions by Members

(i) Shri P. Karunakaran and Shri K.C. Venugopal made submission regarding need to disburse MNREGA wages to the labourers of Kerala before the 'Vishu' Festival.

Dr. A. Sampath, Shri M.B. Rajesh, Shri Mullappally Ramachandran, Shri P.K. Biju, Adv. Joice George, Shri Innocent and Shri M.K. Raghavan associated.

Shri Ananth Kumar* responded.

1.14 P.M.

(ii) Shri Prem Singh Chandumajra made a submission regarding need to include freedom fighters from Punjab in the Light & Sound Show performed in Cellular Jail in Port Blair (Andman & Nicobar Islands).

Shri Bhairon Prasad Mishra associated.

Shri Ananth Kumar* responded.

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.06 P.M.)

^{*}From 12.15 P.M. to 1.18 P.M., Members raised matters of urgent public importance. #Minister of Parliamentary Affairs

2.06 P.M.

16. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kunwar Pushpendra Singh Chandel regarding need to set up a committee to improve the designs of Road Over Bridge and Road Under Bridge on National Highways intersecting railway lines.
- (2) Shri Prahlad Singh Patel regarding need to look into the functioning of UC internet browser and its potential impact on national security.
- (3) Shri Naranbhai Kachhadiya regarding need to ban the operation of wind energy projects in forest areas particularly in Amreli district, Gujarat.
- (4) Shri Pralhad Venkatesh Joshi regarding need to set up a Programme Generating Centre of Dharwad in Northern Karnataka.
- (5) Shri Chhedi Paswan regarding need to expedite setting up of Wagon Repair Workshop in Dalmianagar, Bihar.
- (6) Shri Ramdas C. Tadas regarding need to provide land to landless people out of land-pool received during Bhoodan Movement.
- (7) Shri Janak Ram regarding need to impress upon Government of Bihar to redress the grievances of agitating state employees.
- (8) Shri Rajendra Agrawal regarding need to include Meerut in Uttar Pradesh in the UDAN scheme.
- (9) Shri Mukesh Rajput regarding need to probe the cases of sabotage of railway lines in the country.
- (10) Shri Vishnu Dayal Ram regarding need to extend Ranchi Barkichanpi passenger train (No. 58653/58654) upto Garhwa road railway station in Jharkhand.
- (11) Shri Ram Prasad Sarmah regarding need to develop Tezpur in Assam as a Smart City and introduce daily air service from Delhi.

- (12) Dr. Udit Raj regarding need to start construction of road over bridge and under pass at level crossing no. 12-C in Kirari in North West Delhi parliamentary constituency, Delhi.
- (13) Shri Ravindra Kumar Pandey regarding need to expedite construction of new power plant in Giridih parliamentary constituency, Jharkhand.
- (14) Shri M. I. Shanavas regarding need to withdraw the new charges and penalties announced by the State Bank of India.
- (15) Shri B. N. Chandrappa regarding need to retain the 171.93 acres of land acquired for construction of railway junction near Oorukere in Tumkur district, Karnataka.
- (16) Shri R. K. Bharati Mohan regarding Railway projects in Mayiladuthurai parliamentary constituency of Tamil Nadu.
- (17) Shri K. Ashok Kumar regarding medical insurance and monetary benefits for organ transplant and organ donation.
- (18) Smt. Ratna De Nag regarding need to frame a policy for welfare of farmers in the country.
- (19) Dr. Prabhas Kumar Singh regarding need to take steps to conserve the Sun Temple of Konark in Odisha.
- (20) Shri Arvind Sawant regarding providing regional language TV channels to customers all over the country.
- (21) Shri K. Ram Mohan Naidu regarding need to construct a dam on the swamp between Mulapets and Naupada in Srikakulam district of Andhra Pradesh.
- (22) Shri Vinod Kumar Boianapalli regarding need to include heat wave in the list of natural disasters.
- (23) Smt. Geetha Kothapalli regarding need to provide digital class rooms in institutions run by Tribal Welfare Department in Araku Parliamentary Constituency of Andhra Pradesh.
- (24) Shri P. Karunakaran regarding increase in Minimum Average Balance requirement announced by the State Bank of India.

- (25) Shri Sirajuddin Ajmal regarding work relating to National Register for Citizens in Assam.
- (26) Shri Kaushalendra Kumar regarding need to provide e-rickshaws to differently-abled persons in Nalanda parliamentary constituency, Bihar.
- (27) Shri N. K. Premachandran regarding need to issue letter of permission to Government Medical College, Paripally in Kollam district of Kerala for academic year 2017-18.

2.07 P.M.

17. Government Bill-Passed

The Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2017

Time Taken: 2 Hrs. 44 Mts.

The motion for consideration of the Bill was moved by Shri Jagat Prakash Nadda.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Dr. Kirit P. Solanki
- 3. Dr. K. Kamaraj
- 4. Dr. Ratna De (Nag)
- 5. Shri Ladu Kishore Swain
- 6. Dr. Ravindra Babu Pandula
- 7. Dr. Boora Narsaiah Goud
- 8. Shri Varaprasad Rao Velagapalli
- 9. Shri P.K. Biju
- 10. Dr. Heena Vijaykumar Gavit
- 11. Shri Jai Prakash Narayan Yadav
- 12. Dr. Shrikant Eknath Shinde
- 13. Shri Kaushlalendra Kumar
- 14. Shri Asaduddin Owaisi
- 15. Shri Yashwant Singh
- 16. Shri Manoj Rajoria
- 17. Shri Bhagwant Mann
- 18. Shri Badruddin Ajmal
- 19. Shri N.K. Premachandran

Shri Jagat Prakash Nadda replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clauses 14 to 50 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Jagat Prakash Nadda. The motion was adopted and the Bill was passed.

4.52 P.M.

18. Government Bill-Passed

The Collection of Statistics (Amendment) Bill, 2017

Time Taken: 2 Hrs. 13 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri D.V. Sadananda Gowda on the 28th March, 2017, continued.

The following members took part in the debate:-

- 1. Shri Jugal Kishore Sharma
- 2. Shri Thota Narasimham
- 3. Dr. A. Sampath
- 4. Shri G. Hari
- 5. Shri Varaprasad Rao Velagapalli
- 6. Shri Bidyut Baran Mahato
- 7. Shri Kaushalendra Kumar
- 8. Smt. Anju Bala
- 9. Shri Asaduddin Owaisi
- 10. Shri Thupstan Chhewang
- 11. Shri N.K. Premachandran

Shri D.V. Sadananda Gowda replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clauses 5 and 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the Bill was passed.

6.07 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 12th April, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, April 12, 2017/Chaitra 22, 1939 (Saka)

No. 226

*11.00 A.M.

1. Submission by Members

Prof. Saugata Roy and Shri Mallikarjun Kharge made submission regarding reported uncharitable remarks made by a political activist of West Bengal against the Chief Minister of West Bengal.

Shri Jai Prakash Narayan Yadav, Shri Kaushalendra Kumar and Shri P. Karunakaran associated.

Shri Ananth Kumar[#] responded.

11.09 A.M.

2. Starred Questions

Starred Question Nos. 541–546 were orally answered. Replies to Starred Question Nos. 547–600 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.6211–6440 were laid on the Table.

^{*}From 11.02 A.M. to 11.08 A.M., Members raised matters of urgent public importance. #Minister of Parliamentary Affairs

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Implementation Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.672(E) in Gazette of India dated 8th July, 2016 under sub-section (3) of Section 26 of the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2015-2016.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Nagpur Metro Rail Corporation Limited, Nagpur, for the year 2015-2016.
 - (ii) Annual Report of the Nagpur Metro Rail Corporation Limited, Nagpur, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Statement (Hindi and English versions) of out of turn discretionary allotments of General Pool Residential Accommodation made in terms of the guidelines dated 17.11.1997 for 5% vacancies occurring in each Type of General Pool Residential Accommodation in a Calendar year for the year 2016.

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-
 - (i) The Employees' Provident Funds (Third Amendment) Scheme, 2017 published in Notification No. G.S.R.298(E) in Gazette of India dated 29th March, 2017.
 - (ii) The Employees' Provident Funds (Seventh Amendment) Scheme, 2017 published in Notification No. G.S.R.299(E) in Gazette of India dated 29th March, 2017.
 - (iii) The Employees' Pension (Seventh Amendment) Amendment Scheme, 2017 published in Notification No. G.S.R.300(E) in Gazette of India dated 29th March, 2017.
 - (iv) The Employees' Deposit Linked Insurance (Second Amendment)

 Amendment Scheme, 2017 published in Notification No. G.S.R.301(E) in

 Gazette of India dated 29th March, 2017.
- (7) A copy of the First Statutes of the Rajiv Gandhi National Institute of Youth Development (Third Amendment) Statutes, 2017 (Hindi and English versions) published in Notification No. G.S.R.310(E) in Gazette of India dated 31st March, 2017 under sub-section (3) of Section 32 of the Rajiv Gandhi National Institute of Youth Development Act, 2012.
- (8) A copy of Notification No. S.O. 753(E) (Hindi and English versions) published in Gazette of India dated 6th March, 2017, regarding making Aadhaar mandatory for availing benefit under Pradhan Mantri Ujjwala Yojana under sub-section (2) of Section 58 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.
- (9) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2016, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2015-2016.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, for the years 2013-2014 and 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, for the years 2013-2014 and 2014-2015.
- (13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
 - (i) The Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) Regulations, 2017 published in Notification No. 21-5/2016-B&CS in Gazette of India dated 3rd March, 2017.
 - (ii) The Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017 published in Notification No. 21-4/2016-B&CS in Gazette of India dated 3rd March, 2017.
- (15) (i) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2015-2016, together

- with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee of India, Mumbai for the year 2015-2016.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2015-2016.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Life Insurance Corporation of India (Staff) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R. 282(E) in Gazette of India dated 23rd March, 2017 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2015-2016.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Railway Claims Tribunal (Procedure) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.332(E) in Gazette of

India dated 5th April, 2017 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

- (23) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.248(E) in Gazette of India dated 15th March, 2017 under sub-section (2) of Section 9 of the National Highways Act, 1956.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2015-2016.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2015-2016.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2014-2015.

- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2015-2016.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2015-2016.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research,

- Kolkata, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2015-2016.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2015-2016.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2015-2016.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2015-2016.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2015-2016.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-
 - (i) Notification No.CUK/ADM/Court-II/2016 published in Gazette of India dated 30th March, 2017, amending the Statute No. 10 of the Central University of Kerala.
 - (ii) Notification No.CUK/REG/Ordinance/CUK/2017 published in Gazette of India dated 29th March, 2017, relating to Ordinance Nos. 1 to 4 of the Central University of Kerala.
 - (iii) Notification No.20-53/2016-C.U.III published in Gazette of India dated 24th March, 2017, relating to Ordinance Nos. 1 to 55 of the Central University of Karnataka.
 - (iv) Notification No.Cen.Univ. of Kashmir/Admn./F.No.385/14 /3488 published in Gazette of India dated 29th March, 2017, relating to Ordinance Nos. 10 to 11 of the Central University of Kashmir.

- (v) Notification No.2-4/2009-Admn./7555 published in Gazette of India dated 27th March, 2017, relating to Ordinance Nos. 3, 8 and 10 of the Central University of Gujarat.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2015-2016.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2015-2016.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

5. Message from Rajya Sabha

That at its sitting held on the 10th April, 2017, Rajya Sabha agreed without any amendment to the Constitution (Scheduled Castes) Orders (Amendment) Bill, 2017, passed by the Lok Sabha on the 23rd March, 2017.

6. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1) Shri Vinod Khanna 31.01.2017 to 9.02.2017

&

9.03.2017 to 12.04.2017

(2) Shri Rayapati Sambasiva Rao 09.03.2017 to 30.03.2017

7. Report of Public Accounts Committee

Prof. K.V. Thomas presented the 74th Report (Hindi and English versions) of the Public Accounts Committee (2016-17) on the subject 'XIX Commonwealth Games 2010'.

8. Minutes of Sittings of Committee on Private Members' Bills And Resolutions

Dr. M. Thambi Durai laid on the Table the Minutes (Hindi and English versions) of the Twenty-ninth to Thirty-third sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

9. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the Eleventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2016-17) on 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Sanchar Nigam Limited (BSNL)' pertaining to the Ministry of Communications (Department of Telecommunications).

10. Statement of Committee on External Affairs

Dr. Shashi Tharoor laid on the table the statement (Hindi and English versions) showing Further Action Taken by the Government on the recommendations contained in the Tenth Report (16th Lok Sabha) on the action taken by the Government on the recommendations contained in the Sixth Report on Demands for Grants of the Ministry of External Affairs for the year 2015-16.

11. Report of Standing Committee on Urban Development

Shri Dilip Mansukhlal Gandhi presented the 17th Report (Hindi and English versions) of the Standing Committee on Urban Development (2016-17) on the subject, 'Functioning of Directorate of Estates, Construction and Maintenance of Government Residential Buildings and other buildings by CPWD and NBCC'.

12.09 P.M.

12. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State in the Ministry of External Affairs on behalf of the Minister of External Affairs laid the following statements (Hindia and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on External Affairs on Demands for Grants (2015-16) pertaining to the Ministry of External Affairs.
 - (ii) the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on External Affairs on Demands for Grants (2016-17) pertaining to the Ministry of External Affairs.
- (2) The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of

Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Labour on Demands for Grants (2016-17) pertaining to the Ministry of Skill Development and Entrepreneurship.

- (3) The Minister of State in the Ministry of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 237th Report of the Standing Committee on Transport, Tourism and Culture on the Action taken by the Government on the Observations/ Recommendations contained in the 230th Report of the Committee on the issues related to security at Airports in India pertaining to the Ministry of Civil Aviation.
- (4) The Minister of State in the Ministry of Heavy Industries and Public Enterprises laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 265th Report of the Standing Committee on Industry on Demands for Grants (2015-16) pertaining to Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
 - (ii) the status of implementation of the recommendations contained in the 270th Report of the Standing Committee on Industry on Demands for Grants (2015-16) pertaining to Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
 - (iii) the status of implementation of the recommendations contained in the 273rd Report of the Standing Committee on Industry on Demands for Grants (2016-17) pertaining to Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.

12.10 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Nishikant Dubey regarding inclusion of aborigines of Santhal Pargana in the list of Scheduled Tribes.
- (2) Smt. Jayshreeben K. Patel regarding need to run a direct train between Surat and Mumbai.
- (3) Shri Chintaman Wanaga regarding need to stop ongoing survey by ONGC in Mumbai High at B-157 and give compensation to fishermen for the loss.
- (4) Shri Lakhan Lal Sahu regarding need to provide a stoppage of Jan Shatabdi Express (Train No. 12069/70) at Bilha Railway Station in Bilaspur parliamentary constituency, Chhattisgarh.
- (5) Shri Mansukhbhai D. Vasava regarding need to review the list of Scheduled Tribes and delete the ineligible tribes not fulfilling the fixed norms from the list.
- (6) Shri Rameswar Teli regarding need to set up Skill Development Centres in Dibrugarh, Assam.
- (7) Shri Sunil Kumar Singh regarding need to accord approval to the proposal for setting up a new steel plant at Chatra in Jharkhand.
- (8) Shri Rattan Lal Kataria regarding need to reduce wastage of food.
- (9) Dr. Manoj Rajoria regarding need to enhance the amount of rehabilitation package for families displaced from Sariska, Ranthambhore and Mukundra Hills Tiger Reserves in Rajasthan.
- (10) Shri (Adv.) Narendra Keshav Sawaikar regarding need to construct adequate number of mobile towers in Goa.
- (11) Shri Ramacharan Bohara regarding need to accord Central University status to University of Rajasthan.

- (12) Col. (Retd.) Sona Ram Choudhary regarding problems being framed by people living in remote and inaccessible areas situated near international border.
- (13) Shri Ram Tahal Choudhary regarding need to set up a separate Railway Zonal Headquarters and office of IRCTC at Ranchi, Jharkhand.
- (14) Smt. Darshana Vikram Jardosh regarding need to evolve a mechanism to deal with stay orders given by courts.
- (15) Km. Sushmita Dev regarding alleged harassment of genuine citizens while updating Nation Register of Citizens in Assam.
- (16) Shri D. K. Suresh regarding need to set up Trauma Centres at Kanakpura and Channapatna in Karnataka.
- (17) Shri Mullappally Ramachandran regarding need for a comprehensive law to prevent sale and export of harmful food stuff.
- (18) Shri K. Parasuraman regarding need to establish AIIMS at Sengipatti in Thanjavur district of Tamil Nadu.
- (19) Shri M. Udhayakumar regarding upgradation of National Highway 209 in Tamil Nadu.
- (20) Smt. Pratyusha Rajeshwari Singh regarding need to release balance funds for setting up of four ITIs in Odisha.
- (21) Shri Gajanan Chandrakant Kirtikar regarding need to prepare a list of approved engineering colleges in Maharashtra.
- (22) Shri Jayadev Galla regarding problems faced by Chilli farmers in Andhra Pradesh.
- (23) Shri M. B. Rajesh regarding need to obtain Presidential assent to the Bill passed by Kerala Legislative Assembly.

12.11 P.M.

14. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Eleventh Session of the Sixteenth Lok Sabha.

12.21 P.M.

15. National Song

The National Song was played.

12.22 P.M.

(Lok Sabha adjourned sine-die at 12.22 P.M.)

ANOOP MISHRA Secretary General